BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE, PUNE

APPEAL No. 137 of 2024 (WZ)

IN THE MATTER OF:-

Tanaji Balasaheb Gambhire **....Appellant**

Versus

Union of India & Ors **....Respondent(s)**

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Place: Nagpur, Maharashtra

Filed By: Advocate for Respondent No. 1.

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Counter Affidavit on Behalf of Ministry of Environment, Forest and Climate Change (Respondent No. 1)

MOST RESPECTFULLY SHOWETH:-

I, Dr. Surender Gugloth, S/o Shri Shankar, aged about 40 years, presently working as Scientist 'E' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur, do solemnly affirm and declare as under:

1. That I, in my official capacity of Scientist 'E' in the Ministry Environment, Forest and Climate Change, Regional Office

Mrs. S R MATTA NOTARY NAGPUR DIST. (M.S.) INDIA Regn. No.6776 My Term Expires on 21-9-2028 GOVT. OF INDIA

(WCZ) i.e. Respondent No. 1 in the above-mentioned matter, am authorized to swear this Affidavit.

2. That, I have perused the contents of the above captioned appeal filed by the appellant and I am duly authorized to depose by way of the present affidavit.

3. That, the Answering Respondent is not replying to the present appeal in para-wise manner, however, the Answering Respondent craves leave to file a detailed affidavit as and when necessary and required by this Hon'ble Tribunal.

4. That, the instant appeal has been filed against the ex-post facto Environmental Clearance (EC) dated 09.02.2024 issued under MoEFCC Office Memorandum dated 07.07.2021 granted by SEIAA, Maharashtra (R-2), to M/s Akshay Enterprises (R-9)for the construction ofResidential & Commercial Buildings Project situated at Survey No. 28/2, KondhwaBudruk, Tehsil:Haveli, District: Pune project under the name & style as "YashFlorencia". It is alleged that the tenure of the SEIAA has expired on 10.01.2024 and it was not in existence on the date on which the ex-post facto EC has been granted. The appellant herein praying *inter-alia* to quash the EC dated 09.02.2024 granted by SEIAA, Maharashtra to the project under question.

5. The instant application filed on the following grounds:

"(a) That, this entire illegal activity shows that inherent lack of coordination between the local authority/ sanctioning authority, MoEFCC, SEAC, SEIAA, PMC and MPCB and this act cannot be neglected to protect environment.

(b) That, the Appellant have made out good prima-facie case and situation will be unbridle & uncontrolled, if stay is not granted and the PP cannot stare in the eyes of the law to continue his illegal construction activity and may be for occupancy of premises and PP must be prohibited from going ahead and also, stayed the operation of impugned EC.

(c) That, the PP shall not stared in the eyes of law the illegal construction raised in contravention of multiple laws, act, and enactments and with huge loss to ex-chequer on various accounts. There should not be any lenience to such white collar defaulters & violators like PP. Therefore, in view to send clear & unambiguous message in the community of PP there shall be strict order against the PP with the direction to the concern authorities.

(d) In view of the fact & circumstances, the appellant being aggrieved by the intentional violation of PP and Respondent Government authorities are approaching this Hon'ble NGT under the provision of NGT Act, 2010 r/w NGT (P&P) Rules, 2011 and having no other alternative efficacious remedy in the law.

(e) That the appellant have not filed any Petition/Application claiming similar or same relief before any Court of India or in the Hon'ble Supreme Court of India pertaining to the present case claiming same reliefs."

6. The instant application filed on the following prayers:

(a) Quash and set aside the Environment Clearance granted vide No. EC24B038MH136007 dated 09.02.2024.

(b) Direct MoEFCC to take appropriate legal actions against Respondents No. 4 to 6, former Members of SEIAA for their illegal activity, involvement, intentional negligence, misconduct, abuse of process of law and for granting the impugned EC in contravention of provisions of law & by avoiding settled position of law and issuing the impugned

EC on 09.02.2024 despite expiry of tenure of SEIAA on 10.01.2024.

(c) Heavy amount of cost may kindly be imposed on Respondent-PP & Respondent No. 6-Mr. Pravin C. Darade for his intransigent, unapologetic, careless, reckless behavior by abuse of process of law, and manipulating &maneuvering the Government Authorities & Officials in procuring the impugned EC and covering of its past violations.

Rule Position as per EIA Notification, 2006:

7. It is submitted that the answering respondent (i.e. MoEF&CC) has issued an Environmental Impact Assessment (EIA) Notification number S.O. 1533 E dated 14th September 2006 superseding the Environmental Impact Assessment Notification 1994. The developmental projects in different parts of the country are regulated as per EIA Notification, 2006 as amended from time to time, issued by the Central Government under sub section (3) of section 3 of the Environment (Protection) Act (1986), in accordance with the procedure specified in the said EIA Notification, 2006. *(A Copy of the EIA Notification, 2006 is annexed as "**Annexure-R1/1**").*

8. That, EIA Notification, 2006 covers 38 projects/activities in its Schedule which inter alia include different types of infrastructure projects viz. Airports, Ports, Highways, and Building & Construction Projects etc. as specified and classified in the schedule of the said notification. All such projects/activities shall require prior environmental clearance from the concerned regulatory authority, e.g., MoEF&CC in the Central Government for matters falling under Category 'A' in the Schedule and the State Environment Impact Assessment Authority (SEIAA) at State level for matters falling under Category 'B' in the said Schedule, before starting any construction work, or preparation of land by the project management except for securing the land. Broadly following categories projects/activities are covered under the ambit of EIA Notification, 2006:

I. All new projects or activities listed in the Schedule to the said notification;

II. Expansion and modernization of existing projects or activities listed in the Schedule to the notification with addition of capacity beyond the threshold limits given in the Schedule, after expansion or modernization; and

III. Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

That, under the provisions of the EIA Notification, 2006, Environment Clearance for Building & Construction Projects and Township & Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows;

"8(a): Building and Construction projects - >20000 sq. m and <150000 sq. m of built-up area require EC.

8(b): Townships and Area Development projects - Covering an area >50 ha. and or built up area >150000 sq. m. – require EC. "

9. That, the aforementioned entries under item 8(a) and 8(b) are qualified as category 'B' projects under the EIA Notification, 2006 and requires appraisal by the State Level Expert Appraisal Committees (SEACs) and approved by State Level Environment Impact Assessment Authorities (SEIAAs). In absence of duly constituted State Expert Appraisal Committee (SEAC)/SEIAA, such projects were appraised at Central level of the MoEF&CC

prior to the issuance of notification No. S.O. 3862 dated 13th July, 2026, in accordance with the provisions of the EIA Notification, 2006, as amended from time to time.

10. That the Hon'ble Tribunal, vide its order dated 24.05.2021 passed in Appeal No. 34/2020 titled Tanaji B. Gambhire vs. Chief Secretary, Govt. of Maharashtra &Ors., had directed the Answering Respondent to lay down the SOP for violation cases. That, in compliance to the same Answering Respondent issued a SoP for identification and handling of violation cases under EIA Notification, 2006 vide its OM dated 07.07.2021. *(A copy of the O.M dated 07.07.2021 is annexed at "**Annexure-R1/2")**.*

11. That, the aforesaid SoP was challenged by Ms. Fatima in Writ Petition (MD) No. 11757 of 2021 before the High Court of Madras at Madurai Bench wherein the Hon'ble High Court had interim stayed the SoP dated 07.07.2021 vide its order dated 15.07.2021.

12. That the Hon'ble Supreme Court vide its order dated 09.12.2021 passed in Civil Appeal Nos.7576-7577 of 2021 titled as Electrosteel Steels Limited Vs Union of India and Ors., has observed the following:

*"The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 07.07.2021. (A copy of the order dated 09.12.2021 is annexed as "**Annexure-R1/3")**.*

13. That, in view of the aforesaid order passed by the Hon'ble Supreme Court, this Answering Respondent issued an OM dated 28.01.2022 for circulating the above order of the Hon'ble Supreme Court to all the EACs and SEIAAs/SEACs with the observations of the Hon'ble Supreme Court i.e. violation proposals were appraised in all the States except the State of Tamil Nadu. (*A copy of OM dated 28.01.2022 is annexed as "**Annexure-R1/4").***

14. That, the Vanashakti has filed W.P.(C) No. 1394/2023 challenging the SOP dated 07.07.2021 before the Hon'ble Supreme Court of India. The aforesaid matter was heard on 02.01.2024 wherein the Hon'ble Supreme Court has stayed the

operation of the SOP dated 07.07.2021 and 28.01.2022. Accordingly, the Ministry hasissued OM dated 08.01.2024. (*A copy of OM dated 08.01.2024 is annexed as "**Annexure-R1/5**").*

15. That, the Hon'ble Supreme Court, vide its judgment dated 16.05.2025, in W.P. 1394/2023 titled Vanashakti vs. Union of India and connected matters, i.e. WP (C) 118 of 2019 titled Ajay Jajodia vs. Union of India, WP(C) 115 of 2024 titled One Earth One Life vs Union of India and Civil Appeal 381-382 of 2025 titled Fatima vs. Union of India has struck down the above mentioned Notification S.O. 804(E) dated 14/03/2017 and SoP dated 07/07/2021.

16. That, further a Review Petition (C) D. NO. 41929 OF 2025 was filed by CREDAI seeking review of the judgement dated 16/05/2025. The Hon'ble Supreme Court vide judgement dated 18/11/2025 has recalled the judgment dated 16/05/2025. The writ petitions and the appeal are restored to file with the directions to the Registry to place the matter before the Chief Justice of India on the administrative side for obtaining the necessary orders.

17. That, the various MAs and IAs were filed by the project proponents seeking modification of the judgement dated 16/05/2025 in W.P No. 1394 of 2023 titled Vanashakti vs Union of India to the extent that their respective proposals are appraised

by the Competent Authority for grant of EC under the violation category.

18. Based on the above judgement dated 18/11/2025 and to ensure compliance of the last effective interim order dated 19/02/2025 passed by the Hon'ble Supreme Court in W.P. 1394/2023 titled Vanashakti vs. Union of India and connected matters, the Ministry vide OM dated 20/01/2026. *(A copy of the order dated 20/01/2026is annexed as* ***"Annexure-R1/6")***.

Regarding SEIAA Maharashtra's Tenure:

19. It is humbly submitted that Answering Respondent i.e. MoEF&CC constituted the SEIAA and SEAC's in the State of Maharashtra vide its notification S.O. 107 (E) dated 11.01.2021 for the period of three years i.e. upto 10.01.2024. In view of this, SEIAA, Maharashtra vide its letter dated 09.01.2024 requested the Answering Respondent to allow SEIAA/SEAC login on the PARIVESH portal for the one month beyond 10.01.2024. The extension request of SEIAA was processed by the Answering Respondent as per the provisions contained under the O.M dated 02.08.2023 i.e.

"Para 4- Sub para (vi) of para 2 (Proposals approved by SEIAA but minutes/letter not uploaded on PARIVESH) above, based on the request from the Member Secretary of SEIAA/State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes/letters for the proposals which were duly approved by SEIAA before it become non-functional" (Copy of O.M dated 02.08.2023 is annexed as "***Annexure-R1/7"***).

In view of the provisions and after the requisite approval, SEIAA's login was initially activated upto 25.01.2024 and further for the next 15 days i.e. upto 09.02.2024. Also, as per the records available from PARIVESH 1 and 2, it is pertinent to mention that SEIAA/SEAC has not conducted any meeting between 10.01.2024 to 09.02.2024 period.

20. It is submitted that the present counter affidavit may kindly be taken on record and into consideration and the Hon'ble Tribunal may pass appropriate Order(s), direction(s) as deemed fit and proper under the facts and circumstances of the present case.

21. That, other/ancillary issues raised in the petition under reply do not pertain to the answering respondent. The Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.

DEPONENT
(सुरेन्दर गुगलोत)
(SURENDER GUGLOTH)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
क्षे.का., नागपूर- R. O., Nagpur

VERIFICATION

Verified at Nagpur on this 22nd day of July, 2026 that the contents of the above affidavit are correct to my knowledge and belief based on official records and nothing material has been concealed therefrom.

DEPONENT
(सुरेन्दर गुगलोत)
(SURENDER GUGLOTH)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
क्षे.का., नागपूर- R. O., Nagpur

NOTARIAL REG
ENTRY No. 1605
DATE 22/7/2026

Mrs. S. R. MATTA
NOTARY
NAGPUR DIST
(M.S.) INDIA
Reg. No. 6776
My Term Expires
on 21/9/2028
GOVT OF INDIA

SWORN BEFORE ME ON THIS 22nd
DAY OF Jul 20 26 AT NAGPUR BY
SHRI / SMT./ KU Surender Gugloth
R/O NAGPUR WHO HAS BEEN IDENTIFIED BY
SHRI / SMT. .....
ADVOCATE, NAGPUR

Mrs. S. R. MATTA
ADVOCATE & NOTARY
S.R. Clarke Town, Nagpur

NOTARY
MRS. S. R. MATTA
DIST. NAGPUR
(M.S) INDIA
REGD. No. 6776
GOVT. OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

ANNEXURE R1/1

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India[1], unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment
Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

_____
[1]Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this notification;

(ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.

(5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

[I] "(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

4. Categorization of projects and activities:-

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. [II] "In the absence of a duly constituted SEIAA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. **Stage (1) - Screening**:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. **Stage (2) - Scoping**:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terns of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies**.** The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. **Stage (3) - Public Consultation**:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.

(c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.

III "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";

III "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."

e) all Category 'B2' projects and activities.

f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site*.* The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application be shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

[IV] "(i)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.

(b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.

(c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.

(d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";

[IV] (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

[IV] (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
[V] "1(a)	(i) Mining of minerals. (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas.	≥ 50 ha. of mining lease area in respect of non-coal mine lease. > 150 ha of mining lease area in respect of coal mine lease. Asbestos mining irrespective of mining area All projects.	<50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease. ≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease.	General Condition shall apply Note: Mineral prospecting Is exempted."; ;
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects		Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
1(c)	River Valley pojects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	[V] "General Condition shall apply. Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects."; ;

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
1(d)	Thermal Power Plants	[V] " ≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel).”;	< 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel).”;	[V] “General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt.”;
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3		Materials Production		
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a)Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units ≥ 20,000 tonnes /annum	 Sponge iron manufacturing <200TPD Secondary metallurgical processing industry i.)All toxic and heavy metal producing units <20,000 tonnes /annum ii.)All other non –toxic secondary metallurgical processing industries >5000 tonnes/annum	[V] "General condition shall apply. Note: (i) The recycling industrial units registered under the HSM Rules, are exempted. (ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance. (iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted."
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	<1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply
4		Materials Processing		
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	[V] "General Condition shall apply."
4(c)	Asbestos milling and asbestos based products	All projects	-	-

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
4(d)	Chlor-alkali industry	≥300 TPD production Capacity or a unit located out side the notified industrial area/ estate	˅ "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate."	˅ "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification."
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units out side the industrial area	All new or expansion of projects located within a notified industrial area/ estate	˅ "General as well as specific condition shall apply."
5		Manufacturing / Fabrication		
5(a)	Chemical fertilizers	˅ "All projects except Single Super Phosphate."	˅ "Single Super Phosphate."	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibers manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	˅ "General as well as specific condition shall apply."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	[v] "General as well as specific condition shall apply."
5(g)	Distilleries	(i)All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥30 KLD	All Cane juice / non-molasses based distilleries – <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	[v] Omitted			
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries /coral reefs / ecologically sensitive areas including LNG Terminal	All projects		-

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7		Physical Infrastructure including Environmental Services		
7(a)	Air ports	[v] "All projects including airstrips, which are for commercial use."	-	[v] "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted."
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7©	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area> 500 ha. and not housing any industry belonging to Category A or B.	[v] "Genral as well as special conditions shall apply. Note: 1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance. 2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be."
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration &landfill or incineration alone	All facilities having land fill only	General Condition shall apply

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[v] I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	V "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	V "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	V " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	V(xvi)(a) "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	V(xvi)(b) "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

Note:-

[V(xvii)] **"General Condition (GC):**
Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):
If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX I

(See paragraph – 6)

FORM 1

[VI(a)] **"(I) Basic Information**

Serial Number	Item	Details
1.	Name of the project/s	
2.	S. No. in schedule	
3.	Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled	
4.	New/Expansion/Modernization	
5.	Existing Capacity/Area etc.	
6.	Category of Project i.e. 'A' or 'B'	
7.	Does it attract the general condition? If' Yes, please specify.	
8.	Does it attract the specific condition? If' Yes, please specify.	
9.	Location	
	Plot/Survey/Khasra No.	
	Village	
	Tehsil	
	District	
	State	
10.	Nearest railway station/airport along with distance in kms.	
11.	Nearest Town, city, District Headquarters along with distance in kms.	
12.	Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given)	
13.	Name of the applicant	
14.	Registered Address	
15.	Address for correspondence:	
	Name	
	Designation (Owner/Partner/CEO)	
	Address	
	Pin Code	
	E-mail	
	Telephone No.	
	Fax No.	
16	Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet.	Village-District-State 1. 2. 3.
17.	Interlinked Projects	
18	Whether separate application of interlinked project has been submitted?	

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

19.	If yes, date of submission	
20.	If no, reason	
21.	Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given. (a) The Forest (Conservation) Act, 1980 ? (b) The Wildlife (Protection) Act, 1972 ? (c) The C.R.Z. Notification, 1991 ?	
22.	Whether there is any Government Order/Policy relevant/ relating to the site ?	
23.	Forest land involved (hectares)	
24.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ? (a) Name of the Court. (b) Case No. (c) Orders/directions of the Court, if any and its relevance with the proposed project.	

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		
1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the ydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water form ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment.		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources.		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting**.** lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, esting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses *(hospitals, schools, places of worship, community facilities)*		
10	Areas containing important, high quality or scarce Resources *(ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)*		
11	Areas already subjected to pollution or environmental damage. *(those where existing legal environmental standards are exceeded)*		
12	Areas susceptible to natural hazard which could cause the project to present environmental Problems (*earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions*)		

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). Proposed Terms of Reference for EIA studies

VI(b) "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Sinmultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including aubmission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

2.2. What is the capacity (dependable flow or yield) of the proposed source of water?

2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)

2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)

2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)

2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)

2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.

2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)

2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)

2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)

2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)

2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)

2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESSENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	• Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout) • Size or magnitude of operation (incl. Associated activities required by or for the project • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

3.	Description of the Environment	• Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	• In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative
6.	Environmental Monitoring Program	• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	• Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	• Improvements in the physical infrastructure • Improvements in the social infrastructure

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

		• Employment potential –skilled; semi-skilled and unskilled • Other tangible benefits
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	• Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX IV

(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2. 0 **The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official languageof the state/local language, prepared strictly in accordance with the Terms of
Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

(a) District Magistrate/District collector/Deputy commissioner/s
(b) Zila Parishad or Municipal Corporation or Panchayats Union
(c) District Industries Office
(d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
(d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing**.** In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

4.0 Supervision and Presiding over the Hearing:

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC**,** shall Supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned**.**

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 **Time period for completion of public hearing**

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing.Simultaneously, a copy will also be provided to the project proponent.The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.”.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category ‘A’ project or activity and the State Government or Union Territory Administration for Category ‘B’ project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

APPENDIX VI

(See paragraph 5)

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT `

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of “Experts” are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts**: Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality

- **Sectoral Experts in Project Management**: Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.

- **Environmental Impact Assessment Process Experts**: Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process

- **Risk Assessment Experts**

- **Life Science Experts in floral and faunal management**

- **Forestry and Wildlife Experts**

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

ANNEXURE R1/2

F. No. 22-21/2020-IA.III

Government of India

Ministry of Environment, Forest and Climate Change

Impact Assessment Division

*****

Indira ParyavaranBhawan
Jor Bagh Road, Aliganj
New Delhi – 110003
sujit.baju@gov.in

Date: 7th July, 2021

Office Memorandum

Subject: Standard Operating Procedure (SoP) for Identification and handling of violation cases under EIA Notification 2006 in compliance to order of Hon'ble National Green Tribunal in O.A. No.34/2020 WZ - Regarding.

The Ministry had issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that "(...) ***for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process***".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that ***"...a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SEIAAs in the country"***.

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn.The Ministry is also seized of different categories of 'violation' cases which have been

pending for want of an approved structural/procedural framework based on *'Polluter Pays Principle'* and *'Principle of Proportionality'*. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations / decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined.

7. Relevant Court Cases on the issue: It is noted that while deciding issues related to violations of the Environment Protection Act, 1986 on account of running the project/activity without prior environmental clearance or in excess of capacity allowed in such clearances, **the Hon'ble courts have, *inter-alia*, deliberated on various facets involving 'violation' cases** and have **enunciated principles of 'Proportionality' and 'Polluter Pays'** in various decisions viz. Industrial Council for Enviro-Legal Action Vs Union of India (the Bichhri village industrial pollution case) (1996 SCC [3] 212); Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. (C.A. No. 1526 of 2016, order dated 1.4.2020) and Hindustan Copper Limited Vs Union of India in (W.P. (C) No. 2364 of 2014, order dated 28.11.2014). The salient extracts of the judgements are as under:

Issue 1: Proposal for grant of Environmental Clearance in violation cases – to be considered on merits:

i. Hon'ble High Court of Jharkhand in the matter of Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014, vide order dated 28.11.2014

> *Held: "(...) action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance cannot await initiation of action against the project proponent."*
>
> *"(...) the proposal of the petitioner company for **environmental clearance must be examined on its merits, independent of any proposed action for the alleged violation of the environmental laws**."*

ii. Hon'ble Madras High Court in the matter of Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017, vide order dated 13.10.2017

> *Held "27. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down only because of failure to obtain prior environmental clearance, even though the establishment may not otherwise be violating*

pollution laws or the pollution, if any, can conveniently and effectively be checked. ***The answer necessarily has to be in the negative.***"

"29. It is reiterated that protection of environment and prevention of environmental pollution and degradation are non-negotiable. At the same time, the Court cannot altogether ignore the economy of the Nation and the need to protect the livelihood of hundreds of employees employed in projects, which as stated above, otherwise comply with or can be made to comply with norms."

Issue 2: Environmental Clearance – Prospective & not ex-post facto:

Hon'ble Supreme Court in the matter of Common Cause Vs Union of India in W.P. (C) No. 114 of 2014, vide order dated 2.8.2017

Held: "(...) an EC will come into force ***not earlier than the date of its grant.***"

Issue 3: 'Principles of Proportionality' – to be applied:

Hon'ble Supreme Court in the matter of Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016, vide order dated 1.4.2020

Held: "(...) ***this Court must take a balanced approach*** *which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord* ***with the principle of proportionality***"

Issue 4: 'Polluter pays' principle &

&

Issue 5: Costs for remedial measures implicit in Sections 3 & 5 of Environment (Protection) Act, 1986.

Hon'ble Supreme Court in the matter of Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] 212)

Held:

a) The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. The said powers will ***include giving directions ...*** *and also the power to* ***impose the cost of remedial measures*** *on the offending industry and utilize the amount so recovered for carrying out remedial measures.....*

*b) **Levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5** which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry.*

*c) The question of liability of the respondents to defray the costs of remedial measures can also be looked into from accepted universally sound principle, viz., the **"Polluter Pays" Principle**. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".*

8. Legal provisions:

i. The Environment (Protection) Act, 1986 mandates the Central Government to take all measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution (reference sub-section (1) of Section 3 of Environment (Protection) Act, 1986). Further, clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 specifies that the measures stipulated under sub-section (1) of Section 3 of the Environment (Protection) Act 1986 includes '*such other matters as the Central Government deems necessary or expedient for the purpose of securing effective implementation of the provisions of this Act*'.

ii. Further, notwithstanding anything contained in any other law but subject to the provisions of the Environment Protection Act, 1986, Section 5 of the Environment (Protection) Act, 1986, provides that the Central Government may, in the exercise of powers and performance of Central Government functions under the said Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

9. Definition of Violation and Non-compliance:

The Standard Operating Procedure (SoP) considers 'Violation' & 'Non-compliance' from the following perspective:

i. "Violation" means cases where projects have either started the construction work or installation or excavation, whichever is earlier, on site or have expanded the production capacity and / or project area beyond the limit specified in the Environmental Clearance (Prior-EC) without obtaining Prior-EC or change of scope without prior approval from the Ministry.

ii. "Non-compliance" means non-compliance of terms and conditions prescribed by the Regulatory Authority in the Prior Environment Clearance accorded to the project.

10. Standard Operating Procedure – Guiding Principles:

i. Without prejudice to any other consequences, **action has to be initiated under section 15 read with section 19** of The Environment (Protection) Act, 1986 **against all violations.**

ii. Projects not allowable/permissible, for grant of EC, as per extant regulations: **To be demolished**.

iii. Projects allowable/permissible, if prior EC had been taken as per extant regulations: **To be closed until EC is granted (if no prior EC has been taken) or to revert to permitted production level (in case prior EC has been granted)**.

iv. **Polluter pays**: Violators to pay for violation period - proportionate to the scale of project and extent of commercial transaction.

v. Setting up a mechanism for reporting of violation to the regulatory authority(ies).

11. SOP for dealing with the violation cases:

Step 1: Closure or Revision

Sl no.	Status of EC	Actions
1	If no prior EC has been taken	Order to **close** its operation
2.	If prior EC is available for existing/old unit	Order to **revert the activity/ production** to **permissible limits.**
3.	If prior EC was not required for earlier production level but is now required	**Restrict the activity/production** to the extent to which prior EC was not required.

Step 2: Action under Environment (Projection) Act, 1986

Action under section 15 read with section19 of the Environment (Protection) Act, 1986 shall be initiated against the violators.

Step: 3: Appraisal under EIA Notification, 2006

The permissibility of the project shall be examined from the perspective of whether such activity/project was at all eligible for the grant of prior EC.

A. If not permissible:

i. The project shall be **ordered for the demolition/closure after issuing show cause notice and providing an opportunity of hearing**.

Ex. If a red industry is functioning in a CRZ-I area which means that the activity was, in the first place, not permitted at the time of commencement of project. Therefore, the activity is not permissible and therefore it shall be ***closed & demolished****.*

ii. Respective regulatory authorities shall issue directions under section 5 of the Environment (Protection) Act, 1986 for such closure & demolition of the project/activity.

B. If permissible:

i. As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete the impact assessment studies & submit Environmental Impact Assessment (EIA) report & Environmental Management Plan (EMP) in a time bound manner.

ii. Such cases of violation shall be subject to appropriate

(a) Damage Assessment

(b) Remedial Plan and

(c) Community Augmentation Plan by the Central level Sectoral Expert Appraisal Committees or State/Union Territory Level Expert Appraisal Committees, as the case may be.

iii. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case to case basis mandating payment of such amount (as may be determined based on Polluters Pay principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

iv. Upon submission of the EIA & EMP report, the project shall be appraised by the Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, as if it was a new proposal. If, on examination of the EIA/EMP report, the project is considered permissible for operation as per extant regulations, the requisite Environmental Clearance shall be issued **which shall be effective from the date of issue**.

v. However, during appraisal after examination if it is found that even though the project may **be permissible but not environmentally sustainable in its present**

form/configuration/features then the project shall be directed to be **modified so that the project would be environmentally sustainable.**

vi. If, however, it is not considered appropriate to issue EC, the project shall be directed to be **demolished/ closed. If such proposal is a case of expansion, the project shall be directed to revert back to the extent of activity for which EC had been granted earlier or to revert back to the extent of activity for which EC was not required (as the case may be).**

vii. Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, may insist upon public hearing to be conducted for such categories of projects for which the EIA Notification 2006, as amended from time to time, requires the public hearing to be conducted.

viii. The project proponent will be required to **submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA).** The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and **will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan**.

Note - The activities, as per above clauses, shall be undertaken simultaneously wherever feasible. Environmental Clearance, if granted, to such projects or activities, after due appraisal of EIA/EMP report, **shall be effective only from the date of issuance of such clearance** and shall be subject to compliance of obligations towards Damage Assessment, Remedial Plan & Community Augmentation Plan, etc. finalized in each case.

12. Penalty provisions for Violation cases and applications:

a. **For new projects:**

i. **Where operation has not commenced**: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs.1 lakh for project cost of Rs.1 Cr]

ii. **Where operations have commenced without EC**: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report **PLUS** 0.25% of the total turnover during the period of violation. [Ex: For Rs.100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs.1 Cr + Rs. 0.25 Cr = Rs.1.25 Cr]

b. **For expansion projects:**

i. **Where operation/production with expanded capacity has not commenced**: 1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.

ii. **Where operation/ production with expanded capacity have commenced**: 1% of the project cost (attributable to the expansion activity) incurred upto the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation.

12.1. Without prejudice to obligation as per (a) & (b) above, where the project or activity is considered for appraisal as above & the project proponent fails to provide required information or requisite documents or complete the requisite study for the purpose of EIA/EMP reports or does not furnish such reports within such period, as specified by the appraisal committee, without reasonable cause, it shall be inferred that the project proponent is not serious enough and the project or activity shall be directed to be demolished / closed.

12.2. The percentage rates, as above, shall be halved if the project proponent *suo-moto* reports such violations without such violations coming to the knowledge of the Government either on inquiry or complaint.

12.3. The penalty, as above, shall be in addition to liability for carrying out various remedial measures which shall be worked out based on the damage assessment for quantifying the environmental damage caused due to unauthorized project activity [as per Step 3 enumerated above].

13. Identification of Violation cases:

With a view to protecting the environment and to expeditiously bring violators into a regulatory regime so as to prevent & control environment damage caused by such violation & to determine whether operation of such projects is permissible and to take action stipulated under Section 15 of the Environment (Protection) Act, 1986 for contravention of the provisions of the said Act, Rules, orders and directions, it is expedient to also identify the cases of violation, examine and appraise such projects so as to refrain them from causing further environmental damage and also to compensate for causing damage to the environment.Therefore, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, the Central Government hereby directs that:-

i. State Pollution Control Boards & Union Territory Pollution Control Committees, before grant or renewal of Consents under Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention& Control of Pollution) Act, 1981, shall ensure that the project proponents applies for or possess valid Prior

Environmental Clearance in terms of extant EIA Notification and shall not grant or renew CTO (Consent to Operate) unless Environment Clearance (if applicable) has been obtained.

ii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory Level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.

iii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall expeditiously examine the references, received from public and other bodies, relating to violations and take necessary steps as per (ii) above.

14. This is issued with the approval of the Competent Authority.

07/7/2021

(Dr. Sujit Kumar Bajpayee)
Joint Secretary (IA)

To

1. Chairperson/Member Secretary of Central Pollution Control Board
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman/Members of all the Expert Appraisal Committees
4. Chairman/Members of all the State Pollution Control Boards and Union Territory Pollution Control Committees

Copy for information:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS for Environment, Forest and Climate Change
3. PPS to Secretary(EF&CC)
4. PPS to AS(RS) / AS (RA)/ AS (UD)/ JS(JT) / JS (MP)/ JS (NPG)
5. All the officers of IA Division
6. Website of MoEF&CC/PARIVESH/Guard file

Copy (by email) also forwarded to the Registrar, NGT, in compliance to instruction given in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors.(order dated 24.05.2021).

ANNEXURE R1/3

REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 7576-7577 OF 2021

[Arising out of SLP (C.) Nos. 11226-11227 of 2020]

Electrosteel Steels Limited .....Petitioner (s)

Versus

Union of India and Ors. Etc. ....Respondent (s)

J U D G M E N T

Indira Banerjee, J.

Leave granted.

2. These Appeals are against an order dated 16th September 2020 passed by a Single Bench of the High Court of Jharkhand in W.P. (C) No.1873 of 2018 and W.P. (C) No. 4850 of 2018, discontinuing the interim orders earlier passed by the High Court, allowing the Appellant to operate its unit under the supervisory regulatory control of the Respondent – Jharkhand State Pollution Control Board, hereinafter referred to as "JSPCB", which had been in force for over two years.

3. The Appellant owns and runs a 1.5 MTPA integrated steel plant in Bokaro District in Jharkhand. The said steel plant in Bokaro, which

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Date: 2021.12.14 17:13:44 IST
Reason:

employs 3,000 regular employees and 7000 contractual employees, produced steel worth Rs.4,200 crores in the financial year 2019-20.

4. The Appellant claims that about 30,000 persons other than those actually employed by the steel plant as regular or contractual employees depend on the steel plant for their livelihood.

5. Corporate Insolvency Resolution Process (CIRP) had commenced against the Appellant under the Insolvency and Bankruptcy Code 2016. As successful Resolution Applicant, Vedanta Ltd. took over the Appellant on or about 4th June 2018 upon payment of Rs.5,320 crores for discharge of its debts.

6. Pollution and consequential deterioration of environment has been assuming alarming proportions, and has become a cause of universal concern. Fumes, smoke, emission of green house gases by use of motors and machines and operation of mills, factories and plants cause environmental degradation.

7. Under the aegis of the United Nations discussions and deliberations have been held to protect and improve environment and prevent pollution.

8. In 1972, the United Nations Conference on the Human Environment was convened in Stockholm to work out ways and means to protect and improve the environment. In course of deliberations, it was felt that there was need to enact law to tackle environmental pollution. India

participated in the conference and strongly voiced environmental concerns.

9. The Environment (Protection) Act, 1986, hereinafter referred to as "*the 1986 Act*", has been enacted as a consequence of decisions taken at the United Nations Conference on the Human Environment held in Stockholm in June, 1972.

10. The statement of objects and reasons for enactment of the 1986 Act declares that the Act has been prompted by concern over environment, that has grown the world over, since the sixties.

11. Sub-Section (1) of Section 3 of the 1986 Act empowers the Central Government to take all such measures as it might deem necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution.

12. Sub-section (2) of Section 3 of the 1986 Act enables the Central Government to take, *inter alia*, the following measures:

> *"(i) co-ordination of actions by the State Governments, officers and other authorities—*
>
> *(a) under this Act, or the rules made thereunder; or*
>
> *(b) under any other law for the time being in force which is relatable to the objects of this Act;*
>
> *(ii) planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;*
>
> *(iii) laying down standards for the quality of environment in its various aspects;*
>
> *(iv) laying down standards for emission or discharge of*

environmental pollutants from various sources whatsoever:

Provided that different standards for emission or discharge may be laid down under this clause from different sources having regard to the quality or composition of the emission or discharge of environmental pollutants from such sources;

(v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;

(vi) laying down procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents;

(vii) laying down procedures and safeguards for the handling of hazardous substances;

(viii) examination of such manufacturing processes, materials and substances as are likely to cause environmental pollution;

(ix) carrying out and sponsoring investigations and research relating to problems of environmental pollution;

(x) inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, officers or persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution;

(xi) establishment or recognition of environmental laboratories and institutes to carry out the functions entrusted to such environmental laboratories and insitutes under this Act;

(xii) collection and dissemination of information in respect of matters relating to environmental pollution;

(xiii) preparation of manuals, codes or guides relating to the prevention, control and abatement of environmental pollution;

(xiv) such other matters as the Central Government deems necessary or expedient for the purpose of securing the effective implementation of the provisions of this Act."

13. Sub-section (3) of Section 3 of the 1986 Act provides as follows:

> *"The Central Government may, if it considers it necessary or expedient so to do for the purposes of this Act, by order, published in the Official Gazette, constitute an authority or authorities by such name or names as may be specified in the order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under Section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures."*

14. Subject to the provisions of the 1986 Act, the Central Government has power under sub-section (1) of section 3 to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution.

15. Section 5 of the 1986 Act provides that notwithstanding anything contained in any other law, but subject to the provisions of the 1986 Act, the Central Government may, in exercise of its powers and performance of its functions under the 1986 Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

16. In exercise of powers conferred by Sub-Section (1) and clause (v) of sub-section (2) of Section 3 of the 1986 Act read with Rule 5(3)(d) of the Environment (Protection) Rules, 1986 the Central Government issued the Environmental Impact Assessment Notification dated 27th January 1994 directing that on and from the date of publication of the said notification in the Official Gazette, expansion or modernisation of any activity or a new project listed in Schedule I of the Notification shall not be undertaken in any part of India, unless it has been accorded Environmental Clearance (EC) by the Central Government in accordance with the procedure specified in the Notification.

17. Under Clause (2)(I) of the said Notification, any person who desires to undertake any new project listed in Schedule I is required to submit an application to the Secretary, Ministry of Environment and Forests (MoEF), New Delhi in the pro forma specified in Schedule II, accompanied by a project report which is to include the EIA (Environmental Impact Assessment) Report /Environment Management Plan (EMP) prepared in accordance with the guidelines issued by MoEF. Another Environmental Impact Notification was issued in 2006, for grant of Terms and Environmental Clearance *inter alia* for projects which had started work on site.

18. The EIA Report submitted with the application of the project proponent is to be evaluated and assessed by the Impact Assessment Agency (IAA), that is MoEF, and if deemed necessary, it may consult a Committee of Experts constituted in the manner prescribed in Schedule III. The Committee of Experts shall have full right of entry and inspection of the site. The Impact Assessment Agency is to prepare a set of recommendations based on technical assessment of documents and data, furnished by the project proponent, supplemented by data collected during visits to sites, interaction with the affected population and environmental groups, if necessary. The summary of the reports, the recommendations and the conditions, subject to which EC is given shall, subject to public interest, be made available to the parties concerned or environmental groups on request. The IAA may solicit comments of the public within the specified period by arranging public hearings for that purpose. The public shall, subject to public interest, be provided access, to the summary of the EIA Report/Environment Management Plan (EMP). The clearance granted for commencement of the construction or operation of the plant, is to be valid for five years. Clause IV of the Environmental Impact Assessment Notification provides for the monitoring of the implementation of the conditions of EC and/or the recommendations and conditions laid down by IAA.

19. A minor amendment was made to the said Environmental Impact Assessment Notification dated 27th January 1994, by a Notification dated 10th April 1997, which prescribes a detailed procedure for public hearing.

20. By a notification being S.O. 327(E), dated 10th April 2001, published in the Gazette of India, Extra., Pt.II, Sec.3(ii), dated 12th April 2001, the Central Government has delegated the powers vested in it under Section 5 of the 1986 Act, to the Chairpersons of the respective State Pollution Control Boards/Committees to issue directions to any industry or any local or other authority for the violations of the standards and rules relating to biomedical waste, hazardous chemicals, industrial solid waste and municipal solid waste including plastic waste notified under the Environment (Protection) Act, 1986 subject to the condition that the Central Government may revoke such delegation of powers or may itself invoke the provisions of Section 5 of the said Act, if in the opinion of the Central Government such a course of action is necessary in the public interest.

21. On or about 8th January 2007, the Appellant applied to the Ministry of Environment, Forest and Climate Change, Government of India, hereinafter referred to as “MoEF&CC” for grant of EC to establish 3 MTPA integrated steel plant at Mauza South Parbatpur of Chandankiyari Block of Bokaro District.

22. In its application, the Appellant stated that 1350 acres of land were required for establishing the said plant at the Mauza South Parbatpur of Chandankiyari Block of Bokaro District and that no forest land was involved in the project.

23. By a letter No. F.No.J-11011/137/2006-1A-II (i) dated 21st February 2008, the Appellant was granted EC. After obtaining EC, the Appellant applied to the JSPCB, for grant of 'Consent to Establish' (CTE) under the Air (Prevention and Control of Pollution) Act, 1981, hereinafter referred to as the Air Pollution Act, and Water (Prevention and Control of Pollution) Act 1974, hereinafter referred to as the Water Pollution Act.

24. On 5th May 2008, the JSPCB granted CTE to the Appellant to establish the 3 MTPA integrated steel plant at Mauza South Parbatpur of Chandankiyari Block of Bokaro District. The CTE was granted on the basis of the EC granted by the MoEF&CC.

25. The CTE was extended from time to time till 4th May 2011. Even though CTE was granted to the Appellant to establish a steel plant at Mauza South Parbatpur of Chandankiyari Block of Bokaro District, the Appellant established steel plant in Mauza Bhagabandh in the Chas Block in Bokaro District, 5.3 Kms away from the site for which EC and CTE had been granted.

26. A Circular No.J-11013/41/2006-1A.2(i) dated 22nd January, 2010 was issued by the Ministry of Environment and Forest (MoEF) of the Government of India which provided as follows:

> "*Instances have come to the notice of this Ministry wherein the project proponents have changed the project site after the said project has been granted environmental clearance or after the public hearing has been held. The project proponents have approached this Ministry to revalidate the environmental clearance so granted without undergoing afresh the procedure prescribed for obtaining environmental clearance. The matter has been considered in the ministry. The change in project site would lead to change in project affected people as well as the*

change in study area and the impact zone. As such the Environment Impact Assessment Report and Public Hearing conducted for a particular location cannot be taken valid for the changed location.

Accordingly, it has been decided that any shift in project site location after holding of public hearing will be deemed to be a new proposal and will be appraised afresh as per the procedure prescribed under EIA Notification 2006 provided the respective Expert Appraisal Committee is satisfied that the shift is so minor as to have no change in EIA/EMP, duly recorded in the minutes and prior approval of advisor (In-charge)/SEIAA for Category 'A'/Category 'B' projects respectively is obtained for not holding the public hearing for the changed location afresh.

This issues with the approval of the Competent Authority."

27. By a communication being Reference No.1142 dated 4th May 2010, the District DFO (District Forest Officer) Bokaro requested JSPCB to take action against the Appellant for setting up its integrated steel plant on forest land in Mauza Bhagabandh of Chas Block of Bokaro District, in violation of the Forest Conservation Act 1980 and Indian Forest Act 1927. The DFO, Bokaro reported encroachment of 220.88 acres of notified forest land by the Appellant to JSPCB.

28. It appears that cases had been initiated against the officials of the Appellant under the Indian Forest Act, 1927, Forest Conservation Act, 1980 and the Bihar Public Land Encroachment Act, 1955 which have been quashed by the Jharkhand High Court, by an order dated 25th January 2011.

29. On or about 23rd September 2010 the Appellant applied for Consent to Operate (CTO) under the Air Pollution Act and the Water Pollution Act for its 350 m^3 blast furnace. Later on 9th September 2011, the Appellant applied for CTO in respect of its entire plant.

30. By a letter dated 2nd December 2011, addressed to the Appellant, the MoEF confirmed that the lay out of the Appellant's 3 MTPA Integrated Steel Plant was well within the Environment Impact Area and that the affected people had the opportunity to participate in a public hearing.

31. By letter dated 18th May 2012, the JSPCB reported encroachment by the Appellant upon forest land and alleged violation by the Appellant of the Forest Conservation Act, 1980 to the MoEF&CC, New Delhi. The MoEF&CC was also informed of the unauthorized shifting of the integrated steel plant from Mauza South Parbatpur of Chandankiyari Block of Bokaro District to Mauza Bhagabandh of Chas Block of Bokaro District in violation of the conditions of Environment Clearance granted by the MoEC&CC.

32. Pursuant to the report of JSPCB, MoEF&CC issued a Show Cause Notice dated 6th June 2012 to the Appellant under Section 5 of the 1986 Act. The Appellant submitted its reply to the Show Cause Notice on 20th June 2012.

33. On 10th September 2012, the Appellant once again applied to JSPCB for CTO for one year under the Water Pollution Act and Air Pollution Act. According to the Appellant, several reminders were sent to MoEF&CC requesting MoEF&CC to intimate JSPCB of the outcome of the Show Cause

Notice issued to the Appellant. However, JSPCB has not been informed of the decision of MoEF&CC.

34. The Appellant filed a Writ Petition being W.P. No.2247/2012 in the Jharkhand High Court for orders on JSPCB to grant the Appellant CTO. The said writ petition was disposed of by an order dated 5th November 2012, the operative part whereof is set out hereinbelow:-

> *"Respondent 1& 2 to consider the petitioner's application and as assured by them, if so required, give an opportunity of hearing to the petitioners and after taking into consideration the facts and provisions of law and the related decisions, shall dispose of the petitioner's application within five weeks from the date of receipt/production of a copy of this order."*

35. On or about 27th November 2013, the application of the Appellant for CTO was rejected on the ground that the Appellant had shifted the site of its steel Plant and had encroached upon forest land in violation of the Forest Conservation Act, 1980. The operative part of the order dated 27th November 2013 reads:-

> *"at this stage subject to final outcome of the decision of MoEF&CC, New Delhi with respect to show cause notice dated 6.6.2012, we dispose the application for CTO in exercise of power conferred u/s 21(4) of Air (Prevention and Control of Pollution) Act, 1981 & u/s 25(4) of Water (Prevention and Control of Pollution) Act, 1974 by "refusing" the CTO to the unit for the reason aforesaid."*

36. The Appellant filed an application for contempt being Contempt Case (C) No.939 of 2013 in W.P.(C) No.2247 of 2012 in the Jharkhand High Court. Pursuant to an order dated 29th November 2013 in the Contempt Petition, the JSPCB disposed of the applications for grant of CTO to the Appellant.

37. By a letter dated 17th April 2013, the MoEF&CC had called for a status report from the State of Jharkhand in respect of forest land encroached by the Appellant. The Forest Department submitted a report to the MoEF&CC on 13th May, 2014.

38. Thereafter, by a letter dated 20th October 2014, the MoEF&CC, New Delhi directed the Department of Forest, Environment and Climate Change, Government of Jharkhand to take action against the Appellant for violating the provisions of Indian Forest Act, 1927 and Forest Conservation Act, 1980. In compliance with the aforesaid order, JSPCB directed the Appellant to close down its plant under Section 31(A) of the Air Pollution Act and Section 33(A) of Water Pollution Act.

39. By a Memo No.521 dated 6th February 2015, the Department of Forest, Environment and Climate Change, Government of Jharkhand directed the DGP, Jharkhand, Ranchi and the Deputy Commissioner, Bokaro to take action against the Appellant in the light of the letter dated 20th October, 2014 of the MoEF&CC, Government of India and to submit an action taken report.

40. The aforesaid order of JSPCB was challenged by the Appellant by filing a Writ Petition being WP(C) No.2033 of 2015 in the Jharkhand High Court. By an order dated 5th February 2016 the High Court set aside the order of the JSPCB holding that the same had been passed in violation of principles of natural justice. The High Court however, held that JSPCB

would be at liberty to pass an order in accordance with law after giving the Appellant an opportunity of hearing.

41. Thereafter, a show cause notice dated 25th April 2016, was issued to the Appellant. The Appellant replied to the show cause notice on 28th September 2016, contending that the Appellant had not set up its plant on any forest land and that all pollution control measures had been taken. However, the Principal Chief Conservator of Forests (PCCF), Jharkhand had by a communication No.2966 dated 8th August 2016 informed JSPCB that the Appellant had encroached forest land. Thereafter JSPCB once again called upon the Appellant to show cause in the light of information provided by the PCCF, Jharkhand. The Appellant by a letter dated 28th September 2016 reiterated that there was no forest land in the plant premises.

42. JSPCB passed an order No.B-319 dated 13th February 2017 disposing of the show cause notice in the light of the direction dated 5th February 2016 of the Jharkhand High Court and the applications for CTO. JSPCB granted CTO to the Appellant which was valid till 31st December, 2017.

43. The MoEF&CC and the State Environment Impact Assessment Authorities had, in the meanwhile been receiving proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of Reference and Environmental Clearance for projects which had started the work on site, expanded the production beyond the limit of

environmental clearance or changed the product mix without obtaining prior environmental clearance.

44. The MoEF&CC deemed it necessary that all entities not complying with the environmental regulation under Environment Impact Assessment Notification, 2006, be brought to comply with the environmental laws in expedient manner, for the purpose of protecting and improving the quality of the environment and reducing environmental pollution.

45. The MoEF&CC deemed it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which would be more damaging to the environment.

46. In furtherance of this objective, the Government of India deemed it essential to establish a process for appraisal of cases of violation of norms, and prescribing such adequate environmental safeguards that would deter violation of the provisions of Environment Impact Assessment Notification, 2006 and ensure that damage to environment was adequately compensated for.

47. In ***Indian Council for Enviro-Legal Action and Ors. v. Union of India and Ors.[1],*** the Supreme Court analyzed relevant provisions of environmental laws and concluded that damages might be recovered under the provisions of the 1986 Act, inter alia, to implement measures that were necessary or expedient for protecting and promoting the

1. (1996) 3 SCC 212

environment. This Court affirmed that the power of the Central Government under Section 3 of the 1986 Act was wide and included the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures could also be looked into from the principle "polluter pays."

48. In exercise of power under Section 3(1) and Section 3(2)(v) of the 1986 Act read with Rule 5(3)(d) of the Environment (Protection) Rules, 1986, the Central Government has issued a Notification being S.O. 804(E) dated 14th March 2017 which provides for grant of ex post facto EC for project proponents who have commenced, continued or completed a project without obtaining EC under the 1986 Act or the EIA notification issued under it.

49. Paragraphs 3, 4 and 5 of the said notification, read as follows :

> *"(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.*
>
> *(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.*

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para(4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment."

50. On or about 24th August 2017, the Appellant applied for CTO for five years. On 13th November 2017, JSPCB issued a Show Cause Notice to the Appellant pointing out alleged contraventions of the conditions of Consent to Operate (CTO) earlier granted to the Appellant. The Appellant was called upon to show cause whether conditions of the CTO had been contravened while the application of the Appellant for CTO for five year was pending.

51. On 23rd November 2017, the Appellant submitted its online reply to the Show Cause Notice showing compliance of the conditions of the CTO.

52. By a communication No.2105 dated 18th December 2017 JSPCB requested MoEF&CC to inform JSPCB of the decision on the show cause notice issued to the Appellant under Section 5 of the 1986 Act for

revocation of the EC for non compliance of the conditions for grant of EC for the integrated plant at Parbatpur, Jharkhand.

53. Aggrieved by the failure of JSPCB to issue/renew the CTO to the Appellant, pursuant to its application made on 24th August 2017, the Appellant filed a writ petition being W.P.(C) No. 1873 of 2018 in the Jharkhand High Court on or about 12th April 2018 seeking directions on the JSPCB to issue CTO to the Appellant.

54. By an order dated 16th July 2018, the High Court directed the JSPCB to take a final decision on the application of renewal/grant of CTO filed by the Appellant on 24th August 2017 within the time stipulated in the said order.

55. The High Court further passed an interim order directing that the Appellant be allowed to operate its unit under the supervisory and regulatory control of the JSPCB, who might carry out periodical check as to adherence by the Appellant of pollution control laws.

56. JSPCB passed an order dated 21st August, 2018, rejecting at that stage the request of the Appellant for CTO, subject to the decision of MoEF&CC on the show cause notice issued to the appellant. The operative part of the said order is set out hereinbelow:

> *"at this stage subject to final outcome of the decision of MoEF&CC, New Delhi with respect to show cause notice dated 6.6.2012, we dispose the application for CTO in exercise of power conferred u/s 21(4) of Air (Prevention and Control of Pollution) Act, 1981 & u/s 25(40 of Water (Prevention and Control of pollution) Act, 1974 by "refusing" the CTO to the unit for the reason aforesaid."*

57. The Appellant, thereafter approached the High Court with a prayer for amendment of Writ Petition No.1873 of 2018. By an order dated 25th August 2018, the High Court allowed the application for amendment of the Writ Petition and directed the respondent to file their response to the amended writ petition. The High Court further directed:-

> *"10. So far as interim relief is concerned, this court finds that the order passed by the respondent-Jharkhand State Pollution Control Board dated 23.08.2018 appears to be directly dependent on the final decision which is yet to be taken by the Ministry of Environment, Forest & Climate Change on the show cause issued to the petitioner as back as in the year 2012. As per the submission made by the counsel appearing on behalf of Union of India, they are shortly going to take a final decision in the matter after hearing the petitioner. Accordingly the operation, implementation and execution of the order dated 23.08.2018 passed by Jharkhand State Pollution Control Board is hereby stayed till 27.09.2018 and the interim order dated 16.07.2018 is hereby extended till 27.09.2018.*
>
> *11.So far as decision of the Ministry of Environment, Forest & Climate Change are concerned, considering the fact that the unit of the petitioner is running unit and large number of employees are working in this unit of the petitioner, this court consider it appropriate that the issue regarding the environmental clearance of the petitioner should be decided at the earliest.*
>
> *12.It is further observed that it is open to the petitioner to approach the Union of India with their proposal/ application for regularization of the alleged violation, without prejudice to their rights (including right, title, interest, possession and nature of property of the petitioner) and advance submissions before the respondent authority of Union of India pursuant to the show cause notice issued to them dated 6.6.2012 and the appropriate authority may, if possible, simultaneously consider the aforesaid application of the petitioner for regularization along with the show cause reply of the petitioner such that entire dispute is decided and the petitioner may also have a clarity about the fate of its unit . The decision which is to be taken by the Union of India be brought on record by either of the parties by filing supplementary affidavit latest by 25.09.2018.*
>
> *13.I.A. No. 7610 of 2018 and I.A No. 7613 OF 2018 are hereby disposed of.*

14.It is made clear that this court has not gone into the merits of the claim of the petitioner and it will be open to the respondent no 3 to take decision as per law."

58. By the aforesaid order dated 25th August 2018, the High Court directed MoEF to take a decision on the application of the Appellant for EC as also a decision regarding violation by the Appellant of the provisions of EC by encroachment upon forest land by shifting the location of the plant.

59. On 31st August 2018, MoEF&CC issued a show cause notice No. F.No. J-11011/137/2006-1A Pt.II (i) dated 31st August 2018 to the Appellant for violating the provisions of the EC by shifting the location of its plant and encroaching upon forest land.

60. The Respondent No.1 was also accorded personal hearing on 10th September 2018. On 12th September 2018 Mr. Gyanesh Bharti who presided over the personal hearing was transferred from MoEF&CC.

61. On 20th September 2018 the Respondent No.1 issued an order bearing No.F.No.J-11011/137/2006-IA.II(I) revoking the EC of the Appellant on the ground that the Appellant had encroached upon 220 acres of forest land and had shifted the location of its plant from Parbatpur to Bhagabandh, violating the conditions stipulated in the EC.

62. The Appellant filed Writ petition being W.P. (C) No.4850 of 2018 in the Jharkhand High Court challenging the revocation of the EC granted to the Appellant.

63. On 27th September 2018 the High Court passed an interim order staying the operation, implementation and execution of the impugned order dated 20th September 2018. The Court prima facie found that the impugned order, passed in violation of principles of natural justice, had serious repercussions on the unit of the Appellant which was a running unit, and had caused prejudice to the Appellant.

64. On 4th October 2018, the Appellant applied for ex post facto Forest Clearance (FC) without prejudice to its rights and contentions. On 27th November 2019 the Appellant applied for a "revised" EC without prejudice to its rights and contentions. In the meanwhile, the Interim order passed by the High Court on 27th September 2018 was extended from time to time. Such extensions were granted on 10.10.2018, 5.11.2018, 11.12.2018, 8.1.2019, 23.1.2019, 16.5.2019, 25.7.2019 and 17.10.2019.

65. On 17th December 2019, MoEF&CC passed an order according ex post facto in principle approval for the forest diversion/clearance proposal of the Appellant. The operative part of the said order reads:-

> *"After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords ex-post facto 'in-principle' approval under Section -2 of the Forest (Conservation) Act, 1980 for diversion of 184.23 ha of forest land (174.39 ha encroached (ex-post facto) and 9.84 ha virgin land) in favour of M/s Electrosteel Steels Limited in the State of Jharkhand subject to fulfilment of following conditions:-*
>
> *(i) Legal status of the diverted forest land shall remain unchanged;..."*

66. By an order dated 26th February 2020, the Jharkhand High Court directed that the pendency of W.P. (C) No. 4850 of 2018 and W.P. (C) No.1873 of 2018 would not come in the way of consideration by the MoEF&CC of grant or refusal of restoration of EC and it would be open to the Ministry to take appropriate decision in accordance with law. The interim orders in force were extended.

67. Thereafter by a letter dated 2nd March 2020, the Appellant requested MoEF&CC to consider the application of the Appellant for revised EC. In the meanwhile, the interim orders passed by the High Court were further extended. The interim orders were extended by orders passed on 26.2.2020, 7.4.2020 and 29.5.2020.

68. The Writ Petition was called for hearing on 19th June 2020 whereupon it was submitted on behalf of the Respondent No.1 that the revised EC application of the Appellant would be placed before the Expert Appraisal Committee (EAC) for consideration on merit and Violation Committee would decide on the action to be taken against the Appellant for violation of Environment (Protection) Act, 1986.

69. On 6th August 2020 and 7th August 2020, the case of the Appellant was placed before the EAC at its 35th meeting. The Appellant was invited to present its proposal online before the Committee.

70. After detailed deliberation, the EAC appraised the proposal on merits and recommended issuance of Standard Terms of Reference along with Specific Terms of Reference for undertaking Environmental Impact Assessment (EIA) and preparation of Environment Management Plan (EMP). The EAC noted that the plant was a running unit and the EC was subject to the conditions imposed in the Terms of Reference.

71. On 4th September 2020, the Jharkhand High Court extended the interim orders till 8th September 2020 while awaiting response from the Respondents. On 8th September 2020, the High Court reserved orders on the extension of interim orders dated 16th July 2018 and 27th September 2018 while listing the writ petitions for final hearing on 16th September 2020.

72. On 15th September 2020, the Respondent No.1 filed an affidavit stating that it had no objection to extension of the interim orders considering that the steel plant employed a large workforce. At the hearing on 16th September 2020 JSPCB also consented to extension of the interim order. However, the High Court passed the impugned order dated 16th September 2021 dis-continuing the earlier interim orders on, *inter alia,* the following grounds:

(i) The Expert Appraisal Committee of the MoEF&CC had, after detailed deliberations, found that the Appellant had been in violation of the EIA Notification 2006 and general condition no. (ii) of the EC dated 21.02.2008.

(ii) The MoEF&CC had while issuing ToR for grant of EC recommended action against the Appellant under Section 19 of

the 1986 Act for past violations. Extension of the interim orders would amount to staying action.

(iii) In ***Alembic Pharmaceuticals Ltd. v. Rohit Prajapati and Others***[2], this Court had deprecated ex post facto Ecs but passed certain directions in exercise of powers under Article 142 of the Constitution.

73. By an Office Memorandum, being F.No. 22-21/2020-1A III, dated 7th July 2021, the MoEF&CC issued Standard Operating Procedure (SOP) for Identification and Handing of violation cases under EIA Notification 2006.

74. The said Office Memorandum, *inter alia*, reads:

"The Ministry had issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/ or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that ***"(...) for past violations, the concerned authorities are***

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free to take appropriate action in accordance with polluter pays principle, following due process".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that ***" ... a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SEIAAs in the country".***

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of 'violation' cases which have been pending for want of an approved structural/procedural framework based on 'Polluter Pays Principle' and 'Principle of Proportionality'. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the list of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations/decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined."

75. The Standard Operating Procedure formulated by the said Office Memorandum dated 7th July 2021 refers to and gives effect to various judicial pronouncements including the judgment of this Court in ***Alembic Pharmaceuticals*** (supra).

76. In terms of the Standard Operating Procedure, the proposal for grant of EC in cases of violation are to be considered on merits, with prospective effect, applying principles of proportionality and the principle that the polluter pays and is liable for costs of remedial measures.

77. By an interim order passed on 15th July 2021 in WP(MD) 11757 of 2021 in ***Fatima vs. Union of India***, the Madurai Bench of Madras High Court has stayed the operation of the Standard Operating Procedure.

78. By an order dated 25th August 2021, MoEF&CC rejected the application of the Appellant for the time being. The application has, in effect, been kept in abeyance.

79. The MoEF apparently did not take any decision on the application of the Appellant for EC, since the Standard Operating Procedure issued by it has been stayed by the Madurai Bench of Madras High Court, by the said order dated 15th July 2021, citing the judgment of this Court in ***Alembic Pharmaceuticals*** (supra).

80. The Appellant has filed an application being I.A No.125221 of 2021 in this appeal seeking directions on the Respondent No.1 to process the Appellant's application dated 5th August 2020 for revised EC.

81. There can be no doubt that the need to comply with the requirement to obtain Environment Clearance is non-negotiable. A project can be set up or allowed to expand subject to compliance of the requisite norms. Environmental clearance is granted on condition of the suitability of the site to set up the project from the environmental angle, and existence of necessary infrastructural facilities and equipment for compliance of environmental norms. To protect future generations, it is imperative that pollution laws be strictly enforced. Under no circumstances, can industries which pollute be allowed to operate unchecked and degrade the environment.

82. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularize its operation by obtaining the requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws, or the pollution, if any, can conveniently and effectively be checked. The answer has to be in the negative.

83. The Central Government is well within the scope of its powers under Section 3 of the 1986 Act to issue directions to control and/or prevent pollution including directions for prior Environmental Clearance before a project is commenced. Such prior Environmental Clearance is necessarily granted upon examining the impact of the project on the

environment. Ex-Post facto Environmental Clearance should not ordinarily be granted, and certainly not for the asking. At the same time ex post facto clearances and/or approvals and/or removal of technical irregularities in terms of Notifications under the 1986 Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of a running steel plant.

84. The 1986 Act does not prohibit ex post facto Environmental Clearance. Some relaxations and even grant of ex post facto EC in accordance with law, in strict compliance with Rules, Regulations Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in over view not impermissible. The Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.

85. As held by a three Judge Bench of this Court in *Lafarge Umiam Mining Private Limited* v. *Union of India*[3] ("Lafarge") reported in (2011) 7 SCC 338:

> *"119.* ***The time has come for us to apply the constitutional "doctrine of proportionality" to the matters concerning environment as a part of the process of judicial review in contradistinction to merit review. It cannot be gainsaid that utilization of the environment and its natural resources has to be in a way that is consistent with principles of sustainable development and intergenerational equity, but balancing of these equities may entail policy choices****. In the circumstances, barring*

3. (2011) 7 SCC 338

exceptions, decisions relating to utilization of natural resources have to be tested on the anvil of the well- recognized principles of judicial review. Have all the relevant factors been taken into account? Have any extraneous factors influenced the decision? Is the decision strictly in accordance with the legislative policy underlying the law (if any) that governs the field? Is the decision consistent with the principles of sustainable development in the sense that has the decision-maker taken into account the said principle and, on the basis of relevant considerations, arrived at a balanced decision? Thus, the Court should review the decision-making process to ensure that the decision of MoEF is fair and fully informed, based on the correct principles, and free from any bias or restraint. Once this is ensured, then the doctrine of "margin of appreciation" in favour of the decision-maker would come into play."

86. In ***Alembic Pharmaceuticals*** (supra) this Court observed:-

"27. The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA notification dated 27 January 1994. It is, as the judgment in Common Cause holds, detrimental to the environment and could lead to irreparable degradation. The reason why a retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decision-making process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This would be contrary to both the precautionary principle as well as the need for sustainable development.

87. *In* ***Alembic Pharmaceuticals*** (supra), this Court deprecated ex-post facto clearances, but this Court did not pass orders for closure of the three industries concerned, on consideration of the consequences of their closure. This court proceeded to observe and held:-

> *44. The issue which must now concern the Court is the consequence which will emanate from the failure of the three industries to obtain their ECs until 14 May 2003 in the case of Alembic Pharmaceuticals Limited, 17 July 2003 in the case of United Phosphorous Limited, and 23 December 2002 in the case of Unique Chemicals Limited. The functioning of the factories of all three industries without a valid EC would have had an adverse impact on the environment, ecology and biodiversity in the area where they are located. The Comprehensive Environmental Pollution Index[4] report issued by the Central Pollution Control Board for 2009-2010 describes the environmental quality at 88 locations across the country. Ankleshwar in the State of Gujarat, where the three industries are located showed critical levels of pollution[5]. In the Interim Assessment of CEPI for 2011, the report indicates similar critical figures[6] of pollution in the Ankleshwar area. The CEPI scores for 2013[7] and 2018[8] were also significantly high. This is an indication that industrial units have been operating in an unregulated manner and in defiance of the law. Some of the environmental damage caused by the operation of the industrial units would be irreversible. However, to the extent possible some of the damage can be corrected by undertaking measures to protect and conserve the environment.*
>
> *45. Even though it is not possible to individually determine the exact extent of the damage caused to the environment by the three industries, several circumstances must weigh with the Court in determining the appropriate measure of restitution. First, it is not in dispute that all the three industries did obtain ECs, though this was several years after the EIA notification of 1994 and the commencement of production. Second, subsequent to the grant of the ECs, the manufacturing units of all the three*

4. "CEPI"

5. CEPI score – 88.50

6. C*EPI score - 85.75*

7. *CEPI score - 80.93*

8. *CEPI score - 80.21*

industries have also obtained ECs for an expansion of capacity from time to time. Third, the MoEF had issued a circular on 5 November 1998 permitting applications for ECs to be filed by 31 March 1999, which was extended subsequently to 30 June 2001. On 14 May 2002, the deadline was extended until 31 March 2003 subject to a deposit commensurate to the investment made. The circulars issued by the MoEF extending time for obtaining ECs came to the notice of this Court in Goa Foundation (I) v. Union of India[9]. Fourth, though in the context of the facts of the case, this Court in Lafarge Umiam Mining Private Limited v. Union of India[10] ("Lafarge") has upheld the decision to grant ex post facto clearances with respect to limestone mining projects in the State of Meghalaya. In ***Lafarge****, the Court dealt with the question of whether ex post facto clearances stood vitiated by alleged suppression of the nature of the land by the project proponent and whether there was non-application of mind by the MoEF while granting the clearances. While upholding the ex post facto clearances, the Court held that the native tribals were involved in the decision-making process and that the MoEF had adopted a due diligence approach in reassuring itself through reports regarding the environmental impact of the project. "*

(Emphasis supplied)

46*. After adverting to the decision in* ***Lafarge****, another Bench of three learned judges of this Court in Electrotherm (India) Limited v. Patel Vipulkumar Ramjibhai[11], dealt with the issue of whether an EC granted for expansion to the appellant without holding a public hearing was valid in law. Justice Uday Umesh Lalit speaking for the Bench held thus:*

> *"19...the decision-making process in doing away with or in granting exemption from public consultation/public hearing, was not based on correct principles and as such the decision was invalid and improper."*

47. The Court while deciding the consequence of granting an EC without public hearing did not direct closure of the appellant's unit and instead held thus:

> *"20. At the same time, we cannot lose sight of the fact that in pursuance of environmental clearance dated 27-1-2010, the expansion of the project has been undertaken*

9. (2005) 11 SCC 559

10. (2011) 7 SCC 338

11. (2016) 9 SCC 300

and as reported by CPCB in its affidavit filed on 7-7-2014, most of the recommendations made by CPCB are complied with. In our considered view, the interest of justice would be subserved if that part of the decision exempting public consultation/public hearing is set aside and the matter is relegated back to the authorities concerned to effectuate public consultation/public hearing. ***However, since the expansion has been undertaken and the industry has been functioning, we do not deem it appropriate to order closure of the entire plant as directed by the High Court****. If the public consultation/public hearing results in a negative mandate against the expansion of the project, the authorities would do well to direct and ensure scaling down of the activities to the level that was permitted by environmental clearance dated 20-2-2008. If public consultation/public hearing reflects in favour of the expansion of the project, environmental clearance dated 27-1-2010 would hold good and be fully operative.* ***In other words, at this length of time when the expansion has already been undertaken, in the peculiar facts of this case and in order to meet ends of justice, we deem it appropriate to change the nature of requirement of public consultation/public hearing from pre-decisional to post-decisional. The public consultation/public hearing shall be organised by the authorities concerned in three months from today****."*

(Emphasis supplied)

48. Guided by the precepts that emerge from the above decisions, this Court has taken note of the fact that though the three industries operated without an EC for several years after the EIA notification of 1994, each of them had subsequently received ECs including amended ECs for expansion of existing capacities. These ECs have been operational since 14 May 2003 (in the case of Alembic Pharmaceuticals Limited), 17 July 2003 (in the case of United Phosphorous Limited), and 23 December 2002 (in the case of Unique Chemicals Limited). In addition, all the three units have made infrastructural investments and employed significant numbers of workers in their industrial units.

49. In this backdrop, this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality. At the same time, the Court cannot be oblivious to the environmental degradation caused by all three industries units that operated without valid ECs. The three industries have evaded the legally binding regime of obtaining ECs. They cannot escape the liability incurred on account of such noncompliance. Penalties must be imposed for the disobedience with a binding legal regime. The breach by the industries cannot be left unattended by legal consequences. The amount should be used for the purpose of restitution and restoration of the environment. Instead and in place of the directions issued by the NGT, we are of the view that it would be in the interests of justice to direct the three industries to deposit compensation quantified at Rs. 10 crores each. The amount shall be deposited with GPCB and it shall be duly utilised for restoration and remedial measures to improve the quality of the environment in the industrial area in which the industries operate. Though we have come to the conclusion, for the reasons indicated, that the direction for the revocation of the ECs and the closure of the industries was not warranted, we have issued the order for payment of compensation as a facet of preserving the environment in accordance with the precautionary principle. These directions are issued under Article 142 of the Constitution. Alembic Pharmaceuticals Limited, United Phosphorous Limited and Unique Chemicals Limited shall deposit the amount of compensation with GPCB within a period of four months from the date of receipt of the certified copy of this judgment. This deposit shall be in addition to the amount directed by the NGT. Subject to the deposit of the aforesaid amount and for the reasons indicated, we allow the appeals and set aside the impugned judgment of the NGT dated 8 January 2016 in so far as it directed the revocation of the ECs and closure of the industries as well as the order in review dated 17 May 2016."

87. The Notification being SO 804(E) dated 14th March, 2017 was not an issue in *Alembic Pharmaceuticals (supra).* This Court was examining the propriety and/or legality of a 2002 circular which was inconsistent with the EIA Notification dated 27th January, 1994, which was statutory. Ex post facto environmental clearance should not however be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of ex post facto approval outweigh the consequences of regularization of operation of an industry by grant of ex post facto approval and the industry or establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or Notifications. Ex post facto approval should not be withheld only as a penal measure. The deviant industry may be penalised by an imposition of heavy penalty on the principle of 'polluter pays' and the cost of restoration of environment may be recovered from it.

88. We are of the view that the High Court erred in passing the impugned order, vacating interim orders which had been in force for two years. The impugned order is not in conformity with the principle of proportionality. This is not a case where the steel plant was started without environmental clearance or consent of JSPCB. The Appellant had applied for and obtained environmental clearance to set up an integrated steel plant (3MTPA) on 1350 acres of land at Mauza South Parbatpur, as observed above. Environmental Clearance had been granted on 21st

February 2008 and Consent to Operate had been granted by JSPCB on 5th May 2008.

89. The Appellant established its steel plant in Mauza Bhagaband, 5.3 kms away from the site for which EC and CTE had been granted. It is the contention of the Appellant that the shift is minor and makes no change in the EIA/EMP on the basis of which EC has been granted. The shift did not require fresh public hearing in terms of the Circular dated 22nd January 2010 of the MoEF.

90. As aforesaid, by a letter dated 2.12.2011 addressed to the Appellant, the MoEF confirmed that the steel plant of the Appellant was within the Environment Impact Area and the affected people had the opportunity to air their views in a public hearing. The question is whether the Petitioner was required to obtain fresh prior clearance for shifting or was covered by the exemption under the said Notification dated 22nd January 2010.

91. The Appellant has all along asserted that no part of the premises of the integrated steel plant is in any forest. As such there was no violation of the Indian Forest Act, 1927 or the Forest Conservation Act, 1980. The MoEF had also confirmed that the steel plant in question was well within the Environment Impact Area and the affected people had the opportunity in a public hearing. Be that as it may, whether the shifting of the site has really made any difference from the environmental impact angle requires consideration by the appropriate authority/forum.

92. In any case, the Appellant has duly applied for ex post facto forest clearance approval without prejudice to its rights and contentions that its steel plant is not on forest land and also applied for revised EC. On 17th December 2019, MoEF&CC accorded ex post facto in principle approval to the forest clearance proposal on the recommendations of the Forest Advisory Committee. The application for revised clearance is pending consideration. No final decision has however been taken, ostensibly in view of the interim order passed by the Madras High Court staying the operation of the Standard Operation Procedures issued vide Memorandum dated 7th July 2021.

93. The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021.

94. In passing the impugned order the High Court overlooked the consequences of closure of an integrated steel plant with a work force of 300 regular and 700 contractual workers. The High Court also failed to appreciate that the judgment of this Court in ***Alembic Pharmaceuticals*** (supra) was distinguishable on facts. Furthermore, continuance of the interim orders allowing operation of an industrial establishment or even the grant of revised EC to the industrial establishment cannot stand in

the way of action against that establishment for contraventions, including the imposition of penalty, on the principle 'polluter pays'. The scope and effect of Section 32A of the IBC is a different issue. This Court need not examine into the question of whether penal action can be initiated against the Appellant or, whether compensation can be recovered from the Appellant, at this stage. The issue may be decided by the appropriate authority at the appropriate stage when it adjudicates an action for penalization of the Appellant or recovery of compensation from the Appellant. The application of the Appellant for revised EC, CTO etc. shall be considered strictly in accordance with environmental norms.

95. The appeals are allowed. The impugned order is set aside. The Respondent No.1 shall take a decision on the application of the Appellant for revised EC in accordance with law, within three months from date. Pending such decision, the operation of the steel plant shall not be interfered with on the ground of want of EC, FC, CTE or CTO.

.....J.
[Indira Banerjee]

.....J.
[J.K. Maheshwari]

New Delhi;
December 9, 2021

F. No. 22-21/2020-IA.III [E 138949]
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
*****

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated 28th January, 2022

OFFICE MEMORANDUM

Sub.: Observation of Hon'ble Supreme Court with reference to the SoP dated 7th July 2021 for identification and handling of violation cases under EIA Notification 2006 – reg.

The Ministry issued a Standard Operating Procedure dated 7th July 2021 bearing the file number 22-21/2020-IA.III, for identification and handling of violation cases under EIA Notification 2006 in compliance to order of the Hon'ble National Green Tribunal in Appeal No. 34/2020 (WZ) titled Tanaji B. Gambhire Vs Chief Secretary, Government of Maharashtra. The copy of the SoP is enclosed for ready reference.

2. The SoP was challenged in the Madurai Bench of the High Court of Madras in the matter W.P.(MD) No. 11757 of 2021 titled Fatima Vs Union of India and was interim stayed vide order dated 15th July 2021.

3. Recently, in the Order dated 09th December 2021 in the matter of Civil Appeal Nos. 7576-7577 of 2021 in Electrosteel Steels Limited Vs Union of India and Ors., the Hon'ble Supreme Court of India has *inter-alia* observed the following:

> *"93. The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021."*

4. The copy of the order which is self-explanatory is enclosed herewith for necessary action.

5. This is issued with the approval of the competent authority.

(A K Agrawal)
Director

Encl: As above.

To

1. Chairperson/ Member Secretaries of all Expert Appraisal Committees
2. Chairperson/Member Secretaries of all SEIAAs/SEACs
3. All Officers of IA Division

Copy for information to

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/JS (SKB)
5. Website, MoEF&CC /Guard file

F. No. 22-21/2020-IA.III

Government of India

Ministry of Environment, Forest and Climate Change

Impact Assessment Division

*****

Indira ParyavaranBhawan
Jor Bagh Road, Aliganj
New Delhi – 110003
sujit.baju@gov.in

Date: 7th July, 2021

Office Memorandum

Subject: Standard Operating Procedure (SoP) for Identification and handling of violation cases under EIA Notification 2006 in compliance to order of Hon'ble National Green Tribunal in O.A. No.34/2020 WZ - Regarding.

The Ministry had issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that "(...) ***for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process***".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that ***"...a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SEIAAs in the country"***.

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn.The Ministry is also seized of different categories of 'violation' cases which have been

pending for want of an approved structural/procedural framework based on *'Polluter Pays Principle'* and *'Principle of Proportionality'*. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations / decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined.

7. Relevant Court Cases on the issue: It is noted that while deciding issues related to violations of the Environment Protection Act, 1986 on account of running the project/activity without prior environmental clearance or in excess of capacity allowed in such clearances, **the Hon'ble courts have, *inter-alia*, deliberated on various facets involving 'violation' cases** and have **enunciated principles of 'Proportionality' and 'Polluter Pays'** in various decisions viz. Industrial Council for Enviro-Legal Action Vs Union of India (the Bichhri village industrial pollution case) (1996 SCC [3] 212); Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. (C.A. No. 1526 of 2016, order dated 1.4.2020) and Hindustan Copper Limited Vs Union of India in (W.P. (C) No. 2364 of 2014, order dated 28.11.2014). The salient extracts of the judgements are as under:

Issue 1: Proposal for grant of Environmental Clearance in violation cases – to be considered on merits:

i. Hon'ble High Court of Jharkhand in the matter of Hindustan Copper Limited Vs Union of India in W.P. (C) No. 2364 of 2014, vide order dated 28.11.2014

> *Held: "(...) action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance cannot await initiation of action against the project proponent."*
>
> *"(...) the proposal of the petitioner company for **environmental clearance must be examined on its merits, independent of any proposed action for the alleged violation of the environmental laws.**"*

ii. Hon'ble Madras High Court in the matter of Puducherry Environment Protection Association Vs The Union of India in W.P. No. 11189 of 2017, vide order dated 13.10.2017

> *Held "27. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down only because of failure to obtain prior environmental clearance, even though the establishment may not otherwise be violating*

pollution laws or the pollution, if any, can conveniently and effectively be checked. ***The answer necessarily has to be in the negative.***"

"29. It is reiterated that protection of environment and prevention of environmental pollution and degradation are non-negotiable. At the same time, the Court cannot altogether ignore the economy of the Nation and the need to protect the livelihood of hundreds of employees employed in projects, which as stated above, otherwise comply with or can be made to comply with norms."

Issue 2: Environmental Clearance – Prospective & not ex-post facto:

Hon'ble Supreme Court in the matter of Common Cause Vs Union of India in W.P. (C) No. 114 of 2014, vide order dated 2.8.2017

Held: "(...) an EC will come into force ***not earlier than the date of its grant.***"

Issue 3: 'Principles of Proportionality' – to be applied:

Hon'ble Supreme Court in the matter of Alembic Pharmaceuticals Ltd. Vs Rohit Prajapati & Ors. in C.A. No. 1526 of 2016, vide order dated 1.4.2020

Held: "(...) ***this Court must take a balanced approach*** *which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord* ***with the principle of proportionality***"

Issue 4: 'Polluter pays' principle &

&

Issue 5: Costs for remedial measures implicit in Sections 3 & 5 of Environment (Protection) Act, 1986.

Hon'ble Supreme Court in the matter of Indian Council for Enviro- Legal Action Vs Union of India (the Bichhri village industrial pollution case) in (1996 SCC [3] 212)

Held:

a) The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. The said powers will ***include giving directions ...*** *and also the power to* ***impose the cost of remedial measures*** *on the offending industry and utilize the amount so recovered for carrying out remedial measures.....*

b) ***Levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5*** *which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry.*

c) The question of liability of the respondents to defray the costs of remedial measures can also be looked into from accepted universally sound principle, viz., the ***"Polluter Pays" Principle****. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".*

8. Legal provisions:

i. The Environment (Protection) Act, 1986 mandates the Central Government to take all measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution (reference sub-section (1) of Section 3 of Environment (Protection) Act, 1986). Further, clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 specifies that the measures stipulated under sub-section (1) of Section 3 of the Environment (Protection) Act 1986 includes *'such other matters as the Central Government deems necessary or expedient for the purpose of securing effective implementation of the provisions of this Act'*.

ii. Further, notwithstanding anything contained in any other law but subject to the provisions of the Environment Protection Act, 1986, Section 5 of the Environment (Protection) Act, 1986, provides that the Central Government may, in the exercise of powers and performance of Central Government functions under the said Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

9. Definition of Violation and Non-compliance:

The Standard Operating Procedure (SoP) considers 'Violation' & 'Non-compliance' from the following perspective:

i. "Violation" means cases where projects have either started the construction work or installation or excavation, whichever is earlier, on site or have expanded the production capacity and / or project area beyond the limit specified in the Environmental Clearance (Prior-EC) without obtaining Prior-EC or change of scope without prior approval from the Ministry.

ii. "Non-compliance" means non-compliance of terms and conditions prescribed by the Regulatory Authority in the Prior Environment Clearance accorded to the project.

10. Standard Operating Procedure – Guiding Principles:

i. Without prejudice to any other consequences, **action has to be initiated under section 15 read with section 19** of The Environment (Protection) Act, 1986 **against all violations.**

ii. Projects not allowable/permissible, for grant of EC, as per extant regulations: **To be demolished**.

iii. Projects allowable/permissible, if prior EC had been taken as per extant regulations: **To be closed until EC is granted (if no prior EC has been taken) or to revert to permitted production level (in case prior EC has been granted)**.

iv. **Polluter pays**: Violators to pay for violation period - proportionate to the scale of project and extent of commercial transaction.

v. Setting up a mechanism for reporting of violation to the regulatory authority(ies).

11. SOP for dealing with the violation cases:

Step 1: Closure or Revision

Sl no.	Status of EC	Actions
1	If no prior EC has been taken	Order to **close** its operation
2.	If prior EC is available for existing/old unit	Order to **revert the activity/ production** to **permissible limits.**
3.	If prior EC was not required for earlier production level but is now required	**Restrict the activity/production** to the extent to which prior EC was not required.

Step 2: Action under Environment (Projection) Act, 1986

Action under section 15 read with section19 of the Environment (Protection) Act, 1986 shall be initiated against the violators.

Step: 3: Appraisal under EIA Notification, 2006

The permissibility of the project shall be examined from the perspective of whether such activity/project was at all eligible for the grant of prior EC.

A. If not permissible:

i. The project shall be **ordered for the demolition/closure after issuing show cause notice and providing an opportunity of hearing**.

Ex. If a red industry is functioning in a CRZ-I area which means that the activity was, in the first place, not permitted at the time of commencement of project. Therefore, the activity is not permissible and therefore it shall be ***closed & demolished***.

ii. Respective regulatory authorities shall issue directions under section 5 of the Environment (Protection) Act, 1986 for such closure & demolition of the project/activity.

B. If permissible:

i. As per extant regulations at the time of scoping, if it is viewed that the project activity is otherwise permissible, Terms of Reference (TOR) shall be issued with directions to complete the impact assessment studies & submit Environmental Impact Assessment (EIA) report & Environmental Management Plan (EMP) in a time bound manner.

ii. Such cases of violation shall be subject to appropriate

(a) Damage Assessment

(b) Remedial Plan and

(c) Community Augmentation Plan by the Central level Sectoral Expert Appraisal Committees or State/Union Territory Level Expert Appraisal Committees, as the case may be.

iii. The Competent Authority shall issue directions to the project proponent, under section 5 of the Environment (Protection) Act, 1986 on case to case basis mandating payment of such amount (as may be determined based on Polluters Pay principle) and undertaking activities relating to Remedial Plan and Community Augmentation Plan (to restore environmental damage caused including its social aspects).

iv. Upon submission of the EIA & EMP report, the project shall be appraised by the Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, as if it was a new proposal. If, on examination of the EIA/EMP report, the project is considered permissible for operation as per extant regulations, the requisite Environmental Clearance shall be issued **which shall be effective from the date of issue**.

v. However, during appraisal after examination if it is found that even though the project may **be permissible but not environmentally sustainable in its present**

form/configuration/features then the project shall be directed to be **modified so that the project would be environmentally sustainable.**

vi. If, however, it is not considered appropriate to issue EC, the project shall be directed to be **demolished/ closed. If such proposal is a case of expansion, the project shall be directed to revert back to the extent of activity for which EC had been granted earlier or to revert back to the extent of activity for which EC was not required (as the case may be).**

vii. Central Sectoral Expert Appraisal Committees or the State/Union Territory Level Expert Appraisal Committees, as the case may be, may insist upon public hearing to be conducted for such categories of projects for which the EIA Notification 2006, as amended from time to time, requires the public hearing to be conducted.

viii. The project proponent will be required to **submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA).** The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and **will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan**.

Note - The activities, as per above clauses, shall be undertaken simultaneously wherever feasible. Environmental Clearance, if granted, to such projects or activities, after due appraisal of EIA/EMP report, **shall be effective only from the date of issuance of such clearance** and shall be subject to compliance of obligations towards Damage Assessment, Remedial Plan & Community Augmentation Plan, etc. finalized in each case.

12. Penalty provisions for Violation cases and applications:

a. **For new projects:**

i. **Where operation has not commenced**: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report; [Ex: Rs.1 lakh for project cost of Rs.1 Cr]

ii. **Where operations have commenced without EC**: 1% of the total project cost incurred up to the date of filing of application along with EIA/EMP report **PLUS** 0.25% of the total turnover during the period of violation. [Ex: For Rs.100 Cr project cost and Rs.100 Cr total turnover, the penalty shall be Rs.1 Cr + Rs. 0.25 Cr = Rs.1.25 Cr]

b. **For expansion projects:**

i. **Where operation/production with expanded capacity has not commenced**: 1% of the project cost, attributable to the expansion, incurred up to the date of filing of application along with EIA/EMP report.

ii. **Where operation/ production with expanded capacity have commenced**: 1% of the project cost (attributable to the expansion activity) incurred upto the date of filing of application along with EIA/EMP report PLUS 0.25% of the total turnover (attributable to the expanded activity/capacity) involved during the period of violation.

12.1. Without prejudice to obligation as per (a) & (b) above, where the project or activity is considered for appraisal as above & the project proponent fails to provide required information or requisite documents or complete the requisite study for the purpose of EIA/EMP reports or does not furnish such reports within such period, as specified by the appraisal committee, without reasonable cause, it shall be inferred that the project proponent is not serious enough and the project or activity shall be directed to be demolished / closed.

12.2. The percentage rates, as above, shall be halved if the project proponent *suo-moto* reports such violations without such violations coming to the knowledge of the Government either on inquiry or complaint.

12.3. The penalty, as above, shall be in addition to liability for carrying out various remedial measures which shall be worked out based on the damage assessment for quantifying the environmental damage caused due to unauthorized project activity [as per Step 3 enumerated above].

13. Identification of Violation cases:

With a view to protecting the environment and to expeditiously bring violators into a regulatory regime so as to prevent & control environment damage caused by such violation & to determine whether operation of such projects is permissible and to take action stipulated under Section 15 of the Environment (Protection) Act, 1986 for contravention of the provisions of the said Act, Rules, orders and directions, it is expedient to also identify the cases of violation, examine and appraise such projects so as to refrain them from causing further environmental damage and also to compensate for causing damage to the environment.Therefore, in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, the Central Government hereby directs that:-

i. State Pollution Control Boards & Union Territory Pollution Control Committees, before grant or renewal of Consents under Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention& Control of Pollution) Act, 1981, shall ensure that the project proponents applies for or possess valid Prior

Environmental Clearance in terms of extant EIA Notification and shall not grant or renew CTO (Consent to Operate) unless Environment Clearance (if applicable) has been obtained.

ii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall identify cases of violation under their respective jurisdiction, report such cases to the Ministry or State/Union Territory Level Environmental Impact Assessment Authority, as the case may be and also revoke CTO, if granted to the unit after giving an opportunity of being heard.

iii. The Central Pollution Control Board, all State Pollution Control Boards and all Union Territory Pollution Control Committees shall expeditiously examine the references, received from public and other bodies, relating to violations and take necessary steps as per (ii) above.

14. This is issued with the approval of the Competent Authority.

07/7/2021

(Dr. Sujit Kumar Bajpayee)
Joint Secretary (IA)

To

1. Chairperson/Member Secretary of Central Pollution Control Board
2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
3. Chairman/Members of all the Expert Appraisal Committees
4. Chairman/Members of all the State Pollution Control Boards and Union Territory Pollution Control Committees

Copy for information:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS for Environment, Forest and Climate Change
3. PPS to Secretary(EF&CC)
4. PPS to AS(RS) / AS (RA)/ AS (UD)/ JS(JT) / JS (MP)/ JS (NPG)
5. All the officers of IA Division
6. Website of MoEF&CC/PARIVESH/Guard file

Copy (by email) also forwarded to the Registrar, NGT, in compliance to instruction given in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors.(order dated 24.05.2021).

REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 7576-7577 OF 2021

[Arising out of SLP (C.) Nos. 11226-11227 of 2020]

Electrosteel Steels Limited .....Petitioner (s)

Versus

Union of India and Ors. Etc. ....Respondent (s)

J U D G M E N T

Indira Banerjee, J.

Leave granted.

2. These Appeals are against an order dated 16th September 2020 passed by a Single Bench of the High Court of Jharkhand in W.P. (C) No.1873 of 2018 and W.P. (C) No. 4850 of 2018, discontinuing the interim orders earlier passed by the High Court, allowing the Appellant to operate its unit under the supervisory regulatory control of the Respondent – Jharkhand State Pollution Control Board, hereinafter referred to as "JSPCB", which had been in force for over two years.

3. The Appellant owns and runs a 1.5 MTPA integrated steel plant in Bokaro District in Jharkhand. The said steel plant in Bokaro, which

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Date: 2021.12.14 17:13:44 IST
Reason:

employs 3,000 regular employees and 7000 contractual employees, produced steel worth Rs.4,200 crores in the financial year 2019-20.

4. The Appellant claims that about 30,000 persons other than those actually employed by the steel plant as regular or contractual employees depend on the steel plant for their livelihood.

5. Corporate Insolvency Resolution Process (CIRP) had commenced against the Appellant under the Insolvency and Bankruptcy Code 2016. As successful Resolution Applicant, Vedanta Ltd. took over the Appellant on or about 4th June 2018 upon payment of Rs.5,320 crores for discharge of its debts.

6. Pollution and consequential deterioration of environment has been assuming alarming proportions, and has become a cause of universal concern. Fumes, smoke, emission of green house gases by use of motors and machines and operation of mills, factories and plants cause environmental degradation.

7. Under the aegis of the United Nations discussions and deliberations have been held to protect and improve environment and prevent pollution.

8. In 1972, the United Nations Conference on the Human Environment was convened in Stockholm to work out ways and means to protect and improve the environment. In course of deliberations, it was felt that there was need to enact law to tackle environmental pollution. India

participated in the conference and strongly voiced environmental concerns.

9. The Environment (Protection) Act, 1986, hereinafter referred to as "*the 1986 Act*", has been enacted as a consequence of decisions taken at the United Nations Conference on the Human Environment held in Stockholm in June, 1972.

10. The statement of objects and reasons for enactment of the 1986 Act declares that the Act has been prompted by concern over environment, that has grown the world over, since the sixties.

11. Sub-Section (1) of Section 3 of the 1986 Act empowers the Central Government to take all such measures as it might deem necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution.

12. Sub-section (2) of Section 3 of the 1986 Act enables the Central Government to take, *inter alia*, the following measures:

> *"(i) co-ordination of actions by the State Governments, officers and other authorities—*
>
> *(a) under this Act, or the rules made thereunder; or*
>
> *(b) under any other law for the time being in force which is relatable to the objects of this Act;*
>
> *(ii) planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;*
>
> *(iii) laying down standards for the quality of environment in its various aspects;*
>
> *(iv) laying down standards for emission or discharge of*

environmental pollutants from various sources whatsoever:

Provided that different standards for emission or discharge may be laid down under this clause from different sources having regard to the quality or composition of the emission or discharge of environmental pollutants from such sources;

(v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;

(vi) laying down procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents;

(vii) laying down procedures and safeguards for the handling of hazardous substances;

(viii) examination of such manufacturing processes, materials and substances as are likely to cause environmental pollution;

(ix) carrying out and sponsoring investigations and research relating to problems of environmental pollution;

(x) inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, officers or persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution;

(xi) establishment or recognition of environmental laboratories and institutes to carry out the functions entrusted to such environmental laboratories and insitutes under this Act;

(xii) collection and dissemination of information in respect of matters relating to environmental pollution;

(xiii) preparation of manuals, codes or guides relating to the prevention, control and abatement of environmental pollution;

(xiv) such other matters as the Central Government deems necessary or expedient for the purpose of securing the effective implementation of the provisions of this Act."

13. Sub-section (3) of Section 3 of the 1986 Act provides as follows:

> *"The Central Government may, if it considers it necessary or expedient so to do for the purposes of this Act, by order, published in the Official Gazette, constitute an authority or authorities by such name or names as may be specified in the order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under Section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures."*

14. Subject to the provisions of the 1986 Act, the Central Government has power under sub-section (1) of section 3 to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution.

15. Section 5 of the 1986 Act provides that notwithstanding anything contained in any other law, but subject to the provisions of the 1986 Act, the Central Government may, in exercise of its powers and performance of its functions under the 1986 Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

16. In exercise of powers conferred by Sub-Section (1) and clause (v) of sub-section (2) of Section 3 of the 1986 Act read with Rule 5(3)(d) of the Environment (Protection) Rules, 1986 the Central Government issued the Environmental Impact Assessment Notification dated 27th January 1994 directing that on and from the date of publication of the said notification in the Official Gazette, expansion or modernisation of any activity or a new project listed in Schedule I of the Notification shall not be undertaken in any part of India, unless it has been accorded Environmental Clearance (EC) by the Central Government in accordance with the procedure specified in the Notification.

17. Under Clause (2)(I) of the said Notification, any person who desires to undertake any new project listed in Schedule I is required to submit an application to the Secretary, Ministry of Environment and Forests (MoEF), New Delhi in the pro forma specified in Schedule II, accompanied by a project report which is to include the EIA (Environmental Impact Assessment) Report /Environment Management Plan (EMP) prepared in accordance with the guidelines issued by MoEF. Another Environmental Impact Notification was issued in 2006, for grant of Terms and Environmental Clearance *inter alia* for projects which had started work on site.

18. The EIA Report submitted with the application of the project proponent is to be evaluated and assessed by the Impact Assessment Agency (IAA), that is MoEF, and if deemed necessary, it may consult a Committee of Experts constituted in the manner prescribed in Schedule III. The Committee of Experts shall have full right of entry and inspection of the site. The Impact Assessment Agency is to prepare a set of recommendations based on technical assessment of documents and data, furnished by the project proponent, supplemented by data collected during visits to sites, interaction with the affected population and environmental groups, if necessary. The summary of the reports, the recommendations and the conditions, subject to which EC is given shall, subject to public interest, be made available to the parties concerned or environmental groups on request. The IAA may solicit comments of the public within the specified period by arranging public hearings for that purpose. The public shall, subject to public interest, be provided access, to the summary of the EIA Report/Environment Management Plan (EMP). The clearance granted for commencement of the construction or operation of the plant, is to be valid for five years. Clause IV of the Environmental Impact Assessment Notification provides for the monitoring of the implementation of the conditions of EC and/or the recommendations and conditions laid down by IAA.

19. A minor amendment was made to the said Environmental Impact Assessment Notification dated 27th January 1994, by a Notification dated 10th April 1997, which prescribes a detailed procedure for public hearing.

20. By a notification being S.O. 327(E), dated 10th April 2001, published in the Gazette of India, Extra., Pt.II, Sec.3(ii), dated 12th April 2001, the Central Government has delegated the powers vested in it under Section 5 of the 1986 Act, to the Chairpersons of the respective State Pollution Control Boards/Committees to issue directions to any industry or any local or other authority for the violations of the standards and rules relating to biomedical waste, hazardous chemicals, industrial solid waste and municipal solid waste including plastic waste notified under the Environment (Protection) Act, 1986 subject to the condition that the Central Government may revoke such delegation of powers or may itself invoke the provisions of Section 5 of the said Act, if in the opinion of the Central Government such a course of action is necessary in the public interest.

21. On or about 8th January 2007, the Appellant applied to the Ministry of Environment, Forest and Climate Change, Government of India, hereinafter referred to as “MoEF&CC” for grant of EC to establish 3 MTPA integrated steel plant at Mauza South Parbatpur of Chandankiyari Block of Bokaro District.

22. In its application, the Appellant stated that 1350 acres of land were required for establishing the said plant at the Mauza South Parbatpur of Chandankiyari Block of Bokaro District and that no forest land was involved in the project.

23. By a letter No. F.No.J-11011/137/2006-1A-II (i) dated 21st February 2008, the Appellant was granted EC. After obtaining EC, the Appellant applied to the JSPCB, for grant of 'Consent to Establish' (CTE) under the Air (Prevention and Control of Pollution) Act, 1981, hereinafter referred to as the Air Pollution Act, and Water (Prevention and Control of Pollution) Act 1974, hereinafter referred to as the Water Pollution Act.

24. On 5th May 2008, the JSPCB granted CTE to the Appellant to establish the 3 MTPA integrated steel plant at Mauza South Parbatpur of Chandankiyari Block of Bokaro District. The CTE was granted on the basis of the EC granted by the MoEF&CC.

25. The CTE was extended from time to time till 4th May 2011. Even though CTE was granted to the Appellant to establish a steel plant at Mauza South Parbatpur of Chandankiyari Block of Bokaro District, the Appellant established steel plant in Mauza Bhagabandh in the Chas Block in Bokaro District, 5.3 Kms away from the site for which EC and CTE had been granted.

26. A Circular No.J-11013/41/2006-1A.2(i) dated 22nd January, 2010 was issued by the Ministry of Environment and Forest (MoEF) of the Government of India which provided as follows:

> "*Instances have come to the notice of this Ministry wherein the project proponents have changed the project site after the said project has been granted environmental clearance or after the public hearing has been held. The project proponents have approached this Ministry to revalidate the environmental clearance so granted without undergoing afresh the procedure prescribed for obtaining environmental clearance. The matter has been considered in the ministry. The change in project site would lead to change in project affected people as well as the*

change in study area and the impact zone. As such the Environment Impact Assessment Report and Public Hearing conducted for a particular location cannot be taken valid for the changed location.

Accordingly, it has been decided that any shift in project site location after holding of public hearing will be deemed to be a new proposal and will be appraised afresh as per the procedure prescribed under EIA Notification 2006 provided the respective Expert Appraisal Committee is satisfied that the shift is so minor as to have no change in EIA/EMP, duly recorded in the minutes and prior approval of advisor (In-charge)/SEIAA for Category 'A'/Category 'B' projects respectively is obtained for not holding the public hearing for the changed location afresh.

This issues with the approval of the Competent Authority."

27. By a communication being Reference No.1142 dated 4th May 2010, the District DFO (District Forest Officer) Bokaro requested JSPCB to take action against the Appellant for setting up its integrated steel plant on forest land in Mauza Bhagabandh of Chas Block of Bokaro District, in violation of the Forest Conservation Act 1980 and Indian Forest Act 1927. The DFO, Bokaro reported encroachment of 220.88 acres of notified forest land by the Appellant to JSPCB.

28. It appears that cases had been initiated against the officials of the Appellant under the Indian Forest Act, 1927, Forest Conservation Act, 1980 and the Bihar Public Land Encroachment Act, 1955 which have been quashed by the Jharkhand High Court, by an order dated 25th January 2011.

29. On or about 23rd September 2010 the Appellant applied for Consent to Operate (CTO) under the Air Pollution Act and the Water Pollution Act for its 350 m^3 blast furnace. Later on 9th September 2011, the Appellant applied for CTO in respect of its entire plant.

30. By a letter dated 2nd December 2011, addressed to the Appellant, the MoEF confirmed that the lay out of the Appellant's 3 MTPA Integrated Steel Plant was well within the Environment Impact Area and that the affected people had the opportunity to participate in a public hearing.

31. By letter dated 18th May 2012, the JSPCB reported encroachment by the Appellant upon forest land and alleged violation by the Appellant of the Forest Conservation Act, 1980 to the MoEF&CC, New Delhi. The MoEF&CC was also informed of the unauthorized shifting of the integrated steel plant from Mauza South Parbatpur of Chandankiyari Block of Bokaro District to Mauza Bhagabandh of Chas Block of Bokaro District in violation of the conditions of Environment Clearance granted by the MoEC&CC.

32. Pursuant to the report of JSPCB, MoEF&CC issued a Show Cause Notice dated 6th June 2012 to the Appellant under Section 5 of the 1986 Act. The Appellant submitted its reply to the Show Cause Notice on 20th June 2012.

33. On 10th September 2012, the Appellant once again applied to JSPCB for CTO for one year under the Water Pollution Act and Air Pollution Act. According to the Appellant, several reminders were sent to MoEF&CC requesting MoEF&CC to intimate JSPCB of the outcome of the Show Cause

Notice issued to the Appellant. However, JSPCB has not been informed of the decision of MoEF&CC.

34. The Appellant filed a Writ Petition being W.P. No.2247/2012 in the Jharkhand High Court for orders on JSPCB to grant the Appellant CTO. The said writ petition was disposed of by an order dated 5th November 2012, the operative part whereof is set out hereinbelow:-

> *"Respondent 1& 2 to consider the petitioner's application and as assured by them, if so required, give an opportunity of hearing to the petitioners and after taking into consideration the facts and provisions of law and the related decisions, shall dispose of the petitioner's application within five weeks from the date of receipt/production of a copy of this order."*

35. On or about 27th November 2013, the application of the Appellant for CTO was rejected on the ground that the Appellant had shifted the site of its steel Plant and had encroached upon forest land in violation of the Forest Conservation Act, 1980. The operative part of the order dated 27th November 2013 reads:-

> *"at this stage subject to final outcome of the decision of MoEF&CC, New Delhi with respect to show cause notice dated 6.6.2012, we dispose the application for CTO in exercise of power conferred u/s 21(4) of Air (Prevention and Control of Pollution) Act, 1981 & u/s 25(4) of Water (Prevention and Control of Pollution) Act, 1974 by "refusing" the CTO to the unit for the reason aforesaid."*

36. The Appellant filed an application for contempt being Contempt Case (C) No.939 of 2013 in W.P.(C) No.2247 of 2012 in the Jharkhand High Court. Pursuant to an order dated 29th November 2013 in the Contempt Petition, the JSPCB disposed of the applications for grant of CTO to the Appellant.

37. By a letter dated 17th April 2013, the MoEF&CC had called for a status report from the State of Jharkhand in respect of forest land encroached by the Appellant. The Forest Department submitted a report to the MoEF&CC on 13th May, 2014.

38. Thereafter, by a letter dated 20th October 2014, the MoEF&CC, New Delhi directed the Department of Forest, Environment and Climate Change, Government of Jharkhand to take action against the Appellant for violating the provisions of Indian Forest Act, 1927 and Forest Conservation Act, 1980. In compliance with the aforesaid order, JSPCB directed the Appellant to close down its plant under Section 31(A) of the Air Pollution Act and Section 33(A) of Water Pollution Act.

39. By a Memo No.521 dated 6th February 2015, the Department of Forest, Environment and Climate Change, Government of Jharkhand directed the DGP, Jharkhand, Ranchi and the Deputy Commissioner, Bokaro to take action against the Appellant in the light of the letter dated 20th October, 2014 of the MoEF&CC, Government of India and to submit an action taken report.

40. The aforesaid order of JSPCB was challenged by the Appellant by filing a Writ Petition being WP(C) No.2033 of 2015 in the Jharkhand High Court. By an order dated 5th February 2016 the High Court set aside the order of the JSPCB holding that the same had been passed in violation of principles of natural justice. The High Court however, held that JSPCB

would be at liberty to pass an order in accordance with law after giving the Appellant an opportunity of hearing.

41. Thereafter, a show cause notice dated 25th April 2016, was issued to the Appellant. The Appellant replied to the show cause notice on 28th September 2016, contending that the Appellant had not set up its plant on any forest land and that all pollution control measures had been taken. However, the Principal Chief Conservator of Forests (PCCF), Jharkhand had by a communication No.2966 dated 8th August 2016 informed JSPCB that the Appellant had encroached forest land. Thereafter JSPCB once again called upon the Appellant to show cause in the light of information provided by the PCCF, Jharkhand. The Appellant by a letter dated 28th September 2016 reiterated that there was no forest land in the plant premises.

42. JSPCB passed an order No.B-319 dated 13th February 2017 disposing of the show cause notice in the light of the direction dated 5th February 2016 of the Jharkhand High Court and the applications for CTO. JSPCB granted CTO to the Appellant which was valid till 31st December, 2017.

43. The MoEF&CC and the State Environment Impact Assessment Authorities had, in the meanwhile been receiving proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of Reference and Environmental Clearance for projects which had started the work on site, expanded the production beyond the limit of

environmental clearance or changed the product mix without obtaining prior environmental clearance.

44. The MoEF&CC deemed it necessary that all entities not complying with the environmental regulation under Environment Impact Assessment Notification, 2006, be brought to comply with the environmental laws in expedient manner, for the purpose of protecting and improving the quality of the environment and reducing environmental pollution.

45. The MoEF&CC deemed it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which would be more damaging to the environment.

46. In furtherance of this objective, the Government of India deemed it essential to establish a process for appraisal of cases of violation of norms, and prescribing such adequate environmental safeguards that would deter violation of the provisions of Environment Impact Assessment Notification, 2006 and ensure that damage to environment was adequately compensated for.

47. In ***Indian Council for Enviro-Legal Action and Ors. v. Union of India and Ors.[1],*** the Supreme Court analyzed relevant provisions of environmental laws and concluded that damages might be recovered under the provisions of the 1986 Act, inter alia, to implement measures that were necessary or expedient for protecting and promoting the

1. (1996) 3 SCC 212

environment. This Court affirmed that the power of the Central Government under Section 3 of the 1986 Act was wide and included the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures could also be looked into from the principle "polluter pays."

48. In exercise of power under Section 3(1) and Section 3(2)(v) of the 1986 Act read with Rule 5(3)(d) of the Environment (Protection) Rules, 1986, the Central Government has issued a Notification being S.O. 804(E) dated 14th March 2017 which provides for grant of ex post facto EC for project proponents who have commenced, continued or completed a project without obtaining EC under the 1986 Act or the EIA notification issued under it.

49. Paragraphs 3, 4 and 5 of the said notification, read as follows :

> *"(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.*
>
> *(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.*

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para(4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment."

50. On or about 24th August 2017, the Appellant applied for CTO for five years. On 13th November 2017, JSPCB issued a Show Cause Notice to the Appellant pointing out alleged contraventions of the conditions of Consent to Operate (CTO) earlier granted to the Appellant. The Appellant was called upon to show cause whether conditions of the CTO had been contravened while the application of the Appellant for CTO for five year was pending.

51. On 23rd November 2017, the Appellant submitted its online reply to the Show Cause Notice showing compliance of the conditions of the CTO.

52. By a communication No.2105 dated 18th December 2017 JSPCB requested MoEF&CC to inform JSPCB of the decision on the show cause notice issued to the Appellant under Section 5 of the 1986 Act for

revocation of the EC for non compliance of the conditions for grant of EC for the integrated plant at Parbatpur, Jharkhand.

53. Aggrieved by the failure of JSPCB to issue/renew the CTO to the Appellant, pursuant to its application made on 24th August 2017, the Appellant filed a writ petition being W.P.(C) No. 1873 of 2018 in the Jharkhand High Court on or about 12th April 2018 seeking directions on the JSPCB to issue CTO to the Appellant.

54. By an order dated 16th July 2018, the High Court directed the JSPCB to take a final decision on the application of renewal/grant of CTO filed by the Appellant on 24th August 2017 within the time stipulated in the said order.

55. The High Court further passed an interim order directing that the Appellant be allowed to operate its unit under the supervisory and regulatory control of the JSPCB, who might carry out periodical check as to adherence by the Appellant of pollution control laws.

56. JSPCB passed an order dated 21st August, 2018, rejecting at that stage the request of the Appellant for CTO, subject to the decision of MoEF&CC on the show cause notice issued to the appellant. The operative part of the said order is set out hereinbelow:

> *"at this stage subject to final outcome of the decision of MoEF&CC, New Delhi with respect to show cause notice dated 6.6.2012, we dispose the application for CTO in exercise of power conferred u/s 21(4) of Air (Prevention and Control of Pollution) Act, 1981 & u/s 25(40 of Water (Prevention and Control of pollution) Act, 1974 by "refusing" the CTO to the unit for the reason aforesaid."*

57. The Appellant, thereafter approached the High Court with a prayer for amendment of Writ Petition No.1873 of 2018. By an order dated 25th August 2018, the High Court allowed the application for amendment of the Writ Petition and directed the respondent to file their response to the amended writ petition. The High Court further directed:-

> *"10. So far as interim relief is concerned, this court finds that the order passed by the respondent-Jharkhand State Pollution Control Board dated 23.08.2018 appears to be directly dependent on the final decision which is yet to be taken by the Ministry of Environment, Forest & Climate Change on the show cause issued to the petitioner as back as in the year 2012. As per the submission made by the counsel appearing on behalf of Union of India, they are shortly going to take a final decision in the matter after hearing the petitioner. Accordingly the operation, implementation and execution of the order dated 23.08.2018 passed by Jharkhand State Pollution Control Board is hereby stayed till 27.09.2018 and the interim order dated 16.07.2018 is hereby extended till 27.09.2018.*
>
> *11.So far as decision of the Ministry of Environment, Forest & Climate Change are concerned, considering the fact that the unit of the petitioner is running unit and large number of employees are working in this unit of the petitioner, this court consider it appropriate that the issue regarding the environmental clearance of the petitioner should be decided at the earliest.*
>
> *12.It is further observed that it is open to the petitioner to approach the Union of India with their proposal/ application for regularization of the alleged violation, without prejudice to their rights (including right, title, interest, possession and nature of property of the petitioner) and advance submissions before the respondent authority of Union of India pursuant to the show cause notice issued to them dated 6.6.2012 and the appropriate authority may, if possible, simultaneously consider the aforesaid application of the petitioner for regularization along with the show cause reply of the petitioner such that entire dispute is decided and the petitioner may also have a clarity about the fate of its unit . The decision which is to be taken by the Union of India be brought on record by either of the parties by filing supplementary affidavit latest by 25.09.2018.*
>
> *13.I.A. No. 7610 of 2018 and I.A No. 7613 OF 2018 are hereby disposed of.*

14.It is made clear that this court has not gone into the merits of the claim of the petitioner and it will be open to the respondent no 3 to take decision as per law."

58. By the aforesaid order dated 25th August 2018, the High Court directed MoEF to take a decision on the application of the Appellant for EC as also a decision regarding violation by the Appellant of the provisions of EC by encroachment upon forest land by shifting the location of the plant.

59. On 31st August 2018, MoEF&CC issued a show cause notice No. F.No. J-11011/137/2006-1A Pt.II (i) dated 31st August 2018 to the Appellant for violating the provisions of the EC by shifting the location of its plant and encroaching upon forest land.

60. The Respondent No.1 was also accorded personal hearing on 10th September 2018. On 12th September 2018 Mr. Gyanesh Bharti who presided over the personal hearing was transferred from MoEF&CC.

61. On 20th September 2018 the Respondent No.1 issued an order bearing No.F.No.J-11011/137/2006-IA.II(I) revoking the EC of the Appellant on the ground that the Appellant had encroached upon 220 acres of forest land and had shifted the location of its plant from Parbatpur to Bhagabandh, violating the conditions stipulated in the EC.

62. The Appellant filed Writ petition being W.P. (C) No.4850 of 2018 in the Jharkhand High Court challenging the revocation of the EC granted to the Appellant.

63. On 27th September 2018 the High Court passed an interim order staying the operation, implementation and execution of the impugned order dated 20th September 2018. The Court prima facie found that the impugned order, passed in violation of principles of natural justice, had serious repercussions on the unit of the Appellant which was a running unit, and had caused prejudice to the Appellant.

64. On 4th October 2018, the Appellant applied for ex post facto Forest Clearance (FC) without prejudice to its rights and contentions. On 27th November 2019 the Appellant applied for a "revised" EC without prejudice to its rights and contentions. In the meanwhile, the Interim order passed by the High Court on 27th September 2018 was extended from time to time. Such extensions were granted on 10.10.2018, 5.11.2018, 11.12.2018, 8.1.2019, 23.1.2019, 16.5.2019, 25.7.2019 and 17.10.2019.

65. On 17th December 2019, MoEF&CC passed an order according ex post facto in principle approval for the forest diversion/clearance proposal of the Appellant. The operative part of the said order reads:-

> *"After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords ex-post facto 'in-principle' approval under Section -2 of the Forest (Conservation) Act, 1980 for diversion of 184.23 ha of forest land (174.39 ha encroached (ex-post facto) and 9.84 ha virgin land) in favour of M/s Electrosteel Steels Limited in the State of Jharkhand subject to fulfilment of following conditions:-*
>
> *(i) Legal status of the diverted forest land shall remain unchanged;..."*

66. By an order dated 26th February 2020, the Jharkhand High Court directed that the pendency of W.P. (C) No. 4850 of 2018 and W.P. (C) No.1873 of 2018 would not come in the way of consideration by the MoEF&CC of grant or refusal of restoration of EC and it would be open to the Ministry to take appropriate decision in accordance with law. The interim orders in force were extended.

67. Thereafter by a letter dated 2nd March 2020, the Appellant requested MoEF&CC to consider the application of the Appellant for revised EC. In the meanwhile, the interim orders passed by the High Court were further extended. The interim orders were extended by orders passed on 26.2.2020, 7.4.2020 and 29.5.2020.

68. The Writ Petition was called for hearing on 19th June 2020 whereupon it was submitted on behalf of the Respondent No.1 that the revised EC application of the Appellant would be placed before the Expert Appraisal Committee (EAC) for consideration on merit and Violation Committee would decide on the action to be taken against the Appellant for violation of Environment (Protection) Act, 1986.

69. On 6th August 2020 and 7th August 2020, the case of the Appellant was placed before the EAC at its 35th meeting. The Appellant was invited to present its proposal online before the Committee.

70. After detailed deliberation, the EAC appraised the proposal on merits and recommended issuance of Standard Terms of Reference along with Specific Terms of Reference for undertaking Environmental Impact Assessment (EIA) and preparation of Environment Management Plan (EMP). The EAC noted that the plant was a running unit and the EC was subject to the conditions imposed in the Terms of Reference.

71. On 4th September 2020, the Jharkhand High Court extended the interim orders till 8th September 2020 while awaiting response from the Respondents. On 8th September 2020, the High Court reserved orders on the extension of interim orders dated 16th July 2018 and 27th September 2018 while listing the writ petitions for final hearing on 16th September 2020.

72. On 15th September 2020, the Respondent No.1 filed an affidavit stating that it had no objection to extension of the interim orders considering that the steel plant employed a large workforce. At the hearing on 16th September 2020 JSPCB also consented to extension of the interim order. However, the High Court passed the impugned order dated 16th September 2021 dis-continuing the earlier interim orders on, *inter alia,* the following grounds:

(i) The Expert Appraisal Committee of the MoEF&CC had, after detailed deliberations, found that the Appellant had been in violation of the EIA Notification 2006 and general condition no. (ii) of the EC dated 21.02.2008.

(ii) The MoEF&CC had while issuing ToR for grant of EC recommended action against the Appellant under Section 19 of

the 1986 Act for past violations. Extension of the interim orders would amount to staying action.

(iii) In ***Alembic Pharmaceuticals Ltd. v. Rohit Prajapati and Others***[2], this Court had deprecated ex post facto Ecs but passed certain directions in exercise of powers under Article 142 of the Constitution.

73. By an Office Memorandum, being F.No. 22-21/2020-1A III, dated 7th July 2021, the MoEF&CC issued Standard Operating Procedure (SOP) for Identification and Handing of violation cases under EIA Notification 2006.

74. The said Office Memorandum, *inter alia*, reads:

"The Ministry had issued a notification number S.O.804(E), dated the 14th March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/ or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. &Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar Vs. Central Ground Water Authority &Ors., vide order dated 03.06.2021 held that ***"(...) for past violations, the concerned authorities are***

2 2020 SCC OnLine SC 347

free to take appropriate action in accordance with polluter pays principle, following due process".

4. Further, the Hon'ble National Green Tribunal in O.A No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and ors., vide order dated 24.05.2021 has directed that ***" ... a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SEIAAs in the country".***

5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of 'violation' cases which have been pending for want of an approved structural/procedural framework based on 'Polluter Pays Principle' and 'Principle of Proportionality'. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.

6. In the list of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations/decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined."

75. The Standard Operating Procedure formulated by the said Office Memorandum dated 7th July 2021 refers to and gives effect to various judicial pronouncements including the judgment of this Court in ***Alembic Pharmaceuticals*** (supra).

76. In terms of the Standard Operating Procedure, the proposal for grant of EC in cases of violation are to be considered on merits, with prospective effect, applying principles of proportionality and the principle that the polluter pays and is liable for costs of remedial measures.

77. By an interim order passed on 15th July 2021 in WP(MD) 11757 of 2021 in ***Fatima vs. Union of India***, the Madurai Bench of Madras High Court has stayed the operation of the Standard Operating Procedure.

78. By an order dated 25th August 2021, MoEF&CC rejected the application of the Appellant for the time being. The application has, in effect, been kept in abeyance.

79. The MoEF apparently did not take any decision on the application of the Appellant for EC, since the Standard Operating Procedure issued by it has been stayed by the Madurai Bench of Madras High Court, by the said order dated 15th July 2021, citing the judgment of this Court in ***Alembic Pharmaceuticals*** (supra).

80. The Appellant has filed an application being I.A No.125221 of 2021 in this appeal seeking directions on the Respondent No.1 to process the Appellant's application dated 5th August 2020 for revised EC.

81. There can be no doubt that the need to comply with the requirement to obtain Environment Clearance is non-negotiable. A project can be set up or allowed to expand subject to compliance of the requisite norms. Environmental clearance is granted on condition of the suitability of the site to set up the project from the environmental angle, and existence of necessary infrastructural facilities and equipment for compliance of environmental norms. To protect future generations, it is imperative that pollution laws be strictly enforced. Under no circumstances, can industries which pollute be allowed to operate unchecked and degrade the environment.

82. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularize its operation by obtaining the requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws, or the pollution, if any, can conveniently and effectively be checked. The answer has to be in the negative.

83. The Central Government is well within the scope of its powers under Section 3 of the 1986 Act to issue directions to control and/or prevent pollution including directions for prior Environmental Clearance before a project is commenced. Such prior Environmental Clearance is necessarily granted upon examining the impact of the project on the

environment. Ex-Post facto Environmental Clearance should not ordinarily be granted, and certainly not for the asking. At the same time ex post facto clearances and/or approvals and/or removal of technical irregularities in terms of Notifications under the 1986 Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of a running steel plant.

84. The 1986 Act does not prohibit ex post facto Environmental Clearance. Some relaxations and even grant of ex post facto EC in accordance with law, in strict compliance with Rules, Regulations Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in over view not impermissible. The Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.

85. As held by a three Judge Bench of this Court in *Lafarge Umiam Mining Private Limited* v. *Union of India*[3] ("Lafarge") reported in (2011) 7 SCC 338:

> *"119.* ***The time has come for us to apply the constitutional "doctrine of proportionality" to the matters concerning environment as a part of the process of judicial review in contradistinction to merit review. It cannot be gainsaid that utilization of the environment and its natural resources has to be in a way that is consistent with principles of sustainable development and intergenerational equity, but balancing of these equities may entail policy choices****. In the circumstances, barring*

3. (2011) 7 SCC 338

exceptions, decisions relating to utilization of natural resources have to be tested on the anvil of the well- recognized principles of judicial review. Have all the relevant factors been taken into account? Have any extraneous factors influenced the decision? Is the decision strictly in accordance with the legislative policy underlying the law (if any) that governs the field? Is the decision consistent with the principles of sustainable development in the sense that has the decision-maker taken into account the said principle and, on the basis of relevant considerations, arrived at a balanced decision? Thus, the Court should review the decision-making process to ensure that the decision of MoEF is fair and fully informed, based on the correct principles, and free from any bias or restraint. Once this is ensured, then the doctrine of "margin of appreciation" in favour of the decision-maker would come into play."

86. In ***Alembic Pharmaceuticals*** (supra) this Court observed:-

"27. The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA notification dated 27 January 1994. It is, as the judgment in Common Cause holds, detrimental to the environment and could lead to irreparable degradation. The reason why a retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decision-making process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This would be contrary to both the precautionary principle as well as the need for sustainable development.

87. *In* ***Alembic Pharmaceuticals*** (supra), this Court deprecated ex-post facto clearances, but this Court did not pass orders for closure of the three industries concerned, on consideration of the consequences of their closure. This court proceeded to observe and held:-

> *44. The issue which must now concern the Court is the consequence which will emanate from the failure of the three industries to obtain their ECs until 14 May 2003 in the case of Alembic Pharmaceuticals Limited, 17 July 2003 in the case of United Phosphorous Limited, and 23 December 2002 in the case of Unique Chemicals Limited. The functioning of the factories of all three industries without a valid EC would have had an adverse impact on the environment, ecology and biodiversity in the area where they are located. The Comprehensive Environmental Pollution Index[4] report issued by the Central Pollution Control Board for 2009-2010 describes the environmental quality at 88 locations across the country. Ankleshwar in the State of Gujarat, where the three industries are located showed critical levels of pollution[5]. In the Interim Assessment of CEPI for 2011, the report indicates similar critical figures[6] of pollution in the Ankleshwar area. The CEPI scores for 2013[7] and 2018[8] were also significantly high. This is an indication that industrial units have been operating in an unregulated manner and in defiance of the law. Some of the environmental damage caused by the operation of the industrial units would be irreversible. However, to the extent possible some of the damage can be corrected by undertaking measures to protect and conserve the environment.*
>
> *45. Even though it is not possible to individually determine the exact extent of the damage caused to the environment by the three industries, several circumstances must weigh with the Court in determining the appropriate measure of restitution. First, it is not in dispute that all the three industries did obtain ECs, though this was several years after the EIA notification of 1994 and the commencement of production. Second, subsequent to the grant of the ECs, the manufacturing units of all the three*

4. "CEPI"

5. CEPI score – 88.50

6. C*EPI score - 85.75*

7. *CEPI score - 80.93*

8. *CEPI score - 80.21*

industries have also obtained ECs for an expansion of capacity from time to time. Third, the MoEF had issued a circular on 5 November 1998 permitting applications for ECs to be filed by 31 March 1999, which was extended subsequently to 30 June 2001. On 14 May 2002, the deadline was extended until 31 March 2003 subject to a deposit commensurate to the investment made. The circulars issued by the MoEF extending time for obtaining ECs came to the notice of this Court in Goa Foundation (I) v. Union of India[9]. Fourth, though in the context of the facts of the case, this Court in Lafarge Umiam Mining Private Limited v. Union of India[10] ("Lafarge") has upheld the decision to grant ex post facto clearances with respect to limestone mining projects in the State of Meghalaya. In ***Lafarge****, the Court dealt with the question of whether ex post facto clearances stood vitiated by alleged suppression of the nature of the land by the project proponent and whether there was non-application of mind by the MoEF while granting the clearances. While upholding the ex post facto clearances, the Court held that the native tribals were involved in the decision-making process and that the MoEF had adopted a due diligence approach in reassuring itself through reports regarding the environmental impact of the project. "*

(Emphasis supplied)

46*. After adverting to the decision in* ***Lafarge****, another Bench of three learned judges of this Court in Electrotherm (India) Limited v. Patel Vipulkumar Ramjibhai[11], dealt with the issue of whether an EC granted for expansion to the appellant without holding a public hearing was valid in law. Justice Uday Umesh Lalit speaking for the Bench held thus:*

> *"19...the decision-making process in doing away with or in granting exemption from public consultation/public hearing, was not based on correct principles and as such the decision was invalid and improper."*

47. The Court while deciding the consequence of granting an EC without public hearing did not direct closure of the appellant's unit and instead held thus:

> *"20. At the same time, we cannot lose sight of the fact that in pursuance of environmental clearance dated 27-1-2010, the expansion of the project has been undertaken*

9. (2005) 11 SCC 559

10. (2011) 7 SCC 338

11. (2016) 9 SCC 300

and as reported by CPCB in its affidavit filed on 7-7-2014, most of the recommendations made by CPCB are complied with. In our considered view, the interest of justice would be subserved if that part of the decision exempting public consultation/public hearing is set aside and the matter is relegated back to the authorities concerned to effectuate public consultation/public hearing. ***However, since the expansion has been undertaken and the industry has been functioning, we do not deem it appropriate to order closure of the entire plant as directed by the High Court****. If the public consultation/public hearing results in a negative mandate against the expansion of the project, the authorities would do well to direct and ensure scaling down of the activities to the level that was permitted by environmental clearance dated 20-2-2008. If public consultation/public hearing reflects in favour of the expansion of the project, environmental clearance dated 27-1-2010 would hold good and be fully operative.* ***In other words, at this length of time when the expansion has already been undertaken, in the peculiar facts of this case and in order to meet ends of justice, we deem it appropriate to change the nature of requirement of public consultation/public hearing from pre-decisional to post-decisional. The public consultation/public hearing shall be organised by the authorities concerned in three months from today****."*

(Emphasis supplied)

48. Guided by the precepts that emerge from the above decisions, this Court has taken note of the fact that though the three industries operated without an EC for several years after the EIA notification of 1994, each of them had subsequently received ECs including amended ECs for expansion of existing capacities. These ECs have been operational since 14 May 2003 (in the case of Alembic Pharmaceuticals Limited), 17 July 2003 (in the case of United Phosphorous Limited), and 23 December 2002 (in the case of Unique Chemicals Limited). In addition, all the three units have made infrastructural investments and employed significant numbers of workers in their industrial units.

49. In this backdrop, this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of the NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality. At the same time, the Court cannot be oblivious to the environmental degradation caused by all three industries units that operated without valid ECs. The three industries have evaded the legally binding regime of obtaining ECs. They cannot escape the liability incurred on account of such noncompliance. Penalties must be imposed for the disobedience with a binding legal regime. The breach by the industries cannot be left unattended by legal consequences. The amount should be used for the purpose of restitution and restoration of the environment. Instead and in place of the directions issued by the NGT, we are of the view that it would be in the interests of justice to direct the three industries to deposit compensation quantified at Rs. 10 crores each. The amount shall be deposited with GPCB and it shall be duly utilised for restoration and remedial measures to improve the quality of the environment in the industrial area in which the industries operate. Though we have come to the conclusion, for the reasons indicated, that the direction for the revocation of the ECs and the closure of the industries was not warranted, we have issued the order for payment of compensation as a facet of preserving the environment in accordance with the precautionary principle. These directions are issued under Article 142 of the Constitution. Alembic Pharmaceuticals Limited, United Phosphorous Limited and Unique Chemicals Limited shall deposit the amount of compensation with GPCB within a period of four months from the date of receipt of the certified copy of this judgment. This deposit shall be in addition to the amount directed by the NGT. Subject to the deposit of the aforesaid amount and for the reasons indicated, we allow the appeals and set aside the impugned judgment of the NGT dated 8 January 2016 in so far as it directed the revocation of the ECs and closure of the industries as well as the order in review dated 17 May 2016."

87. The Notification being SO 804(E) dated 14th March, 2017 was not an issue in *Alembic Pharmaceuticals (supra).* This Court was examining the propriety and/or legality of a 2002 circular which was inconsistent with the EIA Notification dated 27th January, 1994, which was statutory. Ex post facto environmental clearance should not however be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of ex post facto approval outweigh the consequences of regularization of operation of an industry by grant of ex post facto approval and the industry or establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or Notifications. Ex post facto approval should not be withheld only as a penal measure. The deviant industry may be penalised by an imposition of heavy penalty on the principle of 'polluter pays' and the cost of restoration of environment may be recovered from it.

88. We are of the view that the High Court erred in passing the impugned order, vacating interim orders which had been in force for two years. The impugned order is not in conformity with the principle of proportionality. This is not a case where the steel plant was started without environmental clearance or consent of JSPCB. The Appellant had applied for and obtained environmental clearance to set up an integrated steel plant (3MTPA) on 1350 acres of land at Mauza South Parbatpur, as observed above. Environmental Clearance had been granted on 21st

February 2008 and Consent to Operate had been granted by JSPCB on 5th May 2008.

89. The Appellant established its steel plant in Mauza Bhagaband, 5.3 kms away from the site for which EC and CTE had been granted. It is the contention of the Appellant that the shift is minor and makes no change in the EIA/EMP on the basis of which EC has been granted. The shift did not require fresh public hearing in terms of the Circular dated 22nd January 2010 of the MoEF.

90. As aforesaid, by a letter dated 2.12.2011 addressed to the Appellant, the MoEF confirmed that the steel plant of the Appellant was within the Environment Impact Area and the affected people had the opportunity to air their views in a public hearing. The question is whether the Petitioner was required to obtain fresh prior clearance for shifting or was covered by the exemption under the said Notification dated 22nd January 2010.

91. The Appellant has all along asserted that no part of the premises of the integrated steel plant is in any forest. As such there was no violation of the Indian Forest Act, 1927 or the Forest Conservation Act, 1980. The MoEF had also confirmed that the steel plant in question was well within the Environment Impact Area and the affected people had the opportunity in a public hearing. Be that as it may, whether the shifting of the site has really made any difference from the environmental impact angle requires consideration by the appropriate authority/forum.

92. In any case, the Appellant has duly applied for ex post facto forest clearance approval without prejudice to its rights and contentions that its steel plant is not on forest land and also applied for revised EC. On 17th December 2019, MoEF&CC accorded ex post facto in principle approval to the forest clearance proposal on the recommendations of the Forest Advisory Committee. The application for revised clearance is pending consideration. No final decision has however been taken, ostensibly in view of the interim order passed by the Madras High Court staying the operation of the Standard Operation Procedures issued vide Memorandum dated 7th July 2021.

93. The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021.

94. In passing the impugned order the High Court overlooked the consequences of closure of an integrated steel plant with a work force of 300 regular and 700 contractual workers. The High Court also failed to appreciate that the judgment of this Court in ***Alembic Pharmaceuticals*** (supra) was distinguishable on facts. Furthermore, continuance of the interim orders allowing operation of an industrial establishment or even the grant of revised EC to the industrial establishment cannot stand in

the way of action against that establishment for contraventions, including the imposition of penalty, on the principle ‘polluter pays’. The scope and effect of Section 32A of the IBC is a different issue. This Court need not examine into the question of whether penal action can be initiated against the Appellant or, whether compensation can be recovered from the Appellant, at this stage. The issue may be decided by the appropriate authority at the appropriate stage when it adjudicates an action for penalization of the Appellant or recovery of compensation from the Appellant. The application of the Appellant for revised EC, CTO etc. shall be considered strictly in accordance with environmental norms.

95. The appeals are allowed. The impugned order is set aside. The Respondent No.1 shall take a decision on the application of the Appellant for revised EC in accordance with law, within three months from date. Pending such decision, the operation of the steel plant shall not be interfered with on the ground of want of EC, FC, CTE or CTO.

.....J.
[Indira Banerjee]

.....J.
[J.K. Maheshwari]

New Delhi;
December 9, 2021

F. No. IA3-3/4/2024-IA.III [E 230791]
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)
*****

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 8th January, 2024

OFFICE MEMORANDUM

Sub: Stay imposed by Hon'ble Supreme Court with reference to the SOP dated 7th July 2021 and OM dated 28th January 2022 – reg.

The Ministry issued a Standard Operating Procedure (SOP) dated 7th July 2021 bearing the file number 22-21/2020-IA.III, for identification and handling of violation cases under EIA Notification 2006 in compliance to order of the Hon'ble National Green Tribunal in Appeal No. 34/2020 (WZ) titled Tanaji B. Gambhire Vs Chief Secretary, Government of Maharashtra.

2. The SoP was challenged in the Madurai Bench of the High Court of Madras in the matter W.P.(MD) No. 11757 of 2021 titled Fatima Vs Union of India and was interim stayed vide order dated 15th July 2021.

3. Subsequently, in the Order dated 9th December 2021 in the matter of Civil Appeal Nos. 7576-7577 of 2021 in Electrosteel Steels Limited Vs Union of India and Ors., the Hon'ble Supreme Court of India *inter-alia* observed the following:

> *"93. The interim order passed by the Madras High Court appears to be misconceived. However, this Court is not hearing an appeal from that interim order. The interim stay passed by the Madras High Court can have no application to operation of the Standard Operating Procedure to projects in territories beyond the territorial jurisdiction of Madras High Court. Moreover, final decision may have been taken in accordance with the Orders/Rules prevailing prior to 7th July, 2021."*

4. In this regard, the Ministry issued an OM dated 28th January, 2022 for circulating the above order of the Hon'ble Supreme Court to all the EACs and SEIAAs/SEACs. In view of the above observations of the Hon'ble Supreme Court, violation proposals

pertaining to all the States except the State of Tamil Nadu were being appraised at the Central level and the respective SEIAAs/SEACs.

5. However, the Hon'ble Supreme Court in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India, has stayed the operation of both the Office Memoranda dated 7th July 2021 and dated 28th January 2022 issued by this Ministry.

6. The copy of the order which is self-explanatory is enclosed herewith for necessary action.

7. This is issued with the approval of the competent authority.

18/11/24

(Sundar Ramanathan)
Scientist E

Encl: As above.

To

1. Chairperson/ Member Secretaries of all Expert Appraisal Committees
2. Chairperson/Member Secretaries of all SEIAAs/SEACs
3. All Officers of IA Division

Copy for information to

1. PS to Hon'ble MEF&CC
2. PS to Hon'ble MoS, EF&CC
3. PPS to Secretary, EF&CC
4. PPS to AS (TK)/JS (SKB)
5. Website, MoEF&CC /Guard file

1299

ITEM NO.23 COURT NO.3 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)
(FOR ADMISSION and IA No.257416/2023-APPROPRIATE ORDERS/DIRECTIONS)

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jian, Adv.
Ms. Tanya Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable in four weeks.

2. Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

Signature Not Verified
Digitally signed by ASHA SUNDRIYAL
Date: 2024.01.05 16:37:29 IST
Reason:

File No. IA3-3/7/2024-IA.III (Partl) [E 254652]
Government of India
Ministry of Environment, Forest and Climate Change
(IA Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

Date: 20th January, 2026

OFFICE MEMORANDUM

Subject: Compliance of the Order of the Hon'ble Supreme Court dated 18/11/2025 – regarding.

The Ministry issued the Notification S.O.804(E) dated 14/03/2017 providing a window period for the projects which were in violation to apply for the grant of EC

2. Subsequently, the Ministry issued a Standard Operating Procedure (SOP) dated 07/07/2021 for identification and handling of violation cases under the EIA Notification 2006, in compliance to the order of the Hon'ble National Green Tribunal in Appeal No. 34/2020 (WZ) titled Tanaji B. Gambhire Vs Chief Secretary, Government of Maharashtra.

3. The SOP was challenged in the Madurai Bench of the Hon'ble High Court of Madras in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India and the Hon'ble High Court vide order dated 15/07/2021 imposed an interim stay on the OM.

4. The Hon'ble Supreme Court vide order dated 09/12/2021 in Civil Appeal No. 7576-7577 of 2021 titled Electrosteel Steels Limited vs. Union of India and Ors., held that the applicability of the above mentioned stay is restricted to the territorial jurisdiction of Madras High Court. The same was communicated by the Ministry vide OM dated 28/01/2022.

5. However, the Hon'ble Supreme Court in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India vide order dated 02/01/2024 had stayed the operation of the OM dated 07/07/2021 and OM dated 28/01/2022.

6. Further, the Hon'ble High Court of Madras vide judgement dated 30/08/2024 in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India has quashed the OM dated 07/07/2021.

7. Subsequently, the Hon'ble Supreme Court vide order dated 06/01/2025 (*copy enclosed*) while tagging the SLP(C) Diary No. - 49103/2024 titled Fatima vs. Union of India with W.P. (C) 1394 of 2023 titled Vanashakti v. Union of India, *inter-alia*, held that "*if any applications are pending for grant of ex post facto clearances on the basis of OMs dated 19th February, 2021 and 7th July, 2021, the same shall be processed.*

However, final order granting approval shall not be passed till further orders." Further, the Hon'ble Supreme Court vide order dated 19/02/2025 (*copy enclosed*) in W.P.(C) No. 1394/2023 titled Vanashakti vs. Union of India reiterated the same.

8. In this regard, in respectful compliance of the above mentioned orders of the Hon'ble Supreme Court dated 06/01/2025 and 19/02/2025, the Ministry issued OM dated 28/03/2025 directing that all projects that have applied under the provisions of the OM dated 07/07/2021 and which are pending as on 02/01/2024 may be processed pursuant to the orders of Hon'ble Supreme Court and for the State of Tamil Nadu only those projects which are pending as on 15/07/2021 may be processed in view of the stay imposed by the Hon'ble Madras High Court in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India. However, final order granting approval/clearance shall not be passed till further orders of the Hon'ble Supreme Court.

9. Thereafter, the Hon'ble Supreme Court, vide its judgment dated 16.05.2025, in W.P. 1394/2023 titled Vanashakti vs. Union of India and connected matters, i.e. WP (C) 118 of 2019 titled Ajay Jajodia vs. Union of India, WP(C) 115 of 2024 titled One Earth One Life vs Union of India and Civil Appeal 381-382 of 2025 titled Fatima vs. Union of India has struck down the above mentioned Notification S.O. 804(E) dated 14/03/2017 and SoP dated 07/07/2021. The same was circulated vide OM dated 26/05/2025 for compliance.

10. The Hon'ble Supreme Court vide judgement dated 18/11/2025 (*copy enclosed*) in Review Petition (C) no. of 2025 (diary no. 41929 of 2025) filed by CREDAI in Writ Petition (C) no.1394 of 2023 titled Vanashakti vs. Union of India has recalled the judgment dated 16th May 2025 with the following directions,

> "*The writ petitions and the appeal are restored to file with the directions to the Registry to place the matter before the Chief Justice of India on the administrative side for obtaining the necessary orders.*"

11. In this regard, based on the above judgement dated 18/11/2025 and to ensure compliance of the last effective interim order dated 19/02/2025 passed by the Hon'ble Supreme Court in W.P. 1394/2023 titled Vanashakti vs. Union of India and connected matters, the Ministry hereby directs that,

a. All violation cases pending as per the provisions of the OM dated 07/07/2021 as on 02/01/2024 (i.e. till the stay was imposed by the Hon'ble Supreme Court in W.P. 1394/2023 titled Vanashakti vs. Union of India) may be processed. For the State of Tamil Nadu, only those projects which are pending as per the provisions of the OM dated 07/07/2021 as on 15/07/2021(i.e. till the stay was imposed by the Hon'ble Madras High Court in W.P. (MD) No. 11757 of 2021 titled Fatima vs. Union of India) shall be processed. However, in both the above mentioned scenarios, the ***final order granting approval shall not be issued*** till further orders of the Hon'ble Supreme Court.

b. All violation cases pending under S.O.804 dated 14/03/2017 shall be processed but the ***final order granting approval shall not be issued*** till further orders of the Hon'ble Supreme Court.

12. This is issued with the approval of the Competent Authority.

20/01/2026
(Dr. J. D. Marcus Knight)
Scientist E

Encl: As above.

To

1. Chairperson/ Member Secretary, CPCB
2. Chairperson/ Member Secretaries of all Expert Appraisal Committees
3. Chairperson/Member Secretaries of all SEIAAs/SEACs
4. Chairperson/ Member Secretaries of all SPCBs.
1. All Officers of IA Division

Copy for information to

5. PS to Hon'ble MEF&CC
6. PS to Hon'ble MoS, EF&CC
7. PPS to Secretary, EF&CC
8. PPS to AS (AG)/JS (RA)
9. Website, MoEF&CC /Guard file

ITEM NO.12 COURT NO.5 SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 49103/2024

[Arising out of impugned final judgment and order dated 30-08-2024 in WP(MD) No. 8866/2021 and WP(MD) No. 11757/2021 passed by the High Court of Judicature at Madras]

FATIMA Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

(FOR ADMISSION AND IA No. 294492/2024 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 06-01-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. T.V.S. Raghavendra Sreyas, Adv.
Mr. Naveen Hegde, AOR
Mr. Siddharth Vasudev, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

To be heard along with Writ Petition (C) No.1394/2023.

The operative part of the impugned order reads thus:

"29.Ergo, the sequitur is,

(i) captioned three W.P.s, namely W.P.(MD)Nos.8866 of 2021, 11757 of 2021 and W.P.No.18829 of 2021 are allowed in the aforesaid manner, impugned OMs dated 19.02.2021 and 07.07.2021 issued by MoEF are quashed/set aside but prospectively albeit with a window to three ongoing/completed projects as set out elsewhere supra in this order. Consequently, connected Writ Miscellaneous Petitions thereat are closed. There shall be no order as

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Date: 2025.01.06 18:21:36 IST
Reason:

to costs;
....”

We direct that if any applications are pending for grant of *ex post facto* clearances on the basis of OMs dated 19th February, 2021 and 7th July, 2021, the same shall be processed. However, final order granting approval shall not be passed till further orders.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

1305

ITEM NO.5 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

[IN FIRST FIVE MATTERS]
(IA No. 13953/2024 - APPLICATION FOR VACATION OF INTERIM ORDER
IA No. 257416/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 100111/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 2964/2025 - CLARIFICATION/DIRECTION
IA No. 21878/2024 - CLARIFICATION/DIRECTION
IA No. 203965/2024 - CLARIFICATION/DIRECTION
IA No. 4570/2025 - EXEMPTION FROM FILING O.T.
IA No. 2960/2025 - EXEMPTION FROM FILING O.T.
IA No. 65447/2024 - INTERVENTION APPLICATION
IA No. 203664/2024 - INTERVENTION APPLICATION
IA No. 62080/2024 - INTERVENTION APPLICATION
IA No. 21422/2025 - INTERVENTION APPLICATION
IA No. 16527/2024 - INTERVENTION APPLICATION
IA No. 13975/2024 - INTERVENTION/IMPLEADMENT
IA No. 94024/2024 - INTERVENTION/IMPLEADMENT
IA No. 53222/2024 - INTERVENTION/IMPLEADMENT
IA No. 134881/2024 - INTERVENTION/IMPLEADMENT
IA No. 24981/2024 - INTERVENTION/IMPLEADMENT
IA No. 133828/2024 - INTERVENTION/IMPLEADMENT
IA No. 21877/2024 - INTERVENTION/IMPLEADMENT
IA No. 107354/2024 - INTERVENTION/IMPLEADMENT
IA No. 2959/2025 - INTERVENTION/IMPLEADMENT
IA No. 134999/2024 - MODIFICATION OF COURT ORDER
IA No. 133854/2024 - MODIFICATION OF COURT ORDER
IA No. 203666/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION
IA No. 21658/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

WITH W.P.(C) No. 118/2019

W.P.(C) No. 115/2024
(IA No. 41957/2024 - EXEMPTION FROM FILING O.T.)

C.A. No. 381-382/2025 (FOR ADMISSION)

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ANITA MALHOTRA
Date: 2025.02.25
18:33:19 IST
Reason:

W.P.(C) No. 12/2025
(FOR ADMISSION
IA No.8064/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No.8703/2025 - GRANT OF INTERIM RELIEF
IA No.16457/2025 - INTERVENTION/IMPLEADMENT)

Date : 19-02-2025 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :
Mr. P.S. Patwalia, Sr. Adv.
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Mr. Aakarsh Kamra, Adv.
Mr. Manish Sindwani, Adv.
Ms. Lebina Baby, Adv.

Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jain, Adv.
Ms. Shambhavi Singh, Adv.
Mr. Shourya Dasgupta, Adv.
Ms. Trisha Chandran, Adv.
Mr. Don Mathew Charles, Adv.

Mr. Tvs Raghavendra Sreyas, Adv.
Mr. Naveen Hegde, AOR

Mr. Sanjay Parikh, Sr. Adv.
Ms. Srishti Agnihotri, AOR
Ms. Tara Elizabeth Kurien, Adv.

M/S. K Ashar & Co., AOR

For Respondent(s) :
Ms. Aishwariya Bhati, A.S.G.
Ms. Swarupama Chaturvedi,Sr.Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Ketan Paul, Adv.
Ms. Ruchi Kohli, Adv.

Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Rohan Gupta, Adv.

Mr. Shyam Divan, Sr. Adv.
Mr. Anand Varma, AOR
Ms. Apoorva Pandey, Adv.

Mr. Anil Kumar Verma, AOR

Mr. Kunal Mimani, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Viraj M. Paraka, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR
Mr. Naveen Hegde, Adv.
Mrs. Gayatri Gulati, Adv.

Mr. A. Karthik, AOR

Mr. Vanshdeep Dalmia, AOR

Ms. Aishwarya Bhati, ASG
Ms. Manisha Ambwani, AOR
Mr. Gudapati G. Kashyap, Adv.
Mr. Rose Verma, Adv.
Mr. Ronvijay Gohain, Adv.
Mr. Sarvesh Chaubey, Adv.
Mr. Rahul Yadav, Adv.

Mr. Vinay Navare,Sr.Adv.
Mr. Saket Mone,Adv.
Ms. Anshula Vijay Kumar Grover, AOR
Mr. Lenpithang,Adv.

Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Akanksha Rathore, Adv.
Ms. Kinjal Sharma, Adv.

Mr. Aditya Soni, AOR

Ms. Charanya Lakshmikumaran, AOR
Mr. Yogendra Aldak, Adv.
Ms. Tamanna Sharma, Adv.
Ms. Bhavya Shukla, Adv.
Ms. Neha Choudhary, Adv.
Ms. Umang Motiyani, Adv.
Mr. Ayush Agarwal, Adv.
Ms. Falguni Gupta, Adv.

Mr. Tarun Gupta, AOR
Mr. Hirday Virdi, Adv.
Mr. Sidhant Ranta, Adv.
Mr. Sameer Chaudhary, Adv.

Mr. Ranjit Kumar,Sr.Adv.
Mr. Amar Dave, Sr. Adv.
Ms. Nandini Gore, Adv.
Ms. Sonia Nigam, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Mohammad Shahyan Khan, Adv.
For M/S. Karanjawala & Co., AOR

Mr. Anuj Bhandari, AOR

Ms. Aishwarya Bhati, Sr. Adv.
Mr. Vivek Chib, Sr. Adv.
Mr. Vipul Ganda, Adv.
Mr. Kunal Cheema, AOR
Ms. Anuradha Arputham, Adv.
Mr. Abhinav Aggarwal, Adv.
Ms. Sakshi Rastogi, Adv.
Mr. Ishan Upadhaya, Adv.

Mr. Prabhat Ranjan Raj, AOR

Mr. Pallav Mongia, AOR
Mr. Anubhav Mishra, Adv.
Mr. Shashank Dwivedi, Adv.

Dr. A.M.Singhvi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Arshit Anand, Adv.
Mr. Shashwat Singh, Adv.
Mr. Siddhant Sahay, Adv.
Mr. E. C. Agrawala, AOR

Mr. V.Giri, Sr. Adv.
Ms. Neha Bhosare, Adv.
Ms. Anuja Divadkar, Adv.
Mr. Nihar Dharmadhikari, Adv.
Mr. Satya Kam Sharma, AOR

Mr. V. Chitambaresh, Sr. Adv.
Mr. Karthik S.D., AOR
Mr. C. Govind Venugopal, Adv.

Mr. Devadatt Kamat, Sr. Adv.
Mr. Nishanth Patil, AOR
Mr. Ayush P Shah, Adv.
Mr. Harsh Pandey, Adv.
Mr. Arijit Dey, Adv.
Mr. Mehul Kumar Garg, Adv.
Mr. Vineeth Pr, Adv.

Mr. Vinay Navare, Sr. Adv.
Mrs. Rucha Praveen Mandlik, Adv.
For M/S. S-legal Associates, AOR

Mr. C.K.Sasi, AOR
Ms. Meena K.Poulose,Adv.

Mr. A.N.S. Nadkarni, Sr. Adv.
Mr. Samit Shukla, Adv.
Ms. Saakshi Saboo, Adv.
For M/S. Trilegal Advocates On Record, AOR

UPON hearing the counsel the Court made the following

O R D E R

IA No. 21658 of 2025

Our attention is invited to the order passed in SLP(Civil)Diary No.49103 of 2024.

In view of the stay granted in this petition (Writ Petition No.1394 of 2023), it is obvious that no *post facto* clearances on the basis of OMs dated 19th February, 2021 and 7th July, 2021 can be granted as the same have been set aside by the order impugned in SLP(Civil)Diary No.29103 of 2024. No benefit of OM dated 28th January, 2022 can be granted in view of the interim order dated 2nd January, 2024. Even if the applications are pending seeking *ex-post facto* clearances on the basis of these OMs, the same shall be processed. However, final order granting approval/clearance shall not be passed till further orders.

The application is accordingly disposed of.

IA No.8064 of 2025 and
IA Nos.13975 and 13953 of 2024

The learned senior counsel appearing for the applicants state that they are not pressing these applications at this stage.

RE: APPLICATIONS FOR INTERVENTION

As far as the applications for intervention are concerned, we will permit the intervenors to argue for a limited time at the time of final hearing.

List for hearing on 2nd April, 2025 on the top of the cause list.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

2025 INSC 1326

REPORTABLE

IN THE SUPREME COURT OF INDIA
INHERENT/ORIGINAL JURISDICTION

REVIEW PETITION (C) NO. OF 2025
DIARY NO. 41929 OF 2025

IN

WRIT PETITION (C) NO.1394 OF 2023

CONFEDERATION OF REAL ESTATE DEVELOPERS OF INDIA (CREDAI) ...PETITIONER

VERSUS

VANASHAKTI AND ANOTHER ...RESPONDENTS

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J U D G M E N T

B.R. GAVAI, CJI

I. INTRODUCTION

1. By way of the present review petition, the petitioner seeks recall of the judgment and final order dated 16th May 2025 passed by this Court in the case of ***Vanashakti v. Union of India***[1].

2. Though certain other review petitions, including the one filed by the Union of India, and various Interlocutory Applications (IAs) for modification/clarification of **JUR** are pending, it was decided that the lead review petition *i.e.*, the present one would be heard first and that after the outcome of this review petition, rest of the applications would be considered. We have, however, also heard learned counsel for the other review petitioners and the learned counsel for those who have filed applications for modification/clarification of the **JUR**.

3. Vide **JUR,** this Court has directed thus:

> "**35.** We are, however, conscious of the fact that *ex post facto* EC may have been granted in certain cases both under the 2017 notification and the 2021 OM.

[1] **2025 SCC OnLine SC 1139, (Hereinafter, "JUR").**

ECs already granted under 2017 notification and the 2021 OM, at this stage, should not be disturbed.

36. Hence, we pass the following order:

a) We hold that the 2017 notification and the 2021 OM as well as all circulars/orders/OMs/notifications issued for giving effect to these notifications are illegal and are hereby struck down;

b) We restrain the Central Government from issuing circulars/orders/OMs/notifications providing for grant of *ex post* facto EC in any form or manner or for regularising the acts done in contravention of the EIA notification;

c) We clarify that the ECs already granted till date under the 2017 notification and the 2021 OM shall, however, remain unaffected."

4. The facts giving rise to the present review petition are as under:

5. In pursuance of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the *Environment (Protection) Act, 1986*[2], read with clause (d) of sub-rule (3) of Rule 5 of the *Environment (Protection) Rules, 1986*[3], the Central Government through the erstwhile Ministry of Environment and Forest (now the Ministry of Environment, Forest and Climate Change[4]) issued a notification dated 14th September 2006 being the *Environment Impact Assessment*

[2] **Hereinafter, "EP Act".**
[3] **Hereinafter, "EP Rules".**
[4] **Hereinafter, "MoEF&CC".**

Notification 2006[5]. Vide the said notification, it was provided that the regulatory authority in respect of the matters falling under Category 'A' would be MoEF&CC and in respect of the matters falling under Category 'B', the State Government through the State Environment Impact Assessment Authority[6] would be the regulatory authority. In the Schedule to the 2006 Notification, Categories 'A' and 'B' listed out various projects.

6. On 14th March 2017, another notification came to be issued by the MoEF&CC[7]. The said notification was issued in order to provide a process for grant of Environmental Clearance[8] in respect of the projects, which had started the work on site, expanded the production beyond the limit of EC or changed the product mix without obtaining prior EC under the 2006 Notification.

7. The 2017 Notification, *in a nutshell*, enabled the regulatory authorities to grant EC in respect of the projects which did not have prior EC. The said notification provided that in cases of violation, an action would be taken against the project proponent(s) by the respective Central or State

[5] **Hereinafter, "2006 Notification".**
[6] **Hereinafter, "SEIAA".**
[7] **Hereinafter, "2017 Notification".**
[8] **Hereinafter, "EC".**

Pollution Control Board under Section 19 of the EP Act and that no consent to operate or occupancy certificate would be issued till the project is granted the EC. It provided that the cases of violation would be appraised by the respective Sector Expert Appraisal Committees[9] constituted by the Central Government under sub-section (3) of Section 3 of the EP Act. It further provided that the SEACs would examine as to whether under the prevailing laws, the project is permissible and expansion which has been done, can be run sustainably under compliance of environmental norms with adequate environmental safeguards. The said notification also clearly provided that where the findings of the SEACs are negative, closure of the project would be recommended along with other actions under law.

8. The 2017 Notification further provided that where the findings of the SEACs was in the affirmative, the projects would be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment[10] and preparation of Environment Management Plan. It also

[9] **Hereinafter, "SEAC".**
[10] **Hereinafter, "EIA".**

provided that the SEACs would stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition for the EC. It further provided that the projects or activities which were in violation as on the date of the said notification would only be eligible to apply for EC under the said notification. A window of six months from the date of the notification was also provided to make an application for EC under the said notification.

9. It appears that the National Green Tribunal[11], Principal Seat, New Delhi, in the case of ***Tanaji B. Gambhire v. Chief Secretary, Government of Maharashtra and Others[12],*** vide order dated 24th May 2021, *inter-alia* directed the MoEF&CC to prepare a proper Standard Operating Procedure[13] for grant of EC in cases of violation of environment norms. In pursuance to the said direction of the NGT, an Office Memorandum dated 7th July 2021[14] came to be issued by the MoEF&CC, whereby

[11] **Hereinafter, "NGT".**
[12] **Appeal No.34/2020 (WZ).**
[13] **Hereinafter, "SOP".**
[14] **Hereinafter, "2021 OM".**

the SOP for identification and handling of violation cases under the 2006 Notification was formulated.

10. It further appears that the 2017 Notification was challenged by way of a writ petition before the High Court of Judicature at Madras being WP No. 11189 of 2017 titled "***Puducherry Environment Protection Association v. Union of India***" which was decided vide judgment and final order dated 13th October 2017. It appears that in the said case a statement was made on behalf of the Union of India that the 2017 Notification was only a one-time measure. After recording the same, the High Court disposed of the said writ petition. It further appears that vide order dated 14th March 2018 passed by the High Court of Judicature at Madras in ***Appaswamy Real Estates Limited v. Puducherry Environment Protection Association and Another***[15], the time period under the 2017 Notification for submission of proposals by project proponents was extended by a further period of thirty days.

11. Thereafter, three writ petitions were filed before this Court. The first one being Writ Petition (C) No.1394 of 2023 for

[15] **2018 SCC OnLine Mad 1283**

quashing of the 2021 OM. A prayer was also made for issuing a writ of mandamus directing the MoEF&CC and SEIAA/SEACs not to process and entertain any application for *ex-post facto* EC after 13th May 2018.

12. The second writ petition being Writ Petition (C) No.118 of 2019 challenged the validity of the 2017 Notification issued by the MoEF&CC.

13. The third writ petition being Writ Petition (C) No.115 of 2024 challenged the validity of 2017 Notification and the 2021 OM.

14. In the meantime, the Madras High Court by a judgment and order dated 30th August 2024 in the case of ***Fatima v. Union of India***[16] quashed the 2021 OM and another OM dated 19th February 2021. By way of Civil Appeals No.381-382 of 2025, the said judgment was challenged before this Court by the original writ petitioner(s) on the ground that the High Court erred in holding that the said judgment would be applicable prospectively.

[16] **2024 SCC OnLine Mad 4514**

15. This Court, in **JUR**, after relying on the judgments of this Court in the cases of ***Common Cause v. Union of India and Others***[17], ***Alembic Pharmaceuticals Limited v. Rohit Prajapati and Others***[18] and ***Electrosteel Steels Limited v. Union of India and Others***[19], observed as under:

> "**27.** ……Perusal of the provisions of Section 15 shows that even if the penalty is paid by the project proponent, it will not regularise the project. **Therefore, even after the payment of penalty, if the project is under construction, the same has to be stopped and demolished and even if operation has already commenced, the same has to be stopped and demolished. Therefore, the construction work has to be demolished.**"
>
> [Emphasis supplied]

16. This Court, in **JUR**, in its ultimate conclusion, held that the 2017 Notification which permitted grant of ex-post facto EC and the 2021 OM were bad in law and therefore were quashed and set aside.

II. SUBMISSIONS

17. We have heard Shri Tushar Mehta, learned Solicitor General for the Union of India appearing for applicant-Steel Authority of India Limited (SAIL), Shri Kapil Sibal, learned Senior Counsel appearing for applicant-State of Karnataka

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[17] **(2017) 9 SCC 499**
[18] **(2020) 17 SCC 157**
[19] **(2023) 6 SCC 615**

and Shri Mukul Rohatgi appearing for Review Petitioner (CREDAI).

18. It is the contention of the learned Senior Counsel supporting the review petition that certain relevant paragraphs from the judgments in the cases of ***Common Cause*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra) were not brought to the notice of this Court when the proceedings leading to **JUR** were heard. It is further submitted that in any case, the judgment in the cases of ***D. Swamy v. Karnataka State Pollution Control Board and Others***[20] and ***Pahwa Plastics Private Limited and Another v. Dastak NGO and Others***[21], were not brought to the notice of this Court. It is therefore submitted that the result is that **JUR** has taken a view which is not consistent with the judgments in the cases of ***Common Cause*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra) and in any case, in ignorance of the judgment in the cases of ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra).

[20] **(2023) 20 SCC 469**
[21] **(2023) 12 SCC 774**

19. It is submitted that even if two-Judges Bench while deciding the **JUR** was of the view that ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra) do not lay down the correct position of law, then the only option available to the Bench was to refer the matter to a larger Bench.

20. Shri Tushar Mehta submitted that the project of SAIL, which was started on the basis of the 2021 OM had almost reached finality after complying with all the procedural requirements including the conduct of the EIA. It is submitted that the project was at the stage of grant of EC but on account of **JUR**, EC cannot be granted, thereby resulting in a huge loss to the public exchequer.

21. Shri Tushar Mehta further submitted that one of the other projects that would be affected by **JUR** is the construction of an AIIMS hospital building in the State of Orissa comprising of 962 beds. He submitted that in case of AIIMS the construction of the building is complete and all the procedural requirements including the conduct of EIAs have been completed and the project is at the final stage of grant of EC.

22. Shri Tushar Mehta further submitted that in any case though reliance is placed on the cases of ***Common Cause*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra), if these judgments are read in entirety, the ratio of these judgments is otherwise than what has been held in the **JUR**. He therefore submitted that the error apparent on the face of the record warrants invocation of the inherent jurisdiction.

23. In support of the case of the review petitioner, Shri Kapil Sibal gave an example of a greenfield Airport at Vijayanagar in the State of Karnataka. He submitted that the construction of the entire Airport is completed; but on account of **JUR**, now the entire Airport will have to be demolished.

24. Shri Mukul Rohatgi submitted that in many cases, where the building and construction project was initially started, EC was not required inasmuch as the project was below the 20,000 sq. m. above which an EC is required. However, on account of subsequent developments, such as, the building regulations being amended allowing the project proponent additional built up area, the projects came in the category of projects which require an EC. It is submitted that,

in any event all such projects are otherwise permissible in law. It is therefore submitted that the effect of the **JUR** would be that the entirely completed project would be first demolished, thereafter the project proponent would apply for the EC and once EC is obtained, the project would be reconstructed all over again.

25. Shri Gopal Sankaranarayanan, Shri Sanjay Parikh and Shri Raju Ramachandran, Shri Anand Grover and Ms. Anitha Shenoy, learned Senior Counsel opposing the review petition submitted that the review petition itself is not maintainable. It is submitted that the review is almost in the nature of an appeal which is not permissible in law.

26. On merits, it is submitted that the 2017 Notification which provided for grant of ex-post facto EC was totally illegal and contrary to the environmental jurisprudence. It is submitted that, under the 2017 Notification, a one-time window of six months was granted and as such, after a period of six months from the date of the said notification had expired, no application for ex-post facto EC could have been granted. It is further submitted that the 2021 OM does not record source of power and as such, is not sustainable in law.

It is further submitted that if the project proponents knowing very well that they required ECs prior to the initiation of the project, have undertaken the projects without an EC, then they should suffer for such illegalities. It is further submitted that a party cannot be permitted to take advantage of the wrong committed by it. It is, therefore, submitted that the review deserves to be dismissed.

III. DISCUSSION AND ANALYSIS

27. It cannot be in dispute that under the powers conferred by clause (v) of sub-section (2) of Section 3 of the EP Act, the Central Government is empowered to issue notifications for restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards.

28. Undisputedly, 2006 Notification provided for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior EC has been

accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May 2006 and the procedure specified in the notification by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned complied with. The said notification was issued after a draft notification dated 15th September 2005 was made available to the public and objections and suggestions from all persons likely to be affected were invited. Only after the consideration of all the objections and suggestions received by the Central Government, was the 2006 Notification issued. The 2006 notification inter alia provided for requirement of a prior EC for new projects or activities as categorized in the Schedule to the said notification from the Central Government or as the case may be the SEIAA duly constituted by the Central Government, in accordance with the procedure specified in the said notification.

29. The 2017 Notification was again issued by exercising powers conferred by sub-section (1) and clause (v) of sub-

section (2) of Section 3 of the EP Act, read with sub-rule (3) of Rule 5 of the EP Rules. Prior to the said notification also, a draft notification was published on 10th May 2016. The said notification was made available to the public on 10th May 2016 and after considering all objections and suggestions received in response to the said draft notification, the final notification was issued on 14th March 2017.

30. The 2017 Notification noticed that the MoEF&CC had issued Office Memoranda dated 12th December 2012 and 27th June 2013 to establish a process for grant of EC in cases of violation of environmental norms. However, the conditions laid down under the OM dated 12th December 2012, in paragraph No. 5(i) and 5(ii) were held to be illegal by the judgment and order of the High Court of Jharkhand dated 28th November 2014 in the case of ***Hindustan Copper Limited v. Union of India***[22]***.*** Similarly, the NGT vide its order dated 7th July 2015 in ***S.P. Muthuraman v. Union of India and Another***[23] had also held that the OMs dated 12th December 2012 and 27th

[22] **2014 SCC OnLine Jhar 2157**
[23] **2015 SCC OnLine NGT 169**

June 2013 could not alter or amend the provisions of the 2006 Notification and quashed the same.

31. The position being thus, the MoEF&CC deemed it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under the 2006 Notification be brought under compliance within the environmental laws.

32. The 2017 Notification, therefore, provided for establishing a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities. It also provided that the process should be such that it deters violation of provisions of 2006 Notification and the pecuniary benefit of violation and damage to environment is adequately compensated for.

33. The 2017 Notification also noted the judgment and order of this Court in the case of ***Indian Council for Enviro-Legal Action and Others v. Union of India and Others***[24]

[24] **(1996) 3 SCC 212**

wherein it was held that damages may be recovered under the provisions of the EP Act.

34. The 2017 notification also provided that in cases of violation, action would be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of Section 19 of the EP Act. It further provided that no consent to operate or occupancy certificate would be issued till the project is granted the EC. It further also provided that in cases where the project is not permissible under the prevailing laws or expansion has been done which is not permissible in law, such project will have to be closed. Only in such cases where the SEIAAs find the project to be permissible, the procedure for grant of EC would be undertaken.

35. It is further to be noted that subsequently the NGT vide order dated 24th May 2021 in the case of ***Tanaji B. Gambhire*** (supra) directed that "***a proper SOP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed***". The NGT also observed that the MoEF&CC may also consider circulating such SOPs to all SEIAAs in the country.

36. The 2021 OM specifically refers to the aforesaid direction of the NGT. It also considered various pronouncements of this Court as well as the High Courts of Jharkhand and Madras and provides for a SOP dealing with the violation cases.

37. The 2021 OM also provided that if a project is not permissible under the prevalent laws like "a red industry functioning in a CRZ-I area" it will have to be closed and demolished. It further provided that in case of a project which is otherwise permissible, such cases of violation shall be subject to appropriate - (a) Damage Assessment; (b) Remedial Plan; and (c) Community Augmentation Plan by Central level SEACs or SEIAAs, as the case may be. It further provided that after examining, if it is found that though the project may be permissible but not environmentally sustainable in its present form/configuration/features, then the project shall be required to be modified so that the project would be environmentally sustainable. However, if such a modification is not possible, the project would have to be demolished/closed. It further provided that if such a proposal was a case for expansion, the project would be directed to

revert back to the extent of activity for which EC had been granted earlier or to revert to the extent of activity for which EC was not required (as the case may be). It can also be seen that Clause 12 of the 2021 OM provides for huge penalties in cases of violation.

38. Having referred to the 2017 Notification and 2021 OM, let me consider the judgments on which the **JUR** relies.

a. Common Cause v. Union of India and Others

39. In the case of ***Common Cause*** (supra), the issue involved concerned mining leases in certain districts of Keonjhar, Sundergarh and Mayurbhanj in the State of Odisha. In that respect, the lessees had rapaciously mined iron ore and manganese ore thereby destroying the environment, forests and caused misery to the tribals in the area.

40. In the said case, it is recorded that an IA came to be filed in the pending writ petition of ***T.N. Godavarman Thirumulpad v. Union of India***[25] by one Rabi Das, the editor of a daily newspaper called *Ama Rajdhani*. This Court had issued notice on 6th November 2009 and the Central

[25] **I.A. Nos.2746-48 of 2009 in WP(C) No.202 of 1995.**

Empowered Committee[26] was directed to file its report within six weeks. Various orders came to be passed in the said application from time to time. The final report of the CEC was submitted on 25th April 2014 wherein one of the findings was with regard to production of iron ore and manganese ore without/in excess of the environmental clearance/mining plan/consent to operate. From the said case, it can be seen that independent to the proceedings before this Court, the Central Government had issued a notification on 22nd November 2010, whereby Justice M.B. Shah, a retired judge of this Cout was appointed to conduct an inquiry on various aspects of illegal mining. On the basis of the report filed by Justice M.B. Shah, a writ petition being WP(C) No. 114 of 2014 came to be filed by Common Cause seeking various reliefs.

41. This Court in ***Common Cause*** (supra) considered the effect of EIA Notification dated 27th January 1994[27] in paragraphs 85 to 108, wherein this Court categorically held that the said notification was mandatory in character and that it was applicable to all mining operations and expansion of

[26] **Hereinafter, "CEC".**
[27] **Hereinafter, "1994 Notification".**

production or even increase in lease area, modernisation of the extraction process, new mining projects and renewal of mining leases. Thereafter, this Court considered the effect of 2006 Notification in paragraphs 109 to 125.

42. Relying on paragraph 125 of ***Common Cause*** (supra), the **JUR** held that the concept of an ex post facto or a retrospective EC is completely alien to environmental jurisprudence including 1994 Notification and 2006 Notification.

43. In the case of ***Common Cause*** (supra), an argument was advanced by the learned counsel for the mining leaseholders that since many of them had been granted the first deemed statutory renewal of the mining lease under Rule 24-A of the Mineral Concession Rules, 1960, the requirements of 1994 Notification would not be applicable to them. The said contention was rejected by this Court holding that in view of the 1994 Notification, it was quite clear that the renewal of mining lease would require a prior EC. It will be relevant to refer to the following observations of this Court in ***Common Cause*** (supra):

"**123.** We may also draw attention in this regard to a Circular dated 28-10-2004 issued by the MoEF wherein it was stated that in view of the decision in *M.C. Mehta* [*M.C. Mehta* v. *Union of India*, (2004) 12 SCC 118] all mining projects of major minerals of more than 5 ha lease area that had not yet obtained an EC would have to do so at the time of renewal of the lease.

124. Finally, it was submitted that whenever an EC is granted, it would have retrospective effect from the date of the application for grant of an EC. In this context, it was pointed out that there were enormous delays in granting an EC and that the Hoda Committee had noted with reference to EIA 2006 that if all goes well, the grant of an EC takes about 232 days whereas the international norm is that an EC is granted within six months or 180 days. According to the additional affidavit filed by some mining leaseholders, the period of 232 days mentioned by the Hoda Committee was actually a conservative estimate and that in fact it takes anything up to 390 days for the grant of an EC. It was submitted that the position was even worse under EIA 1994 since the MoEF rarely showed any urgency in the grant of an EC. Examples were cited before us to show that in some instances the grant of an EC took more than two years. Taking all this into consideration it was submitted that it would be more appropriate that the EC is given retrospective effect from the date of the application.

125. We are not in agreement with the learned counsel for the mining leaseholders. There is no doubt that the grant of an EC cannot be taken as a mechanical exercise. It can only be granted after due diligence and reasonable care since damage to the environment can have a long-term impact. EIA 1994 is therefore very clear that if expansion or modernisation of any mining activity exceeds the existing pollution load, a prior EC is necessary and as already held by this Court in *M.C. Mehta* [*M.C. Mehta* v. *Union of India*, (2004) 12 SCC 118] even for

> the renewal of a mining lease where there is no expansion or modernisation of any activity, a prior EC is necessary. Such importance having been given to an EC, the grant of an ex post facto environmental clearance would be detrimental to the environment and could lead to irreparable degradation of the environment. The concept of an ex post facto or a retrospective EC is completely alien to environmental jurisprudence including EIA 1994 and EIA 2006. We make it clear that an EC will come into force not earlier than the date of its grant."

44. As rightly observed by this Court in **JUR**, this Court in ***Common Cause*** (supra) specifically rejected the contention that whenever an EC was granted, it would have retrospective effect from the date of the application for grant of an EC. It is thus clear that the argument that irrespective of the date of grant of EC, it will have an effect from the date of its application has specifically been rejected. The argument that, since the grant of EC takes enormous time, it would be more appropriate that the EC is given retrospective effect from the date of application, also came to be rejected by this Court. This Court observed that EC could be granted only after due diligence and reasonable care since damage to the environment could have a long-term impact. In this background, this Court observed that the grant of an ex-post facto EC would be detrimental to the environment and could

lead to irreparable degradation of the environment. This Court therefore held that the EC would come into force not earlier than the date of its grant.

45. It is recorded in the case of ***Common Cause*** (supra) that after the report of the CEC dated 25th April 2014 was considered, this Court in the case of ***Common Cause v. Union of India***[28] passed a detailed interim order dated 16th May 2014. Vide the said order, it was directed that mining operations in respect of 102 leaseholders which did not have requisite EC shall remain suspended. However, it was clarified that it was open to such leaseholders to move the authorities concerned for necessary clearances, approval or consents. It was further directed that as and when the mining lessees were able to obtain all the clearances, approval or consents, they may move this Court for modification of the said interim order. This Court, in paragraph 188(5) of ***Common Cause*** (supra), clarified that any iron ore or manganese ore extracted contrary to the 1994 Notification or 2006 Notification would constitute illegal or unlawful mining and compensation at 100% of the

[28] **(2014) 14 SCC 155**

price of the mineral should be recovered from 2000-2001 onwards if the extracted mineral has been disposed of.

46. From paragraph 227 of ***Common Cause*** (supra), it would be clear that this Court directed that the amounts determined as due from all the mining leaseholders should be deposited by them on or before 31st December 2017, and subject to and only after compliance with statutory requirements and full payment of compensation and other dues, the mining leaseholders could restart their mining operations.

47. It can thus be seen that in ***Common Cause*** (supra) itself, though this Court directed the mining leaseholders who did not have the EC initially to suspend the mining operations; it permitted them to restart mining operations only after statutory compliances were made and all dues were paid.

b. Alembic Pharmaceuticals Limited v. Rohit Prajapati and Others

48. The next judgment on which **JUR** relies is ***Alembic Pharmaceuticals Limited*** (supra).

49. In the said case, this Court was considering the judgment and order dated 8th January 2016 passed by the

NGT for the Western Zone, whereby a circular issued by the Ministry of Environment & Forests[29] dated 14th May 2002 was quashed and set aside.

50. This Court in the said case noted that the 1994 Notification mandated prior ECs for setting up and expansion of industrial projects falling within thirty categories. The deadline for obtaining an EC under the 1994 Notification was extended from time to time. As per circular dated 14th May 2002, challenged by the applicant before the Tribunal, the period was further extended by MoEF till 31st March 2003. The impugned circular, therefore, enabled the industrial units which had gone into production without obtaining an EC under the 1994 Notification to apply for and obtain an ex-post facto EC. As such, the NGT quashed and set aside the said circular.

51. The **JUR** refers to paragraphs 20, 21 and 23 of the judgment in ***Alembic Pharmaceuticals Limited*** (supra), which read thus:

> "**20.** Section 3(1) is an enabling provision for the Central Government to undertake all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the

[29] **Hereinafter, "MoEF".**

environment and preventing, controlling and abating environmental pollution. This limb of the submission of the Additional Solicitor General is crucial to the issue as to whether NGT has exceeded its jurisdiction since the decision in *Sterlite* [*T.N. Pollution Control Board* v. *Sterlite Industries (India) Ltd.*, (2019) 19 SCC 479] holds that NGT, while exercising its appellate jurisdiction, "cannot strike down rules or regulations made *under this Act*". In the present case, to demonstrate that NGT did not have the jurisdiction to strike down the Circular dated 14-5-2002, it was urged that the circular was issued by the MoEF pursuant to its powers under Section 3 of the Environment (Protection) Act, 1986. There is an inherent difficulty in accepting the submission. Before this Court, the Union of India has not pleaded the case that the Circular dated 14-5-2002 is a measure which is traceable to the provisions of Section 3. On the contrary, in its pleadings the Union of India construed it as a "purely administrative decision". Ground (*iii*) in Para 3 of the memo of appeal states the position of the Union Government:

> "Because the Hon'ble Tribunal failed to appreciate that after the EIA Notification 1994 the opportunity to seek ex post facto environmental clearance was given to industries in background of far-reaching impact in terms of direct loss of livelihood of the employees working in the units which also supply inputs to other units and their indirect employment. *It was submitted to the Hon'ble High Court of Gujarat that issuance of Circular dated 14-5-2002, based on which environmental clearance was given, was purely an administrative decision before taking stringent action.*"
>
> (emphasis supplied)

21. The omission in the appeal to make any attempt to sustain the Circular dated 14-5-2002 with reference to the provisions of Section 3 of the

Environment (Protection) Act, 1986 is significant. For an action of the Central Government to be treated as a measure referable to Section 3 it must satisfy the statutory requirement of being necessary or expedient "for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution". The Circular dated 14-5-2002 in fact does quite the contrary. It purported to allow an extension of time for industrial units to comply with the requirement of an EC. The EIA Notification dated 27-1-1994 mandated that an EC has to be obtained before embarking on a new project or expanding or modernising an existing one. The EIA Notification of 1994 has been issued under the provisions of the Environment (Protection) Act, 1986 and the Environment Protection Rules, 1986, with the object of imposing restrictions and prohibitions on setting up of new projects or expansion or modernisation of existing project. The measures are based on the precautionary principle and aim to protect the interests of the environment. The Circular dated 14-5-2002 allowed defaulting industrial units which had commenced activities without an EC to cure the default by an ex post facto clearance. Being an administrative decision, it is beyond the scope of Section 3 and cannot be said to be a measure for the purpose of protecting and improving the quality of the environment. The circular notes that there were defaulting units which had failed to comply with the requirement of obtaining an EC as mandated. The circular provided for an extension of time and inexplicably introduced the notion of an ex post facto clearance. In effect, it impacted the obligation of the industrial units to be in compliance with the law. The concept of ex post facto clearance is fundamentally at odds with the EIA Notification dated 27-1-1994. The EIA Notification of 1994 contained a stipulation that any expansion or modernisation of an activity or setting up of a new project listed in Schedule I "shall not be undertaken in any part of India unless it has been accorded environmental clearance". The

language of the notification is as clear as it can be to indicate that the requirement is of a prior EC. A mandatory provision requires complete compliance. The words "shall not be undertaken" read in conjunction with the expression "unless" can only have one meaning : before undertaking a new project or expanding or modernising an existing one, an EC must be obtained. When the EIA Notification of 1994 mandates a prior EC, it proscribes a post activity approval or an ex post facto permission. What is sought to be achieved by the administrative Circular dated 14-5-2002 is contrary to the statutory Notification dated 27-1-1994. The Circular dated 14-5-2002 does not stipulate how the detrimental effects on the environment would be taken care of if the project proponent is granted an ex post facto EC. The EIA Notification of 1994 mandates a prior environmental clearance. The circular substantially amends or alters the application of the EIA Notification of 1994. The mandate of not commencing a new project or expanding or modernising an existing one unless an environmental clearance has been obtained stands diluted and is rendered ineffective by the issuance of the administrative Circular dated 14-5-2002. This discussion leads us to the conclusion that the administrative circular is not a measure protected by Section 3. Hence there was no jurisdictional bar on NGT to enquire into its legitimacy or vires. Moreover, the administrative circular is contrary to the EIA Notification 1994 which has a statutory character. The circular is unsustainable in law.

....

23. The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA Notification dated 27-1-1994. It is, as the judgment in *Common Cause* [*Common Cause* v. *Union of India*, (2017) 9 SCC 499] holds, detrimental to the environment and could lead to irreparable degradation. The reason why a

> retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decision-making process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This would be contrary to both the precautionary principle as well as the need for sustainable development."

52. It can thus be seen that this Court, in paragraph 21 of ***Alembic Pharmaceuticals Limited*** (supra), came to a conclusion that the administrative circular was not a measure protected by Section 3 of the EP Act and as such, there was no jurisdictional bar on NGT to enquire into its legitimacy or vires. This Court further held that the administrative circular was contrary to the 1994 Notification which has a statutory character.

53. This Court, therefore, in paragraph 23 of ***Alembic Pharmaceuticals Limited*** (supra), rightly held that the environment law could not countenance the notion of an ex-post facto clearance inasmuch as the same would be contrary to both the precautionary principle as well as the need for sustainable development. However, thereafter from paragraph 24 onwards, this Court considered the individual cases.

54. After considering the individual cases in ***Alembic Pharmaceuticals Limited*** (supra), this Court, in paragraph 37, posed a question for its consideration as under:

> "**37. The issue which must now concern the Court is the consequence which will emanate from the failure of the three industries to obtain their ECs until 14-5-2003 in the case of Alembic Pharmaceuticals Ltd., 17-7-2003 in the case of United Phosphorous Ltd., and 23-12-2002 in the case of Unique Chemicals Ltd. The functioning of the factories of all three industries without a valid EC would have had an adverse impact on the environment, ecology and biodiversity in the area where they are located**....."
>
> [Emphasis supplied]

55. Thereafter, from paragraph 38 onwards in ***Alembic Pharmaceuticals Limited*** (supra), this Court observed that though it was not possible to individually determine the exact extent of the damage caused to the environment by the three

industries, several circumstances must weigh with the Court in determining the appropriate measure of restitution. This Court recorded that it was not in dispute that all the three industries did obtain ECs, though after several years of the 1994 Notification and commencement of production. It also noticed that subsequent to the grant of the ECs, the manufacturing units of all the three industries have also obtained ECs for an expansion of capacity from time to time. It noticed various circulars issued by MoEF extending time for obtaining ECs. This Court also noted that this Court in the cases of ***Goa Foundation (1) v. Union of India***[30] and ***Lafarge Umiam Mining (P) Ltd. v. Union of India***[31] had upheld the grant of ex-post facto EC. This Court also referred to the case of ***Lafarge Umiam Mining (P) Ltd.*** (supra) and thereafter observed thus:

> "**42. In this backdrop, this Court must take a balanced approach which holds the industries to account for having operated without environmental clearances in the past without ordering a closure of operations. The directions of NGT for the revocation of the ECs and for closure of the units do not accord with the principle of proportionality.** At the same time, the Court cannot be oblivious to the environmental degradation caused by all three industries units that operated

[30] **(2005) 11 SCC 559**
[31] **(2011) 7 SCC 338**

> without valid ECs. The three industries have evaded the legally binding regime of obtaining ECs. **They cannot escape the liability incurred on account of such non-compliance. Penalties must be imposed for the disobedience with a binding legal regime. The breach by the industries cannot be left unattended by legal consequences. The amount should be used for the purpose of restitution and restoration of the environment.** Instead and in place of the directions issued by NGT, we are of the view that it would be in the interests of justice to direct the three industries to deposit compensation quantified at Rs 10 crores each. The amount shall be deposited with GPCB and it shall be duly utilised for restoration and remedial measures to improve the quality of the environment in the industrial area in which the industries operate."
>
> [Emphasis supplied]

56. This Court, therefore, adopted a balanced approach by holding the industries to account for having operated without ECs in the past but without ordering a closure of operations. The Court held that the directions of the Tribunal for revocation of the ECs and for closure of the units did not accord with the principle of proportionality. This Court, however, observed that, at the same time it cannot be oblivious to the environmental degradation caused by all the three industries that operated without valid ECs. The Court lastly held that penalties may be imposed for disobedience with a binding legal regime. In the result, to balance the damage done

to the environment, this Court imposed a cost of Rs.10 crore each.

57. From the **JUR**, it appears that paragraphs 24 to 43 of the judgment in ***Alembic Pharmaceuticals Limited*** (supra) were not brought to the notice of this Court.

c. Electrosteel Steels Limited v. Union of India and Others

58. Insofar as the judgment and order in the case of ***Electrosteel Steels Limited*** (supra) is concerned, this Court was considering an order dated 16th September 2020 passed by a learned Single Judge of the High Court of Jharkhand whereby it discontinued the interim orders earlier passed by the High Court. By the earlier orders, the appellant therein was allowed to operate its unit under the supervisory regulatory control of the Jharkhand State Pollution Control Board and the said orders had been in force for over two years.

59. The **JUR** rightly relied on paragraph 72 of the judgment in ***Electrosteel Steels Limited*** (supra) to hold that the need to comply with the requirement of obtaining EC is non-negotiable. However, it appears that paragraphs 73 to 87 thereof were not brought to the notice of this Court.

60. Immediately after paragraph 72, this Court observed thus:

> "**73. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularise its operation by obtaining the requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws, or the pollution, if any, can conveniently and effectively be checked. The answer has to be in the negative**.
>
> **74.** The Central Government is well within the scope of its powers under Section 3 of the 1986 Act to issue directions to control and/or prevent pollution including directions for prior environmental clearance before a project is commenced. Such prior environmental clearance is necessarily granted upon examining the impact of the project on the environment. **Ex post facto environmental clearance should not ordinarily be granted, and certainly not for the asking. At the same time, ex post facto clearances and/or approvals and/or removal of technical irregularities in terms of notifications under the 1986 Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of a running steel plant.**
>
> **75. The 1986 Act does not prohibit ex post facto environmental clearance. Some relaxations and even grant of ex post facto EC in accordance with law, in strict compliance with rules, regulations notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in over (sic) view not impermissible. The court cannot be oblivious to**

the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms."

[Emphasis supplied]

61. It can thus be seen that this Court clearly put a question to itself as to whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down on the ground of technical irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularise its operation by obtaining the requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws; or the pollution, if any, can conveniently and effectively be checked. This Court answered the aforesaid question in the negative.

62. In paragraph 74, this Court though held that ex-post facto EC should not ordinarily be granted, and certainly not for the asking, at the same time, this Court held ex-post facto clearances and/or approvals and/or removal of technical irregularities in terms of notifications under the EP Act cannot

be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of a running steel plant.

63. Paragraph 75 of ***Electrosteel Steels Limited*** (supra) clearly held that the EP Act does not prohibit ex-post facto EC. It was held by this Court that some relaxations and even grant of ex-post facto EC in accordance with law, in strict compliance with rules, regulations, notifications etc., in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is not impermissible. This Court held that the Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.

64. The Court thereafter referred to the case of ***Lafarge Umiam Mining (P) Ltd.*** (supra) and ***Electrotherm (India) Ltd. v. Patel Vipulkumar Ramjibhai***[32], and observed thus:

> "**79.** The Notification being S.O. 804(E) dated 14-3-2017 was not an issue in *Alembic Pharmaceuticals* [*Alembic Pharmaceuticals Ltd.* v. *Rohit Prajapati*, (2020) 17 SCC 157] . This

[32] **(2016) 9 SCC 300**

> Court was examining the propriety and/or legality of a 2002 Circular which was inconsistent with the EIA Notification dated 27-1-1994, which was statutory. Ex post facto environmental clearance should not however be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. **Where the adverse consequences of ex post facto approval outweigh the consequences of regularisation of operation of an industry by grant of ex post facto approval and the industry or establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable rules, regulations and/or notifications. Ex post facto approval should not be withheld only as a penal measure. The deviant industry may be penalised by an imposition of heavy penalty on the principle of "polluter pays" and the cost of restoration of environment may be recovered from it**."
>
> [emphasis supplied]

65. It can thus be seen that this Court clearly held that where the adverse consequences of ex-post facto approval outweigh the consequences of regularisation of operation of an industry by grant of ex-post facto approval and the industry or establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable rules, regulations and/or notifications.

d. D. Swamy v. Karnataka State Pollution Control Board and Others

66. It will also be relevant to note that two other judgments of this Court in the cases of ***D. Swamy*** (supra) were also not brought to the notice of this Court when **JUR** was heard.

67. In the said case, this Court was examining the final order dated 10th May 2017 passed by the NGT, Southern Zone, Chennai whereby the application filed by the appellant therein praying for a direction for closure of the common bio-medical waste treatment facility run by respondent No.3 therein, on the ground of alleged non-compliance of the 2006 Notification was dismissed.

68. It will be relevant to refer to the following observations of this Court in the said case:

> "**21.** In exercise of power under Section 3(1) and Section 3(2)(*v*) of the EP Act read with Rule 5(3)(*d*) of the EP Rules, the Central Government issued a Notification being S.O. 804(E) dated 14-3-2017 which provides for grant of ex post facto EC for project proponents who had commenced, continued or completed a project without obtaining EC under the EP Act/EP Rules or the Environmental Impact Notification issued thereunder. Paras 3, 4 and 5 of the said notification, read as hereunder:
>
> > "(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of Section 19

of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan

> shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment."
>
> **22. The Notification of 2017 is a valid statutory notification issued by the Central Government in exercise of power under Sections 3(1) and 3(2)(*v*) of the EP Act read with Rule 5(3)(*d*) of the EP Rules in the same manner as the EIA Notification dated 27-1-1994 and the Notification dated 14-9-2006.**
>
> **23. Section 21 of the General Clauses Act, 1897 provides that where any Central Act or Regulations confer a power to issue notifications, orders, rules or bye-laws, that power includes the power, exercisable in the like manner, and subject to like sanction and conditions, if any, to add to, amend, vary or rescind any notification, order, rule or bye-law so issued. The authority, which had the power to issue Notifications dated 27-1-1994 and 14-9-2006 undoubtedly had, and still has the power to rescind or modify or amend those notifications in like manner.** As held by this Court in *Shree Sidhbali Steels Ltd.* v. *State of U.P.* [*Shree Sidhbali Steels Ltd.* v. *State of U.P.*, (2011) 3 SCC 193] , power under Section 21 of the General Clauses Act to amend, vary or rescind notifications, orders, rules or bye-laws can be exercised from time to time having regard to the exigency."
>
> [Emphasis supplied]

69. It can thus clearly be seen that this Court, in unequivocal terms, held that the 2017 Notification was a valid

statutory notification issued by the Central Government in exercise of power under Sections 3(1) and 3(2)(*v*) of the EP Act read with Rule 5(3)(*d*) of the EP Rules.

70. It has been held by this Court that the said notification was issued in the same manner as the 1994 Notification and 2006 Notification were issued. This Court in the said case while referring to Section 21 of the General Clauses Act, 1897 held that the authority, which had the power to issue 1994 Notification and 2006 Notification undoubtedly had, and still has the power to rescind or modify or amend those notifications in like manner.

71. It will also be relevant to refer to the following observations of this Court in the said case:

> "**30.** By an Office Memorandum, being F. No. 22-21/2020-1A III, dated 7-7-2021, the MoEF&CC issued Standard Operating Procedure (SOP) for identification and handling of violation cases under the 2006 EIA Notification. The said Office Memorandum, inter alia, reads:
>
> > "The Ministry had issued a Notification number S.O. 804(E), dated the 14-3-2017 detailing the process for grant of Terms of Reference and environmental clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of prior EC or changed the product mix without

obtaining prior EC under the EIA Notification, 2006.

2. This Notification was applicable for six months from the date of publication i.e. 14-3-2017 to 13-9-2017 and further based on court direction from 14-3-2018 to 13-4-2018.

3. Hon'ble NGT in Original Application No. 287 of 2020 in the matter of *Dastak N.G.O.* v. *Synochem Organics (P) Ltd.* [*Dastak N.G.O.* v. *Synochem Organics (P) Ltd.*, 2021 SCC OnLine NGT 131] and in applications pertaining to same subject-matter in *Vineet Nagar* v. *Central Ground Water Authority* [*Vineet Nagar* v. *Central Ground Water Authority*, 2021 SCC OnLine NGT 139] , vide order dated 3-6-2021 held that "(...) for past violations, the authorities concerned are free to take appropriate action in accordance with polluter pays principle, following due process".

4. Further, the Hon'ble National Green Tribunal in OA No. 34 of 2020 (WZ) in *Tanaji B. Gambhire* v. *State of Maharashtra* [*Tanaji B. Gambhire* v. *State of Maharashtra*, 2021 SCC OnLine NGT 961] , vide order dated 24-5-2021 has directed that "…. *a proper SOP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SOP to all SEIAAs in the country*".

5. Therefore, in compliance of the directions of the Hon'ble NGT a Standard Operating Procedure (SOP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of "violation" cases

> which have been pending for want of an approved structural/procedural framework based on "Polluter Pays Principle" and "Principle of Proportionality". It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.
>
> 6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SOP has accordingly been framed and is outlined herein. The SOP is also guided by the observations/decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined."
>
> **31. The SOP formulated by the said Office Memorandum dated 7-7-2021 refers to and gives effect to various judicial pronouncements including the judgment of this Court in *Alembic Pharmaceuticals Ltd.* v. *Rohit Prajapati* [*Alembic Pharmaceuticals Ltd.* v. *Rohit Prajapati*, (2020) 17 SCC 157] .**
>
> **32. In terms of the SOP, the proposal for grant of EC in cases of violation are to be considered on merits, with prospective effect, applying principles of proportionality and the principle that the polluter pays and is liable for costs of remedial measures.**"
>
> [Emphasis supplied]

72. It can thus clearly be seen that the 2021 OM which was quashed in **JUR** had also been considered and approved by this Court in ***D. Swamy*** (supra).

73. This Court held that the SOP formulated by the 2021 OM refers to and gives effect to various judicial pronouncements including the judgment of this Court in the case of ***Alembic Pharmaceuticals Ltd.*** (supra). This Court also held that in terms of the SOP, proposal for grant of EC in cases of violation are to be considered on merits, with prospective effect, applying principles of proportionality and the principle that the polluter pays and is liable for costs of remedial measures.

74. It will further be relevant to refer to the following observations of this Court in ***D. Swamy*** (supra):

> "**35.** It is, however, well settled that words and phrases and/or sentences in a judgment cannot be read in the manner of a statute, and that too out of context. **The observation of the Division Bench that a one-time relaxation was permissible, is not to be construed as a finding that relaxation cannot be made more than once. If power to amend or modify or relax a notification and/or order exists, the notification and/or order may be amended and/or modified as many times, as may be necessary.** A statement made by the counsel in court would not prevent the authority concerned from making amendments and/or modifications provided such amendments and/or modifications were as per the procedure prescribed by law."
>
> [Emphasis supplied]

75. It can be seen that this Court in the said case specifically observed that the observations of the Division Bench of the Madras High Court that a one-time relaxation was permissible, was not to be construed as a finding that relaxation cannot be made more than once. It was held that if power to amend or modify or relax a notification and/or order exists, the notification and/or order may be amended and/or modified as many times, as may be necessary. It has therefore been held that a statement made by the counsel in court would not prevent the authority concerned from making amendments and/or modifications provided such amendments and/or modifications were as per the procedure prescribed by law.

76. It will also be relevant to refer to the following observations of this Court in ***D. Swamy*** (supra):

> "**46. Ex post facto environmental clearance should ordinarily not be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of denial of ex post facto approval outweigh the consequences of regularisation of operations by grant of ex post facto approval, and the establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or**

notifications. In a given case, the deviant industry may be penalised by an imposition of heavy penalty on the principle of "polluter pays" and the cost of restoration of environment may be recovered from it.

47. It is reiterated that the EP Act does not prohibit ex post facto EC. Some relaxations and even grant of ex post facto EC in accordance with law, in strict compliance with Rules, Regulations, notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with environment norms, is not impermissible. As observed by this Court in *Electrosteel Steels* [*Electrosteel Steels Ltd.* v. *Union of India*, (2023) 6 SCC 615], **this Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the units and dependent on the units for their survival.**

48. Ex post facto EC should not ordinarily be granted, and certainly not for the asking. At the same time ex post facto clearances and/or approvals cannot be declined with pedantic rigidity, regardless of the consequences of stopping the operations."

[Emphasis supplied]

77. It is thus clear that though this Court held that ex-post facto EC should not ordinarily be granted, but in exceptional circumstances they can be granted. It was held that where the adverse consequences of denial of ex-post facto approval outweigh the consequences of regularisation of operations by grant of ex-post facto approval, and the establishment concerned otherwise conforms to the requisite pollution

norms, ex-post facto approval should be granted. It has been categorically held that the EP Act does not prohibit ex post facto EC.

e. Pahwa Plastics Private Limited and Another v. Dastak NGO and Others

78. In the case of ***Pahwa Plastics Private Limited*** (supra), also this Court was considering an appeal against an order dated 3rd June 2021 passed by the NGT which held that the manufacturing unit of the appellants therein which did not have prior EC could not be allowed to operate.

79. In the said case, this Court reiterated the law as laid down in the case of ***D. Swamy*** (supra). In order to avoid making the judgment lengthy, I am avoiding the reproduction of the paragraphs in ***Pahwa Plastics Private Limited*** (supra) inasmuch as they are *pari materia* to the law laid down in the case of ***D. Swamy*** (supra).

f. Judicial Discipline and Judicial Propriety

80. Having taken into consideration the judgments pressed into service by the parties supporting and opposing recall of the **JUR**, I may look at another aspect in the present matter.

The law with regard to judicial discipline and judicial propriety needs no reiteration.

81. This Court in the case of ***Official Liquidator v. Dayanand and Others***[33] has observed thus:

> "**89.** It is interesting to note that in *Coir Board* v. *Indira Devi P.S.* [(1998) 3 SCC 259 : 1998 SCC (L&S) 806] , a two-Judge Bench doubted the correctness of the seven-Judge Bench judgment in *Bangalore Water Supply & Sewerage Board* v. *A. Rajappa* [(1978) 2 SCC 213 : 1978 SCC (L&S) 215] and directed the matter to be placed before Hon'ble the Chief Justice of India for constituting a larger Bench. However, a three-Judge Bench headed by Dr. A.S. Anand, C.J., refused to entertain the reference and observed that the two-Judge Bench is bound by the judgment of the larger Bench—*Coir Board* v. *Indira Devai P.S.* [(2000) 1 SCC 224 : 2000 SCC (L&S) 120]
>
> **90.** We are distressed to note that despite several pronouncements on the subject, there is substantial increase in the number of cases involving violation of the basics of judicial discipline. The learned Single Judges and Benches of the High Courts refuse to follow and accept the verdict and law laid down by coordinate and even larger Benches by citing minor difference in the facts as the ground for doing so. Therefore, it has become necessary to reiterate that disrespect to the constitutional ethos and breach of discipline have grave impact on the credibility of judicial institution and encourages chance litigation. It must be remembered that predictability and certainty is an important hallmark of judicial jurisprudence developed in this country in the last six decades and increase in the frequency of conflicting judgments of the superior judiciary will do incalculable harm to the system inasmuch as the

[33] **(2008) 10 SCC 1**

courts at the grass roots will not be able to decide as to which of the judgments lay down the correct law and which one should be followed.

91. We may add that in our constitutional set-up every citizen is under a duty to abide by the Constitution and respect its ideals and institutions. Those who have been entrusted with the task of administering the system and operating various constituents of the State and who take oath to act in accordance with the Constitution and uphold the same, have to set an example by exhibiting total commitment to the constitutional ideals. This principle is required to be observed with greater rigour by the members of judicial fraternity who have been bestowed with the power to adjudicate upon important constitutional and legal issues and protect and preserve rights of the individuals and society as a whole. Discipline is sine qua non for effective and efficient functioning of the judicial system. If the courts command others to act in accordance with the provisions of the Constitution and rule of law, it is not possible to countenance violation of the constitutional principle by those who are required to lay down the law."

82. It is trite law that a Bench of two-Judges is bound by an earlier view taken by the other two-Judge Benches. If, however, a subsequent Bench of two Judges considers the law laid down earlier by another two-Judges Bench requires reconsideration, the only option available to it is to refer the matter to a larger Bench. A Bench of two-Judges cannot take a view contrary to the view taken by a Bench of co-equal strength.

83. Equally settled is the position of law that the judgment delivered by a subsequent Bench of two Judges in ignorance of the earlier judgment of a Bench of co-equal strength is *per incuriam* in law.

84. In this respect, it will be apt to refer to the following observations of the Constitution Bench of this Court in the case of ***Dr. Shah Faesal and Others v. Union of India and Others***[34], to which I (Gavai, J. as I then was) was a member:

> "**31.** Therefore, the pertinent question before us is regarding the application of the rule of per incuriam. This Court while deciding *Pranay Sethi case* [*National Insurance Co. Ltd.* v. *Pranay Sethi*, (2017) 16 SCC 680 : (2018) 3 SCC (Civ) 248 : (2018) 2 SCC (Cri) 205] , referred to an earlier decision rendered by a two-Judge Bench in *Sundeep Kumar Bafna* v. *State of Maharashtra* [*Sundeep Kumar Bafna* v. *State of Maharashtra*, (2014) 16 SCC 623 : (2015) 3 SCC (Cri) 558] , wherein this Court emphasised upon the relevance and the applicability of the aforesaid rule : (*Sundeep Kumar Bafna case* [*Sundeep Kumar Bafna* v. *State of Maharashtra*, (2014) 16 SCC 623 : (2015) 3 SCC (Cri) 558] , SCC p. 642, para 19)
>
> > "*19*. It cannot be overemphasised that the discipline demanded by a precedent or the disqualification or diminution of a decision on the application of the per incuriam rule is of great importance, since without it, certainty of law, consistency of rulings and comity of courts would become a costly casualty. A decision or judgment can be per incuriam any provision in a statute,

[34] **(2020) 4 SCC 1**

> rule or regulation, which was not brought to the notice of the court. *A decision or judgment can also be per incuriam if it is not possible to reconcile its ratio with that of a previously pronounced judgment of a co-equal or larger Bench; or if the decision of a High Court is not in consonance with the views of this Court. It must immediately be clarified that the per incuriam rule is strictly and correctly applicable to the ratio decidendi and not to obiter dicta*."
>
> (emphasis supplied)

32. The view that the subsequent decision shall be declared per incuriam only if there exists a conflict in the ratio decidendi of the pertinent judgments was also taken by a five-Judge Bench decision of this Court in *Punjab Land Development & Reclamation Corpn. Ltd.* v. *Labour Court* [*Punjab Land Development & Reclamation Corpn. Ltd.* v. *Labour Court*, (1990) 3 SCC 682 : 1991 SCC (L&S) 71] : (SCC pp. 706-07, para 43)

> "*43*. As regards the judgments of the Supreme Court allegedly rendered in ignorance of a relevant constitutional provision or other statutory provisions on the subjects covered by them, it is true that the Supreme Court may not be said to "declare the law" on those subjects if the relevant provisions were not really present to its mind. But in this case Sections 25-G and 25-H were not directly attracted and even if they could be said to have been attracted in laying down the major premise, they were to be interpreted consistently with the subject or context. *The problem of judgment per incuriam when actually arises, should present no difficulty as this Court can lay down the law afresh, if two or more of its earlier judgments cannot stand together*."

85. It will also be relevant to refer to a recent judgment of this Court in the case of ***Bajaj Alliance General Insurance Company Limited v. Rambha Devi and Others***[35] as under:

> "**148.** The term per incuriam is a Latin term which means "by inadvertence" or "lack of care". English courts have developed this principle in relaxation of the rule of stare decisis. In *Halsbury's Laws of England* [*Halsbury's Laws of England* (4th Edn.) Vol. 26 : *Judgment and Orders* : *Judicial Decisions as Authorities* (pp. 297-98, Para 578).] , the concept of per incuriam was explained as under:
>
> > "A decision is given per incuriam when the court has acted in ignorance of a previous decision of its own or of a court of coordinate jurisdiction which covered the case before it, in which case it must decide which case to follow [*Young* v. *Bristol Aeroplane Co. Ltd.*, 1944 KB 718 at p. 729 : (1944) 2 All ER 293 at p. 300 (CA)] ; or when it has acted in ignorance of a House of Lords decision, in which case it must follow that decision; or when the decision is given in ignorance of the terms of a statute or rule having statutory force [*Lancaster Motor Co. (London) Ltd.* v. *Bremith Ltd.*, (1941) 1 KB 675 (CA)] . A decision should not be treated as given per incuriam, however, simply because of a deficiency of parties [*Morelle Ltd.* v. *Wakeling*, (1955) 2 QB 379 : (1955) 2 WLR 672 (CA)] , or because the court had not the benefit of the best argument [*Bryers* v. *Canadian Pacific Steamships Ltd.*, (1957) 1 QB 134 (CA) Per Singleton, L.J., affirmed in *Canadian Pacific Steamships Ltd.* v. *Bryers*, 1958 AC 485 (HL)] , and, as a general rule, the only

[35] **(2025) 3 SCC 95**

> cases in which decisions should be held to be given per incuriam are those given in *ignorance of some inconsistent statute or binding authority* [*A. & J. Mucklow Ltd.* v. *IRC*, 1954 Ch 615 (CA), *Morelle Ld.* v. *Wakeling*, (1955) 2 QB 379 (CA), See also *Bonsor* v. *Musicians' Union*, 1954 Ch 479 (CA)] . Even if a decision of the Court of Appeal has misinterpreted a previous decision of the House of Lords, the Court of Appeal must follow its previous decision and leave the House of Lords to rectify the mistake."
>
> (emphasis supplied)

149. Lord Evershed in *Morelle Ld.* v. *Wakeling* [*Morelle Ltd.* v. *Wakeling*, (1955) 2 QB 379 : (1955) 2 WLR 672 (CA)] (for short "*Morelle*") explained the concept as under : (QB p. 406)

> "… As a general rule the only cases in which decisions should be held to have been given per incuriam are those of decisions given in ignorance or forgetfulness of some *inconsistent statutory provision* or of some authority binding on the court concerned; so that in such cases some part of the decision or some step in the reasoning on which it is based is found, on that account, to be demonstrably wrong."
>
> (emphasis supplied)

150. A few months after the decision in *Morelle* [*Morelle Ltd.* v. *Wakeling*, (1955) 2 QB 379 : (1955) 2 WLR 672 (CA)] , the Constitution Bench of this Court in *Bengal Immunity Co. Ltd.* v. *State of Bihar* [*Bengal Immunity Co. Ltd.* v. *State of Bihar*, (1955) 6 STC 446 : 1955 SCC OnLine SC 2 : AIR 1955 SC 661] adopted the per incuriam principle. It held that while Article 141 states that the Supreme Court's decisions are "binding on all courts within the territory of India", this does not extend to binding

the Supreme Court itself, which remains free to reconsider its judgments in appropriate cases.

151. In *Mamleshwar Prasad* v. *Kanhaiya Lal* [*Mamleshwar Prasad* v. *Kanhaiya Lal*, (1975) 2 SCC 232] , reflecting on the principle of per incuriam, this Court speaking through Krishna Iyer, J. held thus : (SCC p. 235, para 7)

> "*7*. Certainty of the law, consistency of rulings and comity of courts—all flowering from the same principle—converge to the conclusion that a decision once rendered must later bind like cases. We do not intend to detract from the rule that, in exceptional instances, where by obvious inadvertence or oversight a judgment fails to notice a plain statutory provision or obligatory authority running counter to the reasoning and result reached, it may not have the sway of binding precedents. *It should be a glaring case, an obtrusive omission*. No such situation presents itself here and we do not embark on the principle of *judgment per incuriam*."
>
> (emphasis supplied)

152. In *A.R. Antulay* v. *R.S. Nayak* [*A.R. Antulay* v. *R.S. Nayak*, (1988) 2 SCC 602 : 1988 SCC (Cri) 372] , the Constitution Bench of this Court made the following observations : (SCC p. 652, para 42)

> "*42*. It appears that when this Court gave the aforesaid directions on 16-2-1984, for the disposal of the case against the appellant by the High Court, the directions were given oblivious of the relevant provisions of law and the decision in *Anwar Ali Sarkar case* [*State of W.B.* v. *Anwar Ali Sarkar*, (1952) 1 SCC 1 : AIR 1952 SC 75] . See *Halsbury's Laws of England*, 4th Edn., Vol. 26, p. 297, para 578 and p. 300, the relevant Notes 8, 11 and 15; *Dias on Jurisprudence*, 5th Edn.,

> pp. 128 and 130; *Young* v. *Bristol Aeroplane Co. Ltd.* [*Young* v. *Bristol Aeroplane Co. Ltd.*, 1944 KB 718 (CA)] Also see the observations of Lord Goddard in *Moore* v. *Hewitt* [*Moore* v. *Hewitt*, 1947 KB 831] and *Nicholas* v. *Penny* [*Nicholas* v. *Penny*, (1950) 2 KB 466] . "Per incuriam" are those decisions given in ignorance or forgetfulness of some inconsistent statutory provision or of some authority binding on the court concerned, so that in such cases some part of the decision or some step in the reasoning on which it is based, is found, on that account to be demonstrably wrong. See *Morelle Ltd.* v. *Wakeling* [*Morelle Ltd.* v. *Wakeling*, (1955) 2 QB 379 : (1955) 2 WLR 672 (CA)] . Also see *State of Orissa* v. *Titaghur Paper Mills Co. Ltd.* [*State of Orissa* v. *Titaghur Paper Mills Co. Ltd.*, 1985 Supp SCC 280 : (1985) 60 STC 213] We are of the opinion that in view of the clear provisions of Section 7(2) of the Criminal Law Amendment Act, 1952 and Articles 14 and 21 of the Constitution, these directions were legally wrong."

153. In *MCD* v. *Gurnam Kaur* [*MCD* v. *Gurnam Kaur*, (1989) 1 SCC 101] , a three-Judge Bench of this Court held that : (SCC p. 110, para 11)

> "*11*. ... A decision should be treated as given per incuriam when it is given in ignorance of the terms of a statute or of a rule having the force of a statute."

154. In *Punjab Land Development & Reclamation Corpn. Ltd.* v. *Labour Commr.* [*Punjab Land Development & Reclamation Corpn. Ltd.* v. *Labour Commr.*, (1990) 3 SCC 682 : 1991 SCC (L&S) 71] , a five-Judge Bench of this Court said the following in the context of the principle of per incuriam for

ignoring statutory provisions : (SCC pp. 706-07, para 43)

> "*43*. As regards the judgments of the Supreme Court allegedly rendered in ignorance of a relevant constitutional provision or other statutory provisions on the subjects covered by them, it is true that the Supreme Court may not be said to "declare the law" on those subjects if the relevant provisions were not really present to its mind. But in this case Sections 25-G and 25-H were not directly attracted and even if they could be said to have been attracted in laying down the major premise, they were to be interpreted consistently with the subject or context. *The problem of judgment per incuriam when actually arises, should present no difficulty as this Court can lay down the law afresh, if two or more of its earlier judgments cannot stand together*."
>
> (emphasis supplied)

155. In *N. Bhargavan Pillai* v. *State of Kerala* [*N. Bhargavan Pillai* v. *State of Kerala*, (2004) 13 SCC 217 : 2005 SCC (Cri) 142] , a two-Judge Bench speaking through Arijit Pasayat, J. noted that a judgment cannot be treated as a binding precedent, if it fails to notice a specific statutory bar : (SCC pp. 223-24, para 14)

> "*14*. Coming to the plea relating to benefits under the Probation Act, it is to be noted that Section 18 of the said Act clearly rules out application of the Probation Act to a case covered under Section 5(2) of the Act. Therefore, there is no substance in the accused-appellant's plea relating to grant of benefit under the Probation Act. The decision in *Bore Gowda case* [*Bore Gowda* v. *State of Karnataka*, (2000) 10 SCC 260 : 2000 SCC (Cri) 1244] does not even indicate that Section 18 of the

> Probation Act was taken note of. In view of the specific statutory bar the view, if any, expressed without analysing the statutory provision cannot in our view be treated as a binding precedent and at the most is to be considered as having been rendered per incuriam. Looked at from any angle, the appeal is sans merit and deserves dismissal which we direct."

156. In *State of M.P.* v. *Narmada Bachao Andolan* [*State of M.P.* v. *Narmada Bachao Andolan*, (2011) 7 SCC 639 : (2011) 3 SCC (Civ) 875] , this Court reiterated : (SCC p. 680, para 67)

> "*67*. Thus, "per incuriam" are those decisions given in ignorance or forgetfulness of some statutory provision or authority binding on the court concerned, or a statement of law caused by inadvertence or conclusion that has been arrived at without application of mind or proceeded without any reason so that in such a case some part of the decision or some step in the reasoning on which it is based, is found, on that account to be demonstrably wrong."

157. Subsequently, in *Fuerst Day Lawson Ltd.* v. *Jindal Exports Ltd.* [*Fuerst Day Lawson Ltd.* v. *Jindal Exports Ltd.*, (2001) 6 SCC 356] this Court observed : (SCC p. 357)

> "A prior decision of the Supreme Court on identical facts and law binds the Court on the same points of law in a latter case. In exceptional instances, where by obvious inadvertence or oversight a judgment fails to notice a plain statutory provision or obligatory authority *running counter to the reasoning and result reached*, the principle of per incuriam may apply. *Unless it is a glaring case of obtrusive omission*, it is not desirable to depend on the principle of

> judgment "per incuriam". It has to be shown that some part of the decision was based on a reasoning which was demonstrably wrong, for applying the principle of per incuriam."

158. In *State of Bihar* v. *Kalika Kuer* [*State of Bihar* v. *Kalika Kuer*, (2003) 5 SCC 448] , the legal dilemma was noted as under : (SCC p. 454, para 10)

> "*10*. … Easy course of saying that earlier decision was rendered per incuriam is not permissible and the matter will have to be resolved only in two ways — either to follow the earlier decision or refer the matter to a larger Bench to examine the issue, in case it is felt that earlier decision is not correct on merits."

159. In *Sundeep Kumar Bafna* v. *State of Maharashtra* [*Sundeep Kumar Bafna* v. *State of Maharashtra*, (2014) 16 SCC 623 : (2015) 3 SCC (Cri) 558] , the Court expanded the definition of per incuriam in the Indian context and noted that : (SCC p. 642, para 19)

> "*19*. … A decision or judgment can also be *per incuriam* if it is not possible to reconcile its *ratio* with that of a previously pronounced judgment of a co-equal or larger Bench; or if the decision of a High Court is not in consonance with the views of this Court. It must immediately be clarified that the *per incuriam* rule is strictly and correctly applicable to the *ratio decidendi* and not to *obiter dicta*."
>
> (emphasis in original)

160. In a recent decision in *Shah Faesal* v. *Union of India* [*Shah Faesal* v. *Union of India*, (2020) 4 SCC 1], a five-Judge Bench of this Court reiterated that the principle of per incuriam only applies on the ratio of the case.

161. After having examined the above decisions, when dealing with the ignorance of a statutory provision, we may bear in mind the following principles. These may not however be exhaustive:

161.1. A decision is per incuriam only when the overlooked statutory provision or legal precedent is central to the legal issue in question and might have led to a different outcome if those overlooked provisions were considered. It must be an inconsistent provision and a glaring case of obtrusive omission.

161.2. The doctrine of per incuriam applies strictly to the ratio decidendi and does not apply to obiter dicta.

161.3. If a court doubts the correctness of a precedent, the appropriate step is to either follow the decision or refer it to a larger Bench for reconsideration.

161.4. It has to be shown that some part of the decision was based on a reasoning which was demonstrably wrong, for applying the principle of per incuriam. In exceptional instances, where by obvious inadvertence or oversight, a judgment fails to notice a plain statutory provision or obligatory authority running counter to the reasoning and result reached, the principle of per incuriam may apply."

86. Applying the aforesaid principles, let me examine the present case.

87. This Court passed **JUR** on the ground that in view of the law laid down in the cases of ***Common Cause*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra), ex-post facto EC is not at all

permissible and therefore 2017 Notification and 2021 OM are not sustainable in law.

88. As already discussed hereinabove, though this Court in **JUR** has rightly referred to paragraph 125 of ***Common Cause*** (supra) to hold that prior EC is necessary even for the renewal of a mining lease and that the concept of an ex-post facto or retrospective EC is completely alien to environmental jurisprudence including 1994 Notification and 2006 Notification, it appears that paragraph 10, sub-para (5) of paragraph 188 and paragraph 227 of the ***Common Cause*** (supra), were not brought to the notice of this Court.

89. A perusal of the aforesaid paragraphs, not brought to the notice of this Court, would clearly reveal that in the said case though after the CEC Report, the mining activities were suspended, the leaseholders were permitted to apply for statutory clearances and thereafter move the Court for modification and the Court had directed the compensation to be paid for illegal or unlawful mining. Specifically in paragraph 227, this Court had permitted the leaseholders to restart their mining operations only after compliance with the statutory

requirements and full payment of compensation and other dues under the relevant rules.

90. It is thus clear that the Court, in case of mining leaseholders who had no EC, had suspended the mining operations, and permitted them to apply for EC and only upon obtaining the EC and payment of compensation, they were permitted to restart mining operations. The contention that the EC would be valid from the date on which the application made by the leaseholders was, however, rejected. In that view of the matter, I have no hesitation in holding that the judgment of this Court in the case of ***Common Cause*** (supra) cannot be considered a precedent to hold that no ex-post facto EC can be granted.

91. Insofar as the judgment in the case of ***Alembic Pharmaceuticals Limited*** (supra) is concerned, this Court, in **JUR**, rightly relied on paragraphs 12, 21 and 23 of the ***Alembic Pharmaceuticals Limited*** (supra), however, paragraphs 24 to 43 thereof were not brought to the notice of this Court.

92. As already discussed hereinabove, after considering various aspects of the matter and the judgment of this Court

in the case of ***Lafarge Umiam Mining (P) Ltd.*** (supra), this Court in ***Alembic Pharmaceuticals Limited*** (supra) adopted a balanced approach and set aside the directions of NGT for revocation of ECs. Needless to state that in the said case also, ECs were granted after the projects were completed and became operational.

93. Insofar as the judgment in the case of ***Electrosteel Steels Limited*** (supra) is concerned, this Court, in **JUR**, rightly referred to paragraph 72 of ***Electrosteel Steels Limited*** (supra), however, paragraphs 73 to 87 thereof were not brought to the notice of this Court.

94. In the said case, this Court specifically in paragraph 75 held that the EP Act does not prohibit the ex-post facto EC. If the Court that delivered the **JUR** was of the view that the said finding in paragraphs 74 and 75 of ***Electrosteel Steels Limited*** (supra) does not lay down the correct position of law, the only option available to the Court was to refer the matter to a larger Bench.

95. Further, the judgments of this Court in the cases of ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra) were not brought to the notice of this Court.

96. In the said two cases, this Court has clearly upheld the 2017 Notification and 2021 OM. The view taken in **JUR**, however, is totally contrary to the view taken in ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra). As such, I am of the considered view that the **JUR** is *per incuriam* to the decisions of this Court in ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra).

97. At this stage, it is also pertinent to note the observations made in **JUR**, in paragraph 27, which have already been reproduced by me in paragraph 15.

98. It can be seen that this Court, relying on the provisions of Section 15 of the EP Act held that even if the penalty was paid by the project proponent, it would not regularise the project.

99. It will be relevant to refer to Section 15 of the EP Act, which reads thus:

> "**15. Penalty for contravention of provisions of Act, rules, orders and directions**.—(1) Where any person contravenes or does not comply with any of the provisions of this Act or the rules made or orders or directions issued thereunder for which no penalty is provided, he shall be liable to penalty in respect of each such contravention which shall not be less than ten thousand rupees but which may extend to fifteen lakh rupees.

> (2) Where any person continues contravention under sub-section (1), he shall be liable to additional penalty of ten thousand rupees for every day during which such contravention continues."

100. A bare perusal of Section 15 of the EP Act would reveal that it deals with the aspect of penalty alone. Neither does it permit nor prohibit the regularization of the underlying project. Thus, the observations of the two-Judges Bench in **JUR** that perusal of the provisions contained in Section 15 of the EP Act, shows that even after the payment of penalty if the project is under construction, the same has to be stopped and demolished, and even if the operation has already commenced, the same has to be stopped and demolished, does not correctly interpret the provisions of Section 15 of the EP Act.

101. Further, since the **JUR** has not correctly followed the judgments in the cases of ***Common Cause*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra), and has not noticed various paragraphs in the aforesaid judgments which could have persuaded it to take a different view and since the **JUR** has not taken note of the judgments in the cases of ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra), the present review petition

could have been allowed on these very grounds, however, I deem it fit to also examine the effects of **JUR**, if it is not recalled.

g. Effects of JUR

102. In paragraph 27 of **JUR**, this Court observed that even after the payment of penalty, if the project is under construction, the same has to be stopped and demolished and even if operation has already commenced, the same has to be stopped and demolished.

103. As already observed by me hereinabove, the 2017 Notification and 2021 OM permit grant of EC only where the projects are otherwise permissible in law. They specifically provide that wherever the project is not permissible in law, the same will have to be demolished or closed. It further provides that during appraisal after examination if it is found that even though the project may be permissible but not environmentally sustainable in its present form/configuration/features, then the project shall be directed to be modified so that the project could be environmentally sustainable. However, if it is not considered appropriate to

issue EC, the project will have to be directed to be demolished/closed.

104. Huge penalties have also been provided in case of violation. It will not be out of place to mention that the 2021 OM was issued on the directions issued by the NGT in the case of ***Tanaji B. Gambhire*** (supra).

105. The Union of India has placed before the Bench a list of the projects undertaken by the Central Government, State Government, Public Undertakings which are pending consideration before the Government at the Central as well as State Level. At the Central Government level, 24 projects involving the expenditure to the tune of Rs.8,293 crore are pending. At the State level, 29 projects worth Rs.11,168 crore are pending.

106. It is contended by the learned counsel supporting the recall of the judgment that in view of the 2021 OM, various projects had been started. It is submitted that in most of the projects, the requisite formalities including EIAs were also complete and many of the projects were waiting for final EC. However, on account of the interim order of stay passed by this Court in the present proceedings dated 2nd January 2024, EC

could not be granted. It is, therefore, submitted that if the **JUR** is not recalled, it will have devastating effects inasmuch as various completed/near-completion projects will have to be demolished.

107. A perusal of the list produced would reveal that out of the projects which will be adversely affected by the **JUR**, some of the projects are concerning construction of hospitals/medical colleges/airports and some are with regard to common effluent treatment plants.

108. It can thus be seen that if the **JUR** is not recalled, it will result in demolition of various buildings/projects constructed out of public exchequer to the tune of nearly Rs. 20,000 crore. I may give only three instances of the same.

109. The first one is with regard to AIIMS Medical College and Hospital constructed in the State of Odisha. The college and the hospital buildings constructed there are having a capacity of approximately 962 beds which will have to be demolished on account of the **JUR**.

110. The second one is with regard to a greenfield airport constructed in Vijayanagar in the State of Karnataka.

111. The third one is with regard to common effluent treatment plants. The purpose of an effluent treatment plant is to remove the pollutants from the sewage water and throw clean water into the streams. The question is whether demolition of such effluent treatment plants, constructed using huge public exchequer, would be conducive to the protection of environment or against it?

112. I, therefore, ask a question to myself as to whether it would be in the public interest to demolish all such projects and permit the money spent from the pocket of public exchequer to go in the dustbin?

113. I clarify that I am only considering the effect of the **JUR** on the projects being undertaken by the Central Government, State Government, Public Undertakings etc. Needless to state that the effect on the projects undertaken by the private individuals/entities may be manifold.

114. As submitted by Shri Rohatgi for the review petitioner-CREDAI, in certain cases, when the projects commenced, EC was not necessary taking into consideration the size of the project. However, subsequently, EC became necessary on account of change in municipal regulations etc., which

permitted higher FSR thereby bringing a project in the category of the ones included in the Schedule and requiring an EC. The effect of **JUR** in such cases would also be devastating.

115. At the cost of repetition, I state that even in accordance with the 2017 Notification and 2021 OM, an EC can be granted only in respect of the projects which are otherwise permissible in law.

116. As already discussed hereinabove, even these notifications do not permit an EC to be granted in respect of the projects which are not permissible under law. As such, if the project proponents apply for an EC in respect of projects which are permissible in law, they would be entitled to get the EC. However, such projects will now have to be first demolished since they did not have the EC initially, but since these projects are otherwise permissible in law, the project proponents would be entitled to apply for an EC and upon obtaining such an EC, they would have to again construct the said project. The question, therefore, is whether such a *modus operandi* of demolition and re-construction would be in the larger public interest or would in fact be counter-productive to the public interest?

117. I am, therefore, of the considered view that the effect of **JUR** would be that though projects, such as the ones referred to hereinabove, which are otherwise permissible in law, and for which the project proponents would be entitled to apply for an EC, they would have to be demolished and only thereafter, upon obtaining the EC, the project proponents can be permitted to construct the project again.

118. No doubt that the argument on behalf of the original writ petitioners that if the Government/PSU and the private individuals have acted contrary to law, then they should face the consequences thereof is very attractive at the first blush. However, it is to be noted that the 2021 OM came to be issued on the directions passed by the NGT. If the Government, public undertakings and the private individuals on the basis of 2021 OM have taken steps for obtaining EC, can they now be deprived of the benefits under the said OM? The answer surely has to be in the negative.

119. Another anomalous situation that has arisen is that for all such ECs which have been granted prior to the date of **JUR,** the underlying projects will be protected whereas all such projects wherein though all requirements in terms of 2021 OM

were complete, but only EC was on the verge of being granted, but could not be granted on account of the interim order passed by this Court dated 2nd January 2024, they will have to suffer the consequences of demolition.

120. I may gainfully refer to the following observations of this Court in the case of ***S. Nagaraj and Others v. State of Karnataka and Another***[36]:

> "**36.** It is true that the Government is mainly responsible for the above unfortunate state of affairs but that should not desist this Court from revising and reviewing the said orders which have such serious consequences. It is one thing to punish the person who furnished false particulars and altogether a different thing to refuse to revise and review the orders when the correct situation and its likely consequences are brought to the notice of court. **It is the duty of the court to rectify, revise and re-call its orders as and when it is brought to its notice that certain of its orders were passed on a wrong or mistaken assumption of facts and that implementation of those orders would have serious consequences. An act of Court should prejudice none. "Of all these things respecting which learned men dispute", said Cicero, "there is none more important than clearly to understand that we are born for justice and that right is founded not in opinion but in nature.**" This very idea was echoed by James Madison (*The Federalist*, No. 51, page 352). He said:
>
> > "Justice is the end of government. It is the end of the civil society. It ever has been and ever will be pursued, until it be

[36] **1993 Supp (4) SCC 595**

> obtained or until liberty be lost in the pursuit.""
>
> [Emphasis supplied]

121. As already discussed hereinabove, the **JUR** though considers some of the paragraphs of ***Common Cause*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra), various relevant paragraphs of these judgments which would have had a direct bearing on the **JUR** had not been brought to the notice of this Court and accordingly not considered by this Court. Apart from that, the law laid down in **JUR** is totally in conflict with the law laid down in ***D. Swamy*** (supra) and ***Pahwa Plastics Private Limited*** (supra).

122. At the cost of repetition, I reiterate that a two-Judges Bench is bound by an earlier judgment of another two-Judges Bench, and if the Bench is not in agreement with the same, the *only* option available to it is to refer it to a larger Bench.

123. Not only that, as stated hereinabove, if the **JUR** is not recalled, it will have serious consequences in terms of demolition of projects which are either completed or about to be completed in the near future and which are of vital public importance constructed out of the public exchequer.

124. As already observed hereinabove, if **JUR** is continued to operate, thousands of crores of rupees would go in waste.

125. In any case, both the 2017 Notification and 2021 OM provide for imposition of huge penalties. As such, the penalties have a deterrent effect and the same takes care of heavily penalising the errant builder/developer while allowing operation of several projects which are otherwise permissible in law.

126. In fact, if the **JUR** is permitted to operate rather than protecting the environment, it would result in creating even more pollution. I say so because if such large number of buildings/projects which have been completed or are near completion are demolished and they could be reconstructed shortly thereafter after obtaining EC as they were otherwise permissible; it would result in nothing but creating more pollution which could not have been the intention of the **JUR**.

127. I, therefore, find that in the present case, a balanced approach as was adopted by this Court in the cases of ***Lafarge Umiam Mining (P) Ltd.*** (supra), ***Alembic Pharmaceuticals Limited*** (supra) and ***Electrosteel Steels Limited*** (supra), to

which I have already referred to hereinabove, needs to be taken.

128. In this respect, I may also gainfully refer to two of the recent judgments of this Court in the cases of ***Municipal Corporation of Greater Mumbai and Others v. Pankaj Babulal Kotecha and Others***[37] and ***Bindu Kapurea v. Subhashish Panda and Others***[38].

h. Municipal Corporation of Greater Mumbai and Others v. Pankaj Babulal Kotecha and Others

129. In the case of ***Municipal Corporation of Greater Mumbai*** (supra), a water body known as the Khajuria Lake situated in Kandivali (West), Mumbai which was in existence for over 100 years, was obliterated for the redevelopment of a theme park.

130. It was the contention of the Municipal Corporation of Greater Mumbai (appellant therein) that the lake was in an unused and bad condition, so much so that it was treated as a garbage disposal area. The Municipal Corporation, therefore, thought it appropriate to use it for beautification and conversion into a recreational space. The project was,

[37] **2025 SCC OnLine SC 1263**
[38] **2025 INSC 784**

accordingly, completed transforming the same into recreational space comprising the planned green cover, musical water fountain and recreational amenities and it was inaugurated for public use in December 2011. On publication of a news report about it, public-spirited individuals filed a writ petition on 29th November 2012 before the Bombay High Court.

131. During the pendency of the said petition, the concerned Collector had issued post-facto sanction on 10th February 2014 approving the project. The High Court vide judgment and order dated 3rd August 2018 allowed the writ petition. Aggrieved thereby, the Municipal Corporation filed an appeal by way of special leave before this Court.

132. It will be relevant to refer to the following observations of this Court in the said case:

> "**15.** As regards the current ecological value, the photographic evidence placed before us vividly illustrates the Subject Property as a verdant, well-maintained urban oasis replete with numerous mature trees and recreational facilities actively utilized by the community across all demographic segments. It bears particular emphasis that we are adjudicating this appeal in 2025, nearly fifteen years after the park became functional. During this extended temporal span, an entire generation of children has grown up with this green space as an

integral component of their daily existence, whilst the trees planted during the initial beautification have themselves matured into substantial specimens that now contribute significantly to the local ecosystem. The park serves as a vital recreational nucleus for children, offering safe spaces for play and physical activity; for senior citizens, providing dedicated areas for walking and social interaction; and for families, creating opportunities for community engagement and leisure.

16. The recreational park presently delivers substantial public benefits that cannot be overlooked. It provides an essential green space in an increasingly concretized urban environment, with trees and other foliage contributing significantly to oxygen generation, air purification, and microclimate regulation. The ornamental water features, such as the fountain, though admittedly not equivalent to a natural water body, nonetheless contribute to biodiversity.

17. Be that as it may, the implementation of the High Court's direction at this juncture would engender consequences that contravene the very environmental principles it seeks to uphold. The demolition would necessitate the removal of numerous trees, causing immediate environmental degradation requiring decades to remediate. Additionally, the expenditure of approximately Rs. 5 crores of public funds would be rendered nugatory, with further substantial public expenditure required for the proposed restoration. Such an outcome would create a paradox wherein environmental restoration results in greater ecological harm than the original transformation—a classic case of counterproductive remedial intervention. Most importantly, given the absence of any natural catchment area as aforenoted, we are constrained to observe that even if a pond were to be recreated, its sustainability and maintenance would remain highly questionable, with the distinct possibility of such

stagnant water body becoming health hazards for the local populace, particularly during the monsoon seasons when such properties are prone to becoming breeding grounds for disease-carrying vectors.

18. Beyond these substantive aspects, the Collector's *post facto* sanction of 2014 merits separate consideration. The High Court found this sanction to be procedurally deficient and contradictory— attempting to validate an unauthorized construction yet simultaneously prohibiting the very land use change that had occurred. **In this specific context, we observe that the larger question for adjudication before us transcends the validity of this belated approval. Even assuming the sanction's invalidity, the fundamental issue remains whether restoration is feasible or desirable, given the passage of considerable time and the establishment of a functioning public amenity.** The legal status of the 2014 sanction, therefore, though relevant to the question of initial authorization, cannot be determinative of the appropriate remedy at this stage. More significantly, even if there existed some irregularity or perceived illegality in the *post facto* sanction, such concerns have been reasonably addressed and balanced by the specific rider imposed therein restricting any change in land use. The sanction, as it stands, thus ensures that the Subject Property shall remain dedicated exclusively to recreational purposes in perpetuity. This rider provides the necessary legal safeguard and permanency to guarantee that the land may not be diverted for any other purpose, commercial or otherwise."

[Emphasis supplied]

133. It can thus be seen that this Court has observed that the demolition of the recreational park would necessitate the removal of numerous trees, causing immediate environmental

degradation requiring decades to remediate. It was further observed that the expenditure of approximately Rs. 5 crore of public funds would be rendered nugatory, with further substantial public expenditure required for the proposed restoration. This Court observed that such an outcome would create a paradox wherein "environmental restoration" results in greater ecological harm than the original transformation. This Court, thereafter, considered it a classic case of counterproductive remedial intervention.

134. This Court further observed that even if there existed some irregularity or perceived illegality in the *post facto* sanction by the concerned Collector, such concerns have been reasonably addressed and balanced by the specific rider imposed therein restricting any change in land use. As a result, the sanction in such terms ensured that the subject property shall remain dedicated exclusively to recreational purposes in perpetuity.

135. I am, therefore, of the considered view that the aforesaid observations in the said case are aptly applicable to the facts of the present case as well.

i. Bindu Kapurea v. Subhashish Panda and Others

136. Recently, a coordinate Bench of this Court in the case of ***Bindu Kapurea*** (supra) had found the conduct of some of the officials of the Delhi Development Authority in clear and flagrant violation of this Court's order dated 9th May 1996 passed in WP(C) No.4677 of 1985.

137. It will be relevant to refer to some of the observations made by this Court in the said case, which read thus:

> "**19.** Having said that, it must be emphasised that while the misadventure undertaken by the errant officials of the DDA was in clear and flagrant contravention of this Court's orders, the underlying objective—namely, to facilitate improved access through broader approach roads for CAPFIMS and other public institutions—appears, does not seem to be in bad faith and certainly not to defy the authority of this Court. The Court is conscious of the distinction between mala fide abuse of power and genuine administrative misjudgement, and we are inclined to deem that the present instance falls within the latter category.
> **20.** We say so because, as a Constitutional Court, it often becomes our solemn duty to incline towards decisions that, in the long run, subserve the larger public interest. In a scenario such as the present, where competing claims of public interest are at play— some capable of being fulfilled and others falling short of expectations—this Court is guided in its adjudication by the principles of constitutional morality. Our decision in such circumstances ought to be grounded in the constitutional values of equality, social justice, and economic justice, which lie at the very nucleus of our Constitution.
> ……..

23. Given these noble objectives, it is imperative to recognise the significance of an institution like CAPFIMS, particularly in the lives of families of personnel belonging to the lower ranks of the paramilitary forces. These are the kith and kin of individuals who routinely place themselves at risk to protect the nation and defend its borders under extremely harsh conditions. We are of the considered view that such individuals, who remain largely voiceless and without representation in proceedings such as the present one, stand to benefit directly from the construction of an improved approach road to CAPFIMS. Better road access would enable emergency vehicles, including ambulances, to reach the facility swiftly, thereby potentially saving the lives of those who routinely safeguard ours. In the discharge of our judicial function, this overarching public interest weighs heavily upon the conscience of this Court.

…….

26. That being so, having holistically considered the matter from multiple dimensions, this Court finds itself confronted with a difficult juxtaposition—between the imperative of much-needed development and improved access to medical facilities on the one hand and the undeniable and pervasive harm caused to the environment on the other. In this vein, we must remain mindful that the establishment of CAPFIMS, the felling of trees, and the construction of approach roads are now fait accompli. While it may be theoretically possible to contemplate a reversal of these actions, such a course is practically untenable. In our view, the die is cast, and what is done cannot now be undone—any refusal to put institutions like CAPFIMS to optimal use or to undo road construction at this stage risks not only undermining public interest but also squandering significant public resources."

[Emphasis supplied]

138. It can thus be seen that though in the said case this Court found that the officers of the DDA were in flagrant contempt of this Court, it rather than choosing to direct demolition of the project already undertaken/constructed adopted a balanced approach in the larger public interest.

139. Finally, in the said case, this Court directed remedial measures to be taken to ensure compensatory afforestation on 185 acres of land identified and proposed to be used towards compensatory afforestation.

140. I am in complete agreement with the aforesaid observations of this Court in the case of ***Bindu Kapurea*** (supra), to the effect that demolition of the projects already completed would rather than being in public interest would result in throwing the valuable public resources in dustbin.

IV. CONCLUSION

141. Taking into consideration all these aspects of the matter, I am inclined to allow the review petition.

142. The judgment and order dated 16th May 2025 (**JUR**) is recalled. The writ petitions and the appeal are restored to file.

143. The Registry is directed to place the matter before the Chief Justice of India on the administrative side for obtaining the necessary orders.

.....CJI
(B.R. GAVAI)

NEW DELHI;
NOVEMBER 18, 2025.

REPORTABLE

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) No. OF 2025
(Arising out of R.P. (C) Diary No. 41929 of 2025)
IN
WRIT PETITION (CIVIL) NO. 1394 OF 2023

CONFEDERATION OF REAL ESTATE
DEVELOPERS OF INDIA (CREDAI) PETITIONER(S)

VERSUS

VANASHAKTI & ANR. RESPONDENT(S)

J U D G M E N T

UJJAL BHUYAN, J.

I have carefully gone through the judgment penned by the learned Chief Justice (referred to hereinafter as the review judgment) whereby he has allowed the review petition and has recalled the judgment and order dated 16.05.2025 passed by this Court in Writ Petition (Civil) No. 1394 of 2023 (*Vanashakti Vs. Union of India*), Writ Petition

(Civil) No. 118 of 2019, Writ Petition (Civil) No. 115 of 2024 and Civil Appeal Nos. 381-382 of 2025 (collectively referred to hereinafter as the '*Vanashakti* judgment'). With respect I am unable to persuade myself to agree to the line of reasoning and conclusions reached by the learned Chief Justice. According to me, no case for review has been made out and, therefore, the review petition is liable to be dismissed.

2. The review petition is being allowed on two grounds. Firstly, according to the review judgment, *Vanashakti* has not correctly followed and has also not noticed various paragraphs of the following judgments which could have persuaded the Bench to take a different view: *Common Cause Vs. Union of India*[1], *Alembic Pharmaceuticals Limited Vs. Rohit Prajapati*[2] and *Electrosteel Steels Limited Vs. Union of India*[3]. The review judgment also says that *Vanashakti* has not taken note of the judgments passed by a co-ordinate Bench of this Court in *D. Swamy Vs. Karnataka State Pollution Control Board*[4] and *Pahwa Plastics Private*

[1] (2017) 9 SCC 499
[2] (2020) 17 SCC 157
[3] (2023) 6 SCC 615
[4] (2023) 20 SCC 469

Limited Vs. Dastak NGO[5] where the 2017 Notification and the 2021 OM have been upheld. Therefore, the judgment in *Vanshakti* is *per incuriam* the decisions in *D. Swamy* and *Pahwa*. The second ground on which *Vanashakti* is being reviewed is that impact of the said judgment would entail enormous economic cost to the country and that it would create more pollution due to demolition of projects if the *Vanashakti* judgment is given effect to.

3. I am afraid both these grounds are not at all tenable and certainly cannot form the basis for recalling of the judgment in *Vanashakti*.

4. I say so for the reasons mentioned hereunder.

5. Confederation of Real Estate Developers of India has filed Review Petition (Civil) Diary No. 41929 of 2025 in Writ Petition (Civil) No. 1394 of 2023. Be it stated that the Confederation of Real Estate Developers of India (briefly 'CREDAI' hereinafter) had filed an interlocutory application in Writ Petition (Civil) No. 1394 of 2023, being I.A. No. 24981 of 2024, seeking impleadment in the hearing of the aforesaid

[5] (2023) 12 SCC 774

writ petition. The prayer for impleadment was allowed *vide* order dated 02.02.2024. Aggrieved by the *Vanashakti* judgment, CREDAI has filed the instant review petition seeking the following reliefs:

(a) pass an order allowing the present review petition seeking review of the judgment and order dated May 16, 2025 passed by this Court in Writ Petition (C) No. 1394 of 2023;

(b) pass such other order or orders as this Hon'ble Court may deem fit and proper in the interest of justice.

6. I will advert to the grounds of review at a subsequent stage.

7. It may be mentioned that a number of miscellaneous applications have been filed in Writ Petition (Civil) No. 1394 of 2023. But there is only one review petition i.e. the review petition filed by CREDAI. In para 2 of the review judgment, it has been mentioned that though certain other review petitions including one filed by Union of India and various interlocutory applications for modification/clarification of the *Vanashakti*

judgment are pending but the review petition filed by CREDAI would be heard and decided first, I have checked the record made available to me and I find that the review petition filed by CREDAI is the only review petition filed for review of the *Vanashakti* judgment. Though Ms. Aishwarya Bhati, learned Additional Solicitor General of India had briefly appeared during the hearing and had supported the review petitioner and the other applicants, Union of India has not filed any review petition for review of the *Vanashakti* judgment.

8. Since Mr. Tushar Mehta, learned Solicitor General of India and Mr. Kapil Sibal, learned Senior Counsel had addressed the Court supporting the review of *Vanashakti* judgment, it would be appropriate to refer to their miscellaneous applications. Mr. Mehta has appeared on behalf of M/s. Sail Refractory Company Limited, a subsidiary company of Steel Authority of India Limited, which has filed Miscellaneous Application (Diary) No. 46855 of 2025 in Writ Petition (Civil) No. 1394 of 2023. Prayer made in this miscellaneous application is as under:

(a) clarify and declare that the benefit of protection extended to Environmental Clearances already granted under the 2017 Notification in the judgment dated 16.05.2025 in *Vanashakti Vs. Union of India* (2025 INSC 718), includes and applies to the applicant's project, wherein the Environmental Clearance stood deemed to have been granted under Paragraph 8 of the EIA Notification, 2006;

(b) in the alternative, and without prejudice to the foregoing, direct that the said protection be extended to the applicant, who has completed all obligations from its end and whose proposal, the Expert Appraisal Committee (EAC), has already recommended for grant of Environmental Clearance and only a formal communication was pending from the end of the regulatory authority;

(c) pass such other or further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case and in the

interest of justice, equity and to prevent irreparable harm to the applicant.

8.1. Similarly, Mr. Sibal has appeared on behalf of the applicant Karnataka State Industrial Infrastructure Development Corporation which has filed Miscellaneous Application (Diary) No. 52650 of 2025 in Writ Petition (Civil) No. 1394 of 2023 seeking the following reliefs:

(a) clarify the judgment dated 16.05.2025 passed by this Court in W.P. (C) No. 1394/2023, titled *Vanashakti vs. Union of India*, to the extent that it does not apply to the facts and circumstances of the present case;

(b) modify and/ or clarify the judgment dated May 16, 2025 passed by this Court in W.P. (C) No. 1394/2023, titled *Vanashakti vs. Union of India*, to the extent of granting an exemption/ permitting a carve out, to the subject project of the applicant, on terms and conditions as this Court may deem fit and proper, in the peculiar facts and circumstances of the present case;

(c) direct the Ministry of Environment, Forest and Climate Change (M0EF&CC) to process and decide the application of the applicant concerning the grant of environmental clearance to the subject project, given the special nature and public welfare objective of the subject project.

9. Since the review judgment has already recorded the rival submissions made at the Bar, it is considered not necessary to restate the same here.

10. However, I may briefly refer to the prayers made in the different writ petitions and civil appeals which were adjudicated by this Court in *Vanashakti*. Writ Petition (Civil) No. 1394 of 2023 was filed by *Vanashakti* for quashing the 2021 office memorandum (OM). It also sought for a direction to the MOEF&CC as well as to the State Environment Impact Assessment Authorities and Sector Expert Appraisal Committees not to process and entertain any application for grant of *ex post facto* EC after 13.05.2018.

10.1. Writ Petition (Civil) No. 118 of 2019 was filed by Shri Ajay S. Jajodia challenging the 2017 Notification and seeking a direction to the respondents to produce a list of real estate projects and project proponents who have undertaken real estate development projects without obtaining EC under the 2006 EIA Notification.

10.2. One Earth One Life filed Writ Petition (Civil) No. 115 of 2024 assailing the legality and validity of the 2017 Notification as well as the 2021 OM. A further direction was sought for to restrain MOEF&CC from issuing any notification or office memorandum permitting *ex post facto* EC.

10.3. Fatima and K. Bharti had filed amongst themselves three writ petitions before the Madras High Court assailing the 2021 OM. A Division Bench of the Madras High Court quashed the 2021 OM but held that its decision would be applicable prospectively. This decision of the Madras High Court declaring that quashing of the 2021 OM would operate prospectively has been challenged in Civil Appeal Nos. 381-382 of 2025 by Fatima.

11. Before dealing with the review petition and the aforesaid two connected miscellaneous applications, it would be appropriate to briefly delineate the legislative and judicial progression in the field of environmental jurisprudence leading to the *Vanashakti* judgment.

12. To implement the decisions taken in the United Nations Conference on the Human Environment held at Stockholm in June, 1972 and to take appropriate measures in terms of such decisions for the protection and improvement of the environment as well as for prevention of hazards to human beings, other living creatures, plants and property, Parliament enacted the Environment (Protection) Act, 1986 (briefly, 'the Environment Protection Act' hereinafter). Section 3 deals with power of the Central Government to take measures to protect and improve the environment. Sub-section (1) says that subject to the provisions of the Environment Protection Act, Central Government shall have the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and

abating environmental pollution. Sub-section (2) indicates the measures in respect of which Central Government may take steps for the aforesaid purpose. This includes clause (v) of sub-section (2) which speaks of restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards.

13. In exercise of the powers conferred by Sections 6 and 25 of the Environment Protection Act, Central Government has made a set of rules called the Environment (Protection) Rules, 1986 (briefly 'the Environment Protection Rules' hereinafter). Rule 5 deals with prohibition and restriction on the location of industries and the carrying on of processes and operations in different areas. This rule lays down several factors which may be taken into consideration by the Central Government while prohibiting or restricting the location of industries and carrying on of processes and operations in different areas.

14. This Court had expressed its concern for environment even prior to enactment of the Environment

Protection Act. Through its judgments, in cases after cases, a consistent line of jurisprudence has been developed by this Court to protect the environment by arresting ecological degradation. Principles, such as, precautionary principle, polluter pays principle, sustainable development and inter-generational equity are now firmly ensconced in our constitutional law. Not only it is the fundamental duty of every citizen to protect the environment under Article 51A(g) of the Constitution of India, right to have a safe environment is now a facet of Article 21. This Court through its repeated judicial interventions has declared that right to clean air and a pollution free environment is a fundamental right of every person living in India which is traceable to Article 21 of the Constitution of India. It is not necessary to refer to the entire gamut of case laws on the strength of which environmental jurisprudence has evolved in our country.

15. Such has been the impact of these judgments that citizens cutting across all stratas and regions are now active stakeholders in environmental discourse and in the mission

to protect the environment all over the country, not confined to the academia and policy makers.

16. After inviting objections from the public and after considering such objections, Government of India in the Ministry of Environment and Forests issued Environment Impact Assessment Notification dated 27.01.1994. This notification was issued in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment Protection Act read with clause (d) of sub-rule (3) of Rule 5 of the Environment Protection Rules. By way of the Environment Impact Assessment Notification dated 27.01.1994 (briefly, the 1994 EIA Notification' hereinafter), Central Government directed that on and from the date of publication of the said notification in the official gazette, expansion or modernization of any activity or new project listed in Schedule I to the notification should not be undertaken in any part of India unless it had been accorded environmental clearance (EC) by the Central Government in accordance with the procedure specified in the 1994 EIA Notification. The requirements and procedure for seeking EC

of projects were laid down in paragraph 2 of the said notification. List of projects requiring EC from the Central Government was provided in Schedule I.

17. After more than a decade, a fresh Environment Impact Assessment Notification was issued by the M0EF&CC, Government of India on 14.09.2006. Like the 1994 notification, here also a draft notification was first issued which was made available to the public. Objections and suggestions were called for from the members of the public. All such objections and suggestions received in response to the draft notification were duly considered by the Central Government. Thereafter, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment Protection Act read with clause (d) of sub-rule (3) of Rule 5 of the Environment Protection Rules, central government issued the Environment Impact Assessment Notification dated 14.09.2006 (briefly 'the 2006 EIA Notification' hereinafter). This notification was issued in supersession of the 1994 EIA Notification. As per the 2006 EIA Notification, on and from the date of its publication, the

required consideration of new projects or activities or the expansion or modernization of existing projects or activities listed in the schedule to the notification entailing capacity addition with change in process and/or technology shall be undertaken in any part of India only after prior EC from the Central Government or by the State Level Environment Impact Assessment Authority duly constituted by the Central Government under sub-section (3) of Section 3 of the Environment Protection Act in accordance with the procedure specified in the 2006 EIA Notification.

17.1. Paragraph 2 of the 2006 EIA Notification speaks of prior EC. This provision being relevant is extracted hereunder:

> **2. Requirements of prior Environmental Clearance (EC):** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter be referred to as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under category 'B2' for mining of minor minerals in the

said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this notification;

(ii) Expansion, modernization or any change in the product mix or raw material mix in existing projects or activities, listed in the Schedule to this notification, resulting in capacity beyond the threshold limits specified for the concerned sector in the said Schedule, subject to conditions and procedure provided in sub-paragraph (ii) of paragraph 7.

18. The *Vanashakti* judgment noticed that in the 1994 EIA Notification, the word 'prior' was not used. However, the said notification provided that on and from the date of publication of the said notification in the official gazette, expansion or modernization of any activity, if pollution load was to exceed the existing one, or a new project listed in Schedule I to the said notification should not be undertaken in any part of India unless it had been accorded EC by the Central Government. Therefore, notwithstanding the absence of the word 'prior' in the 1994 EIA Notification, the intention was very clear in that there should be no expansion or

modernization of any activity or starting of any new project without obtaining EC from the Central Government. However, in the 2006 EIA Notification, which has been issued in supersession of the 1994 EIA Notification and continues to hold the field, it is categorically mandated that on and from the date of its publication in the official gazette, no new project or activities or expansion or modernization of existing projects or activities listed in the Schedule to the said notification shall be undertaken in any part of India without obtaining prior EC from the Central Government. Thus, what was implicit in the 1994 EIA Notification has been made explicit in the 2006 EIA Notification. Therefore, the 2006 EIA Notification can be said to be an improvement over the 1994 EIA Notification.

19. In *Common Cause*, a two-Judge Bench of this Court was considering a batch of writ petitions filed under Article 32 of the Constitution of India which highlighted mining scandal of enormous proportions in the State of Odisha. It was noticed that lessees in the districts of Keonjhar, Sundergarh and Mayurbhanj in Odisha had

rapaciously mined iron ore and manganese ore because of which there was considerable destruction of forests and environment causing untold misery to the tribal people of the area. The cause of action was triggered when an editor of a newspaper from Odisha filed interlocutory applications in *T.N. Godavarman Thirumulpad Vs. Union of India* (W.P. (C) No. 202 of 1995) highlighting the above issues and seeking appropriate directions. This Court issued notice to the Central Empowered Committee (CEC) which submitted several reports to this Court. This Court noted the interplay between the Environment Protection Act and the 1994 EIA Notification on the one hand and the Mines and Minerals (Development and Regulation) Act, 1957 on the other hand and in the facts of that case posed two questions:

(i) What was the base year for considering the pollution load while proposing any expansion activity?

(ii) What was the duration for which an EC was not necessary for an ongoing project which did not propose any expansion? Or to put it differently,

what was the validity period for a no-objection certificate from the State Pollution Control Board?

19.1. In so far the first question was concerned, this Court on a reading of the 1994 EIA Notification was of the view that the immediately preceding year i.e. 1993-94 would be the base year for considering any proposal of expansion. In so far the second question was concerned, this Court observed that in respect of a project that had commenced prior to 27.01.1994 i.e. the date of the 1994 EIA Notification, an exemption from the requirement of obtaining an EC was granted if there was no expansion and the existing pollution load was not exceeded. But a no objection certificate was necessary from the State Pollution Control Board for continuing with the mining operation. In other words, in such type of projects (including expansion of mining operations), the activity could continue even in the absence of an EC but that was subject to a no objection certificate from the State Pollution Control Board.

19.2. However, this Court specifically rejected the contention of the mining lease holders that in the absence of

the word 'prior' in the 1994 EIA notification, there was a possibility of getting an *ex post facto* EC which was a signal to the mining lease holders that obtaining an EC was not mandatory or that if it was not obtained, the default was retrospectively condonable. This Court after referring to its previous decision in the case of *M.C. Mehta Vs. Union of India*[6], observed that the Ministry of Environment and Forests did not intend to legalise the commencement or continuance of mining activity without compliance to the stipulations of the 1994 EIA Notification and thereafter held as follows:

> 108. .....It appears to us that the MoEF was, in a sense, cajoling the the mining leaseholders to comply with the law and the 1994 EIA Notification rather than use the stick. That the mining leaseholders chose to misconstrue the soft implementation as a licence to not abide by the requirements of the law is unfortunate and was an act of omission or commission by them at their own peril. We cannot attribute insensitivity to the MoEF or even to the mining leaseholders to environment protection and preservation, but at the same time we cannot overlook the obligation of everyone to abide by the law. That

[6] (2004) 12 SCC 118

> the MoEF took a soft approach cannot be an escapist excuse for non-compliance with the law or EIA 1994.

19.3. On behalf of the mining lease holders, it was argued that lot of circulars were issued in connection with the 1994 EIA Notification which created confusion, vagueness and uncertainty. These circulars provided for interim operational guidelines. This was followed by the 2006 EIA Notification. That apart, it was contended that for grant of EC, a lot of time was required, much more than the international norm. In such circumstances, it was argued that when an EC is granted, it should have retrospective effect from the date of application for grant of EC. This Court rejected the said contention of the mining lease holders in the following manner:

> **125.** We are not in agreement with the learned counsel for the mining leaseholders. There is no doubt that the grant of an EC cannot be taken as a mechanical exercise. It can only be granted after due diligence and reasonable care since damage to the environment can have a long-term impact. EIA 1994 is therefore very clear that if expansion or modernisation of any mining activity exceeds the existing pollution load, a prior EC is necessary and as already held by this Court in *M.C. Mehta* even for the

> renewal of a mining lease where there is no expansion or modernisation of any activity, a prior EC is necessary. Such importance having been given to an EC, the grant of an ex post facto environmental clearance would be detrimental to the environment and could lead to irreparable degradation of the environment. The concept of an ex post facto or a retrospective EC is completely alien to environmental jurisprudence including EIA 1994 and EIA 2006. We make it clear that an EC will come into force not earlier than the date of its grant.

19.4. Thus, this Court declared in no uncertain terms that a prior EC is necessary. Grant of *ex post facto* EC would be detrimental to the environment as it could lead to irreparable degradation of the environment. Concept of *ex post facto* or retrospective EC is completely alien to environmental jurisprudence.

19.5. In the facts of that case, this Court noted the permissions granted by the State Government to the mining lease holders to carry on mining as well as the no-objection certificate issued by the State Pollution Control Board and, thereafter, was of the view that the mining lease holders would be entitled to the benefit of any temporary working

permission granted but for the illegal and unlawful mining, compensation at the rate of 100% of the price of the mineral was directed to be recovered from 2000-2001 onwards in terms of Section 21(5) of the Mines and Minerals (Development and Regulation) Act, 1957.

20. Thus, from an analysis of the decision of this Court in *Common Cause*, the ratio that can be culled out is that a prior EC is necessary. Grant of *ex post facto* EC would be detrimental to the environment. Concept of *ex post facto* EC is completely alien to environmental jurisprudence including the 1994 EIA Notification and the 2006 EIA Notification. This is the ratio. The fact that in the operative portion of the judgment, as noticed supra, this Court had allowed the mining lease holders to continue the mining during the temporary permission period granted by the state authority on payment of compensation at the rate of 100% of the price of the mineral is not the ratio in *Common Cause*. That was a relief granted to the mining lease holders in the peculiar facts of that case which cannot be construed to be the ratio of that decision.

21. Let me now turn to the 2017 Notification. It is dated 14.03.2017. The notification opens with a set of prefatory recitals invoking statutory powers and prior administrative and judicial history. There is no doubt that this notification is a statutory one drawing its legitimacy from Section 3 of the Environment Protection Act and Rule 5 of the Environment Protection Rules. In paragraph 9 it says that MOEF&CC and State Environment Impact Assessment Authorities were receiving certain proposals under the 2006 EIA Notification for grant of terms of reference and EC for projects which had started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior EC. With a view to protecting and improving the quality of the environment and abating environmental pollution, MOEF&CC was of the view that all entities which were not in compliance with the 2006 EIA Notification should be brought under compliance in an expedient manner. Therefore, Government of India deemed it essential to establish a process for appraisal of such cases, noting that the process should be such that it deterred violation of the provisions of the 2006 EIA Notification and

that the pecuniary benefit of violation and damage to environment was adequately compensated for. Keeping the above in view, the Central Government issued seven directions which may be summarized as under:

(1) Projects or activities including expansion or modernization of existing projects or activities requiring prior EC under the 2006 EIA Notification undertaken in any part of India without obtaining prior EC from the competent authority shall be considered as a case of violation of the 2006 EIA Notification.

(2) If such projects were brought for EC after construction had started or after expansion/ modernization/change in product mix without prior clearance, these projects shall be treated as cases of violation and even Category B projects which are granted EC by the State Environment Impact Assessment Authority shall be appraised for grant of EC only by the Expert Appraisal Committee and EC, if any, will be granted at the central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or by the State Pollution Control Board under Section 19 of the Environment Protection Act. No consent to operate or occupancy certificate will be issued till the project is granted EC.

(4) Expert Appraisal Committee shall appraise such cases to assess, (a) whether the project site is permissible under the prevailing law, and (b) whether the expansion/work can be run sustainably under compliance with the environmental norms with adequate environmental safeguards. If the findings of the Expert Appraisal Committee are negative, closure of the project will be recommended along with other legal actions.

(5) Where the findings of the Expert Appraisal Committee are in the affirmative, the project will be prescribed appropriate terms of reference for undertaking an environment impact assessment and preparation of environment management plan. Usually, the Expert Appraisal Committee

will prescribe specific terms of reference on the assessment of ecological damage, a remediation plan, and natural and community resource augmentation plan, which shall be prepared by an environmental laboratory as provided under the Environment Protection Act.

(6) Expert Appraisal Committee shall stipulate implementation of environmental management plan comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and the economic benefit derived due to violation as a condition of EC.

(7) The project proponent would be required to submit a bank guarantee equivalent to the amount of the remediation plan and natural and community resource augmentation plan with the State Pollution Control Board. The quantification was to be recommended by the Expert Appraisal Committee and finalized by the regulatory authority. The bank guarantee was required to be

deposited prior to grant of EC. It was stated that the same would be released after successful implementation of the remediation plan and natural and community resource augmentation plan.

21.1. Paragraph 14 of the 2017 Notification is relevant. It says that projects or activities which were in violation as on the date of the said notification, would only be eligible to apply for EC under the 2017 Notification and for this a window of only six months period from the date of the said notification was granted. Paragraph 14 reads thus:

> 14. The projects or activities which are in violation as on the date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

21.2. Date of the 2017 Notification is 14.03.2017. The six months window period was therefore valid till 13.09.2017.

22. Validity of the 2017 Notification was put to challenge before the Madras High Court in *Puducherry Environment Protection Association Vs. Union of India*[7]. In the course of the hearing, learned Additional Solicitor General appeared on behalf of the Central Government and made a statement before the Court which is recorded in the judgment and order dated 13.10.2017. Paragraph 4(i) of the judgment reads thus:

> 4(i) With regard to precautionary principle, faced with the situation that ex post facto clearance and regularization dates have been repeatedly extended time and again by series of notifications, learned Additional Solicitor General at the bar, on instructions, submits that this impugned notification shall clearly and certainly be only a one time measure. We record this submission also……..

22.1. Thus, it is evident from the above that it was on instructions that learned Additional Solicitor General submitted before the Madras High Court that the 2017 Notification was a one-time measure only. Madras High Court

[7] 2017 SCC OnLine Mad 7056

accepted this undertaking of the Central Government and held as under:

> 4(n) We are convinced that paragraphs 3,4 and 5 of the impugned notification alluded to supra coupled with the two undertakings made on instructions by learned Additional Solicitor General that (a) public hearing can be read into paragraph 5 of the impugned notification and (b) this shall certainly and clearly be a one time measure, this writ petition can be closed and disposed of recording the above submissions. We do so.

23. Therefore, Madras High Court disposed of the writ petition and closed the challenge to the 2017 Notification on the undertaking given by the Central Government that the 2017 Notification was a one-time measure only.

24. In *Appaswamy Real Estates Limited Vs. Puducherry Environment Protection Association*[8], request of the MOEF&CC for extending the time provided in the 2017 Notification was accepted by the Madras High Court.

[8] 2018 SCC OnLine Mad 1283

25. Consequently, Office Memorandum dated 16.03.2018 was issued by the Central Government which permitted the project proponents to apply under the 2017 Notification within 30 days from the date of the High Court order. The High Court order is dated 14.03.2018. Therefore, the 30 days further time period was till 13.04.2018.

26. The issue of *ex post facto* EC again confronted this Court in *Alembic Pharmaceuticals Limited* (also referred to hereinafter as *'Alembic')*. Government of India in the Ministry of Environment and Forests had issued a circular on 14.05.2002 providing for *ex post facto* EC to industrial units. National Green Tribunal (NGT), Western Zone *vide* judgment and order dated 08.01.2016[9] declared the said circular to be contrary to law and quashed ECs granted pursuant thereto. Further directions were issued for closing down industrial units which were operating without valid consent.

26.1. The issue which was adjudicated in *Alembic* was whether in view of the requirement of a prior EC under the 1994 EIA Notification, a provision for an *ex post facto* EC to

[9] OA No.66 of 2015, *Rohit Prajapati Vs. Union of India*

industrial units could be validly made by means of the circular dated 14.05.2002 (please see paragraph 12 of *Alembic*). The two-Judge Bench in *Alembic* examined the 1994 EIA Notification and held that there was no manner of doubt that a prior EC was mandatory before a new project was commenced or before undertaking any expansion or modernization of an existing project. Absence of the expression 'prior' in the 1994 EIA Notification did not make any difference since the body of the said notification clearly made it mandatory that no new project as per the Schedule should be undertaken without obtaining EC. Thereafter, the Bench declared in no uncertain terms that concept of an *ex post facto* EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the 1994 EIA Notification. This Court held as under:

> 23. The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA Notification dated 27-1-1994. It is, as the judgment in *Common Cause* holds, detrimental to the environment and could lead to irreparable degradation. The reason why a retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before

> the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decision-making process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This would be contrary to both the precautionary principle as well as the need for sustainable development.

26.2. This Court made a wholesome analysis of the 1994 EIA Notification and observed that the detailed process listed therein for obtaining an EC allows for minimizing the adverse environmental impact by any industrial activity and for improving the quality of the environment. One must

adopt a rationally ecological outlook towards development. Environmental compliance should not be seen as an obstacle to development but as a measure towards achieving sustainable development and inter-generational equity. Relevant portion of the said judgment is extracted hereunder:

> 35. .....The detailed process listed out in the EIA Notification of 1994 for obtaining an EC allows for minimising the adverse environmental impact of any industrial activity and improving the quality of the environment. One must adopt an ecologically rational outlook towards development. Given the social and environmental impacts of an industrial activity, environment compliance must not be seen as an obstacle to development but as a measure towards achieving sustainable development and inter-generational equity.

26.3. Thereafter, the Bench in *Alembic* addressed the issue as to the consequences that the three industries in *Alembic* faced upon their failure to obtain EC. This Court took note of the fact that though the three industries operated without an EC for several years after the 1994 EIA Notification came into effect, each of them had subsequently

received EC including amended EC for expansion of existing capacities. The subsequent ECs were in operation since 2002/2003. Therefore, keeping the above backdrop in mind, this Court adopted a balanced approach and interfered with the revocation of ECs by the NGT as well as with the direction for closure of the industrial units. However, in view of the fact that the three industries had evaded the legally binding regime of obtaining EC, penalty of rupees ten crores was imposed upon each of the three industries. In the concluding paragraph of the judgment in *Alembic,* i.e. in paragraph 43, the two-Judge Bench was categorical in declaring that the above directions for allowing the three industries to continue their industrial operations upon payment of compensation was issued under Article 142 of the Constitution of India. This portion of the judgment being relevant is extracted hereunder for further clarity:

> 43. .....These directions are issued under Article 142 of the Constitution. Alembic Pharmaceuticals Ltd., United Phosphorous Ltd. and Unique Chemicals Ltd. shall deposit the amount of compensation with GPCB within a period of four months from the date of receipt of the certified copy of

this judgment. This deposit shall be in addition to the amount directed by NGT.....

27. The ratio of the judgment in *Alembic* is that concept of an *ex post facto* EC is in derogation of the fundamental principles of environmental jurisprudence. It is detrimental to the environment and could lead to irreparable degradation. *Ex post facto* EC is an anathema to the 1994 EIA Notification. Environment law cannot countenance the notion of an *ex post facto* clearance. This is contrary to both the precautionary principle as well as the need for sustainable development. The directions issued by the Bench under Article 142 of the Constitution of India imposing penalty on the three defaulting industries and thereafter permitting them to continue their industrial operation was in the peculiar facts and circumstances of the case as noticed supra. Directions issued under Article 142 of the Constitution of India are not and cannot be the ratio of any judgment.

28. In fact, so much has turned on *ratio decidendi* of a case that it would be appropriate to briefly dilate on this

aspect as well. Let me go back to the basics. But before I do that, let me dwell on the two expressions used so explicitly in *Alembic*. One is 'derogation' and the other is 'anathema'. 'Derogation' means disparagement or belittling someone or something or the lessening or weakening of a law, authority or power. It can also refer to a formal exemption from a law. On a comparison of the meaning ascribed to the word 'derogation' in various dictionaries it can be summed up that derogation means partial repeal or abolishing of a law; limiting its scope or impairing its utility; it means when a rule or a law is allowed to be ignored; something which is considered to have no worth; an act of officially stating that a law or a rule no longer needs to be obeyed.

28.1. In Concise Oxford English Dictionary, the word 'anathema' has been defined as something that one vehemently dislikes. The word has its origin in Greek in which language it meant 'thing devoted to evil'. Black's Law Dictionary, 9th Edition, defines 'anathema' as an ecclesiastical curse that prohibits a person from receiving communion (as an ex-communication) and bars the person from contact with

members of the church. Therefore, the *dicta* in *Alembic* is crystal clear: there is no concept of *ex post facto* EC in environmental jurisprudence. Environment law cannot countenance the notion of *ex post facto* clearance. It is simply not acceptable.

29. A three-Judge Bench of this Court in *Union of India Vs. Dhanwanti Devi*[10], was adjudicating the question as to whether the respondents were entitled to solatium and interest under the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968. In that case, an argument was advanced on behalf of the appellant that a prior decision of this Court in *Union of India Vs. Hari Krishan Khosla*[11] did not provide for solatium and interest. In that case, a three-Judge Bench had held that the arbitrator and the court had no power to award solatium and interest on the enhanced compensation under the Act. This was vehemently opposed by the respondents. In addition to the other grounds, it was contended that in

[10] (1996) 6 SCC 44
[11] 1993 Supp (2) SCC 149

Satinder Singh Vs. Amrao Singh[12], a three-Judge Bench of this Court had held that from the date of dispossession till the date of receipt of compensation it is an implied agreement to pay interest on the value of the property. Unless the statute specifically and expressly excluded payment of interest and solatium, land holder would be entitled to the interest and solatium. The three-Judge Bench in *Hari Krishan Khosla* did not consider the ratio in *Satinder Singh* which was also a decision of co-ordinate Bench of three Judges. It was contended that there was no ratio in *Hari Krishan Khosla*; it was only a conclusion.

29.1. It was in that context that this Court examined the objection that *Hari Krishan Khosla* was neither a binding precedent nor did it operate as a *ratio decidendi* to be followed as a precedent and was *per incuriam*.

29.2. This Court held that it is not everything said by a judge while giving judgment that constitute a precedent. The only thing in a judge's decision binding a party is the principle upon which the case is decided. It is for this reason

[12] AIR 1961 SC 908

that it is important to analyse a decision and isolate from it the *ratio decidendi*. According to the theory of precedents, every decision contains three basic postulates:

(i) findings of material facts, direct and inferential;

(ii) statement of the principles of law applicable to the legal problems disclosed by the facts; and

(iii) judgment based on the combined effect of the above.

29.3. This Court held that a decision (including judgment) is only an authority for what it actually decides. What is of the essence in a decision is its ratio and not every observation found therein nor what logically follows from the various observations made in the judgment. The enunciation of the reason or principle on which a question before a court has been decided is alone binding as a precedent. The concrete decision alone is binding between the parties but it is the abstract *ratio decidendi*, ascertained on a consideration of the judgment in relation to the subject matter of the decision, which alone has the force of law and which, when it is clear what it was, is binding. It is only the principle laid

down in the judgment that is binding law under Article 141 of the Constitution of India. A deliberate judicial decision arrived at after hearing an argument on a question which arises in the case or is an issue constitutes the ratio. A precedent by long recognition may mature into a *stare decisis.* It is the rule deductible from the application of law to the facts and circumstances of the case which constitutes its *ratio decidendi.*

29.4. This Court explained that in order to understand and appreciate the binding force of a decision, it is always necessary to see what were the facts in the case in which the decision was given and what was the point which had to be decided. No judgment can be read as if it is a statute.

29.5. In the facts of that case, the Bench found that there was no conflict in the ratio laid down in *Satinder Singh* and in *Hari Krishan Khosla. Hari Krishan Khosla* was neither *per incuriam* nor had the effect of overruling *Satinder Singh.*

30. In *Jayant Verma Vs. Union of India*[13], a two-Judge Bench of this Court was examining a challenge to the

[13] (2018) 4 SCC 743

constitutional validity of Section 21-A of the Banking Regulation Act, 1949 which interdicted reopening by courts of a debt between a banking company and its debtor on the ground that the rate of interest charged by the banking company in respect of a loan transaction is excessive. On behalf of the petitioner, one of the submissions advanced was that this issue was decided by a learned Single Judge of the Andhra Pradesh High Court and should be accepted. However, it was pointed out that the aforesaid Single Judge judgment was set aside by a two-Judge Bench of this Court in *SBI Vs. Yasangi Venkateswara Rao*[14]. It was argued that the above decision of this Court in *Yasangi Venkateswara Rao* was *per incuriam* as it did not refer to any of the judgments relied upon by the learned Single Judge of the Andhra Pradesh High Court. No *ratio decidendi* was forthcoming in the decision in *Yasangi Venkateswara Rao.*

30.1. It was in that context, that the two-Judge Bench of this Court in *Jayant Verma* after an elaborate analysis of the legal provisions, posed the question as to whether the

[14] (1999) 2 SCC 375

judgment in *Yasangi Venkateswara Rao* was binding on it since both the Benches were of equal strength i.e. two-Judge Bench.

30.2. While the learned Single Bench of the Andhra Pradesh High Court after an elaborate analysis held that Section 21-A of the Banking Regulation Act, 1949 was arbitrary and violative of Article 14 of the Constitution of India besides not being a law referable to List I Entry 45 of the Seventh Schedule to the Constitution of India, *Yasangi Venkateswara Rao* without much deliberation held that Section 21A was validly enacted. The two-Judge Bench in *Jayant Verma* observed that there was no reasoning worth the name for coming to such a conclusion. Though a very large number of judgments were referred to and discussed by the learned Single Judge, not a single judgment was adverted to or discussed in *Yasangi Venkateswara Rao.* The Bench thereafter posed the question as to whether the judgment in *Yasangi Venkateswara Rao* was a declaration of the law under Article 141 of the Constitution which as a

matter of practice, the latter Bench could not differ being a Bench of co-ordinate strength.

30.3. It was in that context that the two-Judge Bench in *Jayant Verma* referred to the authority *Precedent in English Law* by Cross and Harris (4th Edition) in which *ratio decidendi* was described as under:

> The *ratio decidendi* of a case is any rule of law expressly or impliedly treated by the Judge as a necessary step in reaching his conclusion, having regard to the line of reasoning adopted by him, or a necessary part of his direction to the jury.

30.4. The Bench also discussed the principle of *per incuriam* and referred to *State of M.P. Vs. Narmada Bachao Andolan*[15] wherein it was stated:

> 65. "Incuria" literally means "carelessness". In practice *per incuriam* is taken to mean per ignoratium. The courts have developed this principle in relaxation of the rule of stare decisis. Thus, the "quotable in law" is avoided and ignored if it is rendered in ignorance of a statute or other binding authority.
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> * * * * *
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> 67. Thus, "*per incuriam*" are those decisions given in ignorance or forgetfulness of some statutory provision or authority binding on the court concerned, or a

[15] (2011) 7 SCC 639

> statement of law caused by inadvertence or conclusion that has been arrived at without application of mind or proceeded without any reason so that in such a case some part of the decision or some step in the reasoning on which it is based, is found, on that account to be demonstrably wrong.

30.5. It was thereafter that this Court in *Jayant Verma* held that when there is a detailed judgment of the High Court dealing with several authorities and it is reversed in a cryptic fashion without dealing with any of them, the *per incuriam* doctrine kicks in and the judgment loses binding force because of the manner in which it deals with the proposition of law in question. This Court declared that *ratio decidendi* of a judgment is the principle of law adopted having regard to the line of reasoning of the Judge which alone binds in future cases. In the circumstances, the co-ordinate Bench in *Jayant Verma* opined that the judgment in *Yasangi Venkateswara Rao* could not deter them from laying down the law on the subject.

30.6. It is another matter that in the facts of that case and upon consideration of the legal provisions and

judgments, the Bench came to the same conclusion that Section 21-A was validly enacted.

31. The next judgment is *Career Institute Educational Society Vs. Om Shree Thakurji Educational Society*[16]. In this case, a two-Judge Bench of this Court examined the distinction between *obiter dicta* and *ratio decidendi* in a judgment. The Bench referred to the decision of this Court in *Jayant Verma* and held that it is the statement of the principle of law applicable to the legal problems disclosed by the facts which is the vital element in the decision and operates as a precedent. The conclusion does not operate as a precedent. The only thing in a judge's decision which is binding as a legal precedent is the principle upon which the case is decided and for this reason it is important to analyse a decision and isolate from it the *obiter dicta*.

31.1. The Bench also referred to an another decision of this Court in *State of Gujarat Vs. Utility Users' Welfare*

[16] (2023) 16 SCC 458

Association[17] in which case the 'inversion test' was implied to identify what is *ratio decidendi* in a judgment. To test whether a particular proposition of law is to be treated as the *ratio decidendi* of the case, the proposition is to be inversed i.e. to remove from the text of the judgment as if it did not exist. If the conclusion of the case would still have been the same even without examining the proposition, then it cannot be regarded as the *ratio decidendi* of the case.

32. A five-Judge Constitution Bench of this Court in *Dr. Shah Faesal Vs. Union of India*[18] was examining the challenge to two constitution orders issued by the President of India under Article 370 of the Constitution of India. It is not necessary to delve into the factual controversy of that case but confine to the principle of *ratio decidendi* and *per incuriam* as deliberated therein. The Bench highlighted the importance of a binding decision and noted that usually courts do not overrule the established precedents unless there is a social, constitutional or

[17] (2018) 6 SCC 21
[18] (2020) 4 SCC 1

economic change mandating such a development. Doctrines of precedents and *stare decisis* are the core values of our legal system. They form the tools which further the goal of certainty, stability and continuity in our legal system. Arguably, judges owe a duty to the concept of certainty of law. Therefore, they often justify their holdings by relying upon the established tenets of law. The doctrine of binding precedent is of utmost importance in the administration of our judicial system. It promotes certainty and consistency in judicial decisions. Judicial consistency promotes confidence in the system. Therefore, there is the need for consistency in the annunciation of legal principles in the decisions of this Court.

32.1. The Bench then considered as to whether a ruling of a co-ordinate Bench binds subsequent co-ordinate Benches. Referring to the decision of this Court in *National Insurance Company Limited Vs. Pranay Sethi*[19], it has been held that a decision rendered by a co-ordinate Bench is binding on the subsequent Benches of equal or lesser

[19] (2017) 16 SCC 680

strength. Thereafter, the Bench proceeded to examine further, to what extent does a ruling of a co-ordinate Bench binds the subsequent Bench. In that context, the Bench referred to the earlier decision in *Dhanwanti Devi* and held that a judgment can be distinguished into two parts: *ratio decidendi* and *obiter dictum*. Ratio is the basic essence of the judgment and the same must be understood in the context of the relevant facts of the case. The only thing in a judge's decision binding a party is the principle upon which the case is decided and for this reason it is important to analyse a decision and isolate from it the *ratio decidendi.* A decision is only an authority for what it actually decides. The concrete decision alone is binding between the parties to the case but it is the abstract *ratio decidendi* ascertained on a consideration of the judgment in relation to the subject matter of the decision which alone has the force of law which, when it is clear what it was, is binding.

32.2. The Constitution Bench further delved into the rule of *per incuriam* and observed that the same has been developed as an exception to the doctrine of judicial

precedent. Literally, it means a judgment passed in ignorance of the relevant statute or any other binding authority. A decision is given *per incuriam* when the court has acted in ignorance of a previous decision of its own or of a court of a co-ordinate jurisdiction which covered the case before it.

32.3. In the context of precedential value of a judgment rendered *per incuriam*, the opinion of Justice Venkatachaliah in the seven-Judge Bench decision of *A.R. Antulay Vs. R.S. Nayak*[20] was referred to. A decision rendered *per incuriam* denudes the decision of precedential value. Such a decision would not be binding as a judicial precedent. A co-ordinate Bench can disagree with it and decline to follow it. A larger Bench can overrule such decision.

32.4. Following the same, the Constitutional Bench in *Dr. Shah Faesal* again referred to *Pranay Sethi* which in turn had referred to an earlier decision to hold that a decision or judgment can also be *per incuriam* if it is not possible to reconcile its ratio with that of the previously pronounced

[20] (1988) 2 SCC 602

judgment of a co-equal or larger Bench. The *per incuriam* rule is strictly and correctly applicable to the *ratio decidendi* and not to *obiter dicta*. The subsequent decision shall be declared *per incuriam* only if there exists a conflict in the *ratio decidendi* of the pertinent judgments.

33. Let me now turn to the case of *Bilkis Yakub Rasool Vs. Union of India*[21], in which I was also a member of the Bench. It is not necessary to discuss the details of the aforesaid case but to confine to the deliberations on *per incuriam* and the impact of a *per incuriam* judgment. To be more specific, how this judgment dealt with the issue as to whether a subsequent co-ordinate Bench is bound by a previous judgment rendered *per incuriam*?

33.1. Tersely put, the facts in *Bilkis Yakub Rasool* was the grant of remission by the Government of Gujarat and the early release of eleven convicts who were all convicted and sentenced to life imprisonment having been found guilty of committing heinous crimes during the large-scale riots in Gujarat on 28.02.2002 and a few days thereafter. This

[21] (2024) 5 SCC 481

included the brutal gang rape of the petitioner who was pregnant at that time. A number of her close relatives were murdered; her mother and her cousin were also gang raped and murdered. On 10.08.2022, these convicts were granted remission by the State of Gujarat. As pointed out above, it was the orders of remission which was the subject of challenge in a bunch of writ petitions in *Bilkis Yakub Rasool.*

33.2. On an appreciation of Section 432 of the Code of Criminal Procedure, 1973 (Cr.P.C.), more particularly sub-section (7) thereof, and various judgments of this Court, the Bench was of the view that it was the State of Maharashtra which had the jurisdiction to consider the application for remission of the convicts as they were tried, convicted and sentenced by the Special Court at Mumbai. Government of Gujarat was not the appropriate government within the meaning of the aforesaid provision. Government of Gujarat therefore lacked jurisdiction to pass the impugned orders of remission.

33.3. However, on behalf of the respondents, strong reliance was placed on an order of this Court dated

13.05.2022 passed in *Radheshyam Bhagwandas Shah Vs. State of Gujarat*[22]. In that case, a two-Judge Bench of this Court had directed the State of Gujarat to consider the application for remission filed by the convicts in terms of the 1992 policy of remission of the State of Gujarat which was the policy prevalent on the date of conviction. The appropriate government in the case of the convicts was the Government of Gujarat in terms of the order of this Court dated 13.05.2022. Therefore, the State of Gujarat had no option but to consider the application filed by the convicts and thereafter passed the orders of remission dated 10.08.2022.

33.4. The Bench thereafter examined the pleadings and the decision in *Radheshyam Bhagwandas Shah.* Interestingly, in *Radheshyam Bhagwandas Shah,* a two-Judge Bench of this Court set aside an earlier judgment of the Gujarat High Court dated 17.07.2019, that too without a challenge, by which the Gujarat High Court held that since the convict was tried in the State of Maharashtra, his case

[22] (2022) 8 SCC 552

for premature release was required to be considered by the State of Maharashtra and not by the State of Gujarat. The Bench in *Radheshyam Bhagwandas Shah* was of the view that it was the Government of Gujarat which was the appropriate government and therefore the order dated 17.07.2019 was set aside. Government of Gujarat was directed to consider the application for premature release as per its policy dated 09.07.1992.

33.5. In *Bilkis Yakub Rasool,* it was noted that though the crime was committed in the State of Gujarat, this Court had transferred the corresponding sessions case from Dahod, Ahmedabad to Mumbai. Special Court at Mumbai on completion of the trial convicted the accused persons and sentenced them to undergo rigorous imprisonment for life.

33.6. The Bench in *Bilkis Yakub Rasool* held that the order of the Gujarat High Court dated 17.07.2019 could not have been challenged and set aside in a proceeding under Article 32 of the Constitution of India. That apart, the Bench was of the further view that the earlier order of this Court dated 13.05.2022 i.e. *Radheshyam Bhagwandas Shah* was

per incuriam for the reason that it failed to follow the earlier binding judgments of this Court including that of a Constitution Bench in *Union of India Vs. V. Sriharan*[23], vis-à-vis the appropriate government which is vested with the power to consider an application for remission as per sub-section (7) of Section 432 Cr.P.C. and that of the nine-Judge Bench decision in *Naresh Shridhar Mirajkar Vs. State of Maharashtra*[24] that an order of a High Court cannot be set aside in a proceeding under Article 32 of the Constitution.

33.7. It was in that context that the Bench in *Bilkis Yakub Rasool* analysed the concepts of *ratio decidendi, per incuriam* and *sub silentio,* though here the principle of *sub silentio* may not be applicable. *Incuria* legally means carelessness and *per incuriam* may be equated with *per ignoratium.* If a judgment is rendered *ignoratium* of a statute or a binding authority, it becomes a decision *per incuriam*. Such a *per incuriam* decision would not have a precedential value and the decision rendered *per incuriam* is not binding.

[23] (2016) 7 SCC 1
[24] AIR 1967 SC 1

Relevant portion of the judgment in *Bilkis Yakub Rasool* is extracted as under:

> **153.** Thus, although it is the *ratio decidendi* which is a precedent and not the final order in the judgment, however, there are certain exceptions to the rule of precedents which are expressed by the doctrines of *per incuriam* and *sub silentio*. *Incuria* legally means carelessness and *per incuriam* may be equated with *per ignoratium*. If a judgment is rendered in *ignoratium* of a statute or a binding authority, it becomes a decision *per incuriam*. Thus, a decision rendered by ignorance of a previous binding decision of its own or of a court of coordinate or higher jurisdiction or in ignorance of the terms of a statute or of a rule having the force of law is *per incuriam*. Such a *per incuriam* decision would not have a precedential value. If a decision has been rendered *per incuriam*, it cannot be said that it lays down good law, even if it has not been expressly overruled vide *Mukesh K. Tripathi* Vs. *LIC*[25], para 23. Thus, a decision *per incuriam* is not binding.

33.8. Therefore, the Bench held that the earlier decision in *Radheshyam Bhagwandas Shah* was *per incuriam.* Government of Gujarat had no jurisdiction to entertain applications for remission of the convicts as it was

[25] (2004) 8 SCC 387

not the appropriate government within the meaning of sub-section (7) of Section 432 Cr.P.C. Thus the orders of remission were without jurisdiction and hence void, in addition to various other grounds.

34. In summation, what is binding in a judgment is the principle upon which the case is decided. The enunciation of the reason or principle on which the question before a court is decided is alone binding as a precedent. The final outcome or decision is binding between the parties only but it is the abstract *ratio decidendi* ascertained on a consideration of the judgment in relation to the subject matter of the decision which alone has the force of law and constitutes a binding precedent under Article 141 of the Constitution of India. To be precise, it is the rule deductible from the application of the law to the facts and circumstances of the case which constitutes its *ratio decidendi.* Not everything said in the judgment or any observation made by the judge, can be said to be binding. Thus, *ratio decidendi* of a case is the rule of law expressly or impliedly treated by the judge as a necessary step in

reaching his conclusion, having regard to the line of reasoning adopted by him. It is the ratio which is binding on subsequent Benches, coordinate or smaller. The conclusion does not operate as a *ratio decidendi.*

34.1. The principle of *per incuriam* would be attracted only when a decision is rendered in ignorance of some statutory provision(s) or a precedent binding on the court. Ordinarily, a ruling of a coordinate Bench is binding on subsequent coordinate Benches or on Benches of lesser strength. However, there is an exception to this rule. A decision which is rendered *per incuriam* has no precedential value. Such a decision would not be binding as a judicial precedent. A coordinate Bench can disagree with it and decline to follow it. The *per incuriam* rule is applicable to the *ratio decidendi* only and not to *obiter dicta.* The subsequent decision shall be declared *per incuriam* only if there exists a conflict in the *ratio decidendi* of the pertinent judgments.

35. MOEF&CC issued Office Memorandum (OM) dated 07.07.2021 purportedly for laying down standard operating procedure for identification and handling of

violation cases under the 2006 EIA Notification. At the outset, the OM referred to the 2017 Notification and mentioned that the said notification was applicable for six months from the date of publication i.e. from 14.03.2017 to 13.09.2017. It was also mentioned that on the basis of court direction, the window period of six months was extended again from 14.03.2018 to 13.04.2018.

35.1. Thereafter, the OM referred to two decisions of NGT in *Dastak NGO Vs. Synochem Organics Private Limited* and *Tanaji Gambhire Vs. Chief Secretary, State of Maharashtra.* While the former gave discretion to the authorities to take appropriate action in accordance with the polluter pays principle following due process for past violations, the latter directed laying down a proper standard operating procedure for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed.

35.2. The OM noted that MOEF&CC was seized of different categories of violation case which were pending for action to be taken based on the polluter pays principle and

on the principle of proportionality. The OM also takes note of the statutory framework provided under the Environment Protection Act and goes on to define violation and non-compliance.

35.3. Para 10 of the OM is relevant. It lays down five guiding principles for implementation of the standard operating procedure. The guidelines are as under:

(i) Action has to be initiated under Section 15 read with Section 19 of the Environment Protection Act against all violations.

(ii) Projects not allowable/permissible for grant of EC as per extant regulations are to be demolished.

(iii) Projects allowable/permissible, if prior EC had been taken as per extant regulations, to be closed until EC is granted, if no prior EC had been taken, or to revert to permitted production level, in case prior EC had been granted.

(iv) Violators will have to pay for the violation period which would be proportionate to the scale of the

project and extent of commercial transactions on the principle of polluter pays.

(v) Setting up a mechanism for reporting violation cases to the regulatory authority.

35.4. Paragraph 11 of the OM lays down the operational framework of the standard operating procedure. It provides for three steps. Step 1 is for closure or revision; step 2 is for action under the Environment Protection Act; and step 3 is for appraisal under the 2006 EIA Notification. Step 1 has been explained as under:

Step 1: Closure or Revision

SI No.	**Status of EC**	**Action**
1.	If no prior EC has been taken	Order to close its operation
2.	If prior EC is available for existing/old unit	Order to revert the activity/production to permissible limits.
3.	If prior EC was not required for earlier production level but is now required	Restrict the activity/ production to the extent to which prior EC was not required.

35.5. As pointed out above, step 2 deals with action under Section 15 read with Section 19 of the Environment

Protection Act against the violators. Step 3 provides for examining permissibility of a project as to whether such a project was at all eligible for grant of prior EC under the 2006 EIA Notification. It lays down two tests: if not permissible and if permissible. If a project is not permissible, it shall be ordered for demolition/closure after issuing show cause notice and providing an opportunity of hearing. If it is permissible, terms of reference shall be issued with directions to complete the impact assessment study and thereafter to submit environmental impact assessment report and environmental management plan in a time bound manner. Such cases of violation shall be subject to appropriate damage assessment, remedial plan and community augmentation plan. Further, the competent authority shall issue directions to the project proponent to make payment of such amount as may be determined based on the polluter pays principle and undertaking of activities in terms of the remedial plan and community augmentation plan to restore environmental damage caused including its social aspects. Upon submission of such report and upon appraisal by the appropriate committees as if it was a new

proposal, EC shall be issued which will be effective from the date of issue. Besides the above, other provisions have also been laid down to deal with such cases including penalty provisions for violation cases.

36. The 2021 OM is purportedly issued in terms of certain directions of NGT for laying down standard operating procedure for grant of EC in cases of violation of environmental guidelines including non-obtaining EC, ostensibly to bridge the gap in binding law and practice. I have already referred to and discussed about the 2017 Notification including paragraph 14 thereof. The 14.03.2017 Notification made it very clear in paragraph 14 that projects or activities which were in violation of the 2006 EIA Notification as on the date of the said 2017 Notification would only be eligible to apply for EC. Project proponents could apply for EC under the 2017 Notification within six months from the date of the said notification. The six months period was from 14.03.2017 to 13.09.2017. Additionally, following an order of the Madras High Court, the window period was extended for a further period of one

month from 14.03.2018 to 13.04.2018. A solemn statement was made before the Madras High Court by the learned Additional Solicitor General on instructions that the 2017 Notification was only a one-time measure. What the 2017 Notification contemplated was giving a window period to all the project proponents whose projects or activities were without EC etc. as on the date of the said notification to apply for EC. Such project proponents were only eligible to apply for EC within the window period of six months which was extended by another one month. A view may be taken that the 2017 Notification has worked itself out. Neither has it been extended nor any further window period granted in paragraph 14 thereof. The 2017 Notification has neither been repealed nor replaced. As pointed out above, paragraph 14 of the 2017 Notification has also not been amended. In such a scenario, the 2021 OM was really not warranted. Unfortunately, it seeks to grant EC to such project proponents who had started their projects without EC either after the window period granted by the 2017 Notification or had failed to apply during the window period provided by the 2017 Notification. In terms of the 2017 Notification, no new

project without EC or expansion/modernization without EC would be permissible or could be regularized after 13.04.2018. Thus, laying down of standard operating procedure more than 3 years after expiry of the window period in terms of the 2017 Notification did not make any sense. Viewed from that perspective, the 2021 OM is superfluous. As long as the 2017 Notification remained in force, there is no question of regularization of projects without EC after 13.04.2018. The 2021 OM goes against the very grain of, rather is contrary to the statutory 2017 Notification, and therefore has no legal force. The 2021 OM is *per se* illegal and invalid and was rightly set aside in *Vanashakti.*

36.1. Even if a more charitable view is taken, the 2021 OM can at best be construed to be laying down standard operating procedure for consideration of the applications filed by project proponents for grant of EC under the 2017 Notification only and not thereafter. There is no other way one can justify issuance of the 2021 OM.

37. A two-Judge Bench of this Court in *Electrosteel* was examining a challenge to an order passed by a Single Bench of Jharkhand High Court discontinuing previous interim orders passed by the High Court. By the earlier interim orders, the appellant was allowed to operate its steel plant in Bokaro District in the State of Jharkhand under the supervisory regulatory control of the Jharkhand State Pollution Control Board. The interim orders were in force for over two years.

37.1. On or about 08.01.2007, appellant had applied to the MOEF&CC for grant of EC to establish three NTPA integrated steel plants at Bokaro. On 21.02.2008 appellant was granted EC. After obtaining EC, appellant applied to Jharkhand State Pollution Control Board and other authorities for grant of consent to establish which was also granted. However, the appellant established the steel plant at a site which was 5.3 kilometers away from the site for which the EC and consent to establish were granted.

37.2. Later on, it was also noticed that appellant had encroached upon forest land while setting up the steel plant.

Accordingly, notices were issued and consent to operate was withheld. This compelled the appellant to approach the High Court seeking a direction to the Jharkhand State Pollution Control Board to grant consent to operate. The writ petition was disposed of by directing the authority to grant opportunity of hearing to the appellant and thereafter to take a decision *qua* consent to operate.

37.3. However, consent to operate was refused. This compelled the appellant to approach the High Court again. Jharkhand State Pollution Control Board directed the appellant to close down the plant. This was assailed before the Jharkhand High Court which set aside the order of closure with liberty to the Jharkhand State Pollution Control Board to pass fresh order(s) in accordance with law after affording an opportunity of hearing to the appellant.

37.4. It was thereafter that Jharkhand State Pollution Control Board granted consent to operate to the appellant which was valid till 03.12.2017. On or about 20.08.2017, appellant applied for consent to operate for five years. Pointing out that appellant had contravened provisions of

earlier consent to operate, show cause notice was issued to the appellant. As the matter was pending, appellant moved the High Court again. Jharkhand State Pollution Control Board was directed by the High Court to take a decision on the application for renewal of consent to operate.

37.5. On 21.08.2018, Jharkhand State Pollution Control Board rejected the request of the appellant for consent to operate. Appellant again filed a writ petition before the High Court. Interim order was passed staying the order of the Jharkhand State Pollution Control Board.

37.6. On 20.09.2018, MOEF&CC revoked the EC of the appellant on the ground that it had encroached upon forest land and that it had shifted the location of its plant thereby violating conditions stipulated in the EC.

37.7. This led the appellant to approach the High Court which passed an interim order staying the operation of the order dated 20.09.2018. Thereafter appellant applied for *ex post facto* forest clearance which was granted by MOEF&CC. On 27.11.2019 appellant applied for a revised EC. High Court clarified that pendency of the writ petitions would not

come in the way of MOEF&CC to consider grant or refusal of restoration of EC. While the process of appraisal was on, High Court passed the impugned order discontinuing the earlier interim orders.

37.8. The two-Judge Bench in *Electrosteel* noted the 2017 Notification and the 2021 OM and also the fact that by an interim order passed on 15.07.2021 in *Fatima Vs. Union of India*[26], Madurai Bench of the Madras High Court had stayed operation of the standard operating procedure i.e. the 2021 OM.

37.9. By order dated 25.08.2021, MOEF&CC rejected the application of the appellant for the time being; in fact, the application was kept in abeyance possibly in view of the stay order passed by the Madurai Bench of the Madras High Court.

37.10. It was in that context that the Bench observed in *Electrosteel* that there can be no doubt about the need to comply with the requirement to obtain EC which is non-negotiable. To protect future generations, it is imperative

[26] (2021) SCC Online Madras 12936

that pollution laws have to be strictly enforced. Under no circumstances, can industries which pollute be allowed to operate unchecked and degrade the environment. Thereafter the Bench posed the question as to whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical irregularity of shifting its site without prior EC, without opportunity to the establishment to regularise its operation by obtaining requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws or the pollution, if any, can conveniently and effectively be checked. The Bench answered this question in the negative and went on to hold that *ex post facto* EC should not ordinarily be granted and certainly not for the asking. At the same time, *ex post facto* EC in terms of the Environment Protection Act cannot be declined with pedantic rigidity oblivious of the consequences of stopping the operations of a running steel plant. Thereafter the Bench further observed that Environment Protection Act does not prohibit *ex post facto* EC. Some relaxations and even grant of *ex post facto* EC in accordance

with law in appropriate cases where the projects are in compliance with or can be made to comply with environment norms is not impermissible.

37.11. This view was reiterated in paragraph 79 where the Bench declared that *ex post facto* EC should not be granted routinely but in exceptional circumstances taking into account relevant environmental factors. *Ex post facto* approval should not be withheld as a penal measure. The deviant industry may be penalised by imposition of heavy penalty on the principle of polluter pays and the cost of restoration of environment may be recovered from it.

37.12. Adverting to *Alembic*, the coordinate Bench observed that while this Court deprecated *ex post facto* EC, no order for closure of the three industries was passed.

37.13. In that context, the Bench took the view that Jharkhand High Court was not justified in passing the impugned order vacating the earlier interim orders thereby leading to virtual closure of the industry which employed 3,000 regular employees and 7,000 contractual employees producing steel worth Rs. 4,200 crores. Accordingly, the civil

appeal was allowed. Impugned order of the High Court was set aside with direction to MOEF&CC to take a decision on the application of the appellant for revised EC and pending such decision directed that operation of the steel plant should not be interfered with on the ground of want of EC etc.

38. From the above, what can be culled out is that according to the co-ordinate Bench in *Electrosteel,* the Environment Protection Act does not prohibit *ex post facto* EC. *Ex post facto* EC though should not ordinarily be granted and certainly not for asking, but can be granted in appropriate cases where the projects are in compliance with or can be made to comply with environmental norms. Therefore, grant of *ex post facto* EC is not impermissible. Court must take a balanced approach which holds the industries to account for having operated without EC in the past but without ordering a closure of operations.

39. A two-Judge Bench in *Pahwa* was examining a challenge to an order of NGT holding that establishments such as the manufacturing units of the appellants which did

not have prior EC could not be allowed to operate. The Bench posed the question as to whether an establishment employing about 8,000 workers which had been set up pursuant to consent to establish and consent to operate from the statutory authority and had applied for *ex post facto* EC could be closed down pending issuance of EC, even though it may not cause pollution and/or may be found to comply with the required pollution norms. The Bench followed the same line of reasoning as in *Electrosteel* and declared that *ex post facto* EC though should not ordinarily be granted but could be granted in appropriate cases. The Environment Protection Act does not prohibit *ex post facto* EC. While allowing the appeal, the Bench set aside the impugned order and directed the authority to take a decision on the applications of the appellants for EC in accordance with law. Till such decision was taken, it was ordered that the appellants should be allowed to operate their units.

39.1. The Bench laboured to explain that words and phrases in a judgment should not be read like a statute, that too out of context. Observations of the Division Bench of the

Madras High Court that a one-time relaxation was permissible is not to be construed as a finding that relaxation cannot be made more than once. If the power to amend or modify a notification exists, same may be amended or modified as many times as may be necessary. A statement made by the counsel in court would not prevent the authority concerned from making amendments and/or modifications provided those were as per the procedure prescribed by law.

40. The two-Judge Bench again in *D. Swamy* was hearing an appeal under Section 22 of the National Green Tribunal Act, 2010 against the final order passed by the NGT, Southern Zone dismissing an application filed by the appellant seeking a direction for closure of the common bio-medical waste treatment facility run by the third respondent on the ground of alleged non-compliance of the provisions of the 2006 EIA Notification. The Bench referred to the 2017 Notification and the 2021 OM. After referring to certain paragraphs of the 2017 Notification, the Bench held that the said notification was a valid statutory notification issued by

the Central Government under Sections 3(1) and 3(2)(v) of the Environment Protection Act read with Rule 5(3)(d) of the Environment Protection Rules in the same manner as the 1994 EIA Notification and the 2006 EIA Notification were issued.

40.1. Thereafter the Bench referred to the order passed by the Division Bench of the Madras High Court in *Puducherry Environment Protection Association Vs. Union of India*[27] and noted the submission made on behalf of the Union of India by the learned Additional Solicitor General of India that the relaxation under the 2017 Notification was a one-time measure and that such a one-time relaxation was permissible.

40.2. The Bench applied the same reasonings as in *Electrosteel* and *Pahwa* to hold that there is no prohibition for granting *ex post facto* EC. The Bench further held that issue raised in the said appeal was squarely covered by *Electrosteel* and *Pahwa* and went on to declare that closure

[27] (2017) SCC Online Madras 7056

of facility only on ground of want of prior EC would be against public interest.

41. Before I sum up the ratio laid down by the two-Judge Bench in *Electrosteel, Pahwa* and *D. Swamy* and analyse the same *qua* the ratio laid down in *Common Cause* and *Alembic,* it would be appropriate to first cull out the ratio from a conjoint reading of *Common Cause* and *Alembic. Common Cause* has built on the jurisprudence developed by this Court thus far and thereafter the two-Judge Bench made a declaration of law that those projects where ECs are required, prior EC is necessary. Grant of *ex post facto* EC would be detrimental to the environment. Concept of *ex post facto* EC is completely alien to environmental jurisprudence including the 1994 EIA Notification and the 2006 EIA Notification. This ratio was further crystalized by a subsequent coordinate Bench of two Judges in *Alembic* which declared that concept of *ex post facto* EC is in derogation of the fundamental principles of environmental jurisprudence. *Ex post facto* EC is an anathema to the 1994 EIA Notification. Environmental law cannot countenance

the notion of an *ex post facto* EC because it is contrary to both the precautionary principle as well as the need for sustainable development.

41.1. It has already been noticed that the 2006 EIA Notification is an improvement over the 1994 EIA Notification inasmuch as what was implicit in 1994 was made explicit in 2006 by emphasizing on the word 'prior'. Even in the absence thereof, the ratio laid down is that *ex post facto* EC is an anathema to the 1994 EIA Notification. 'Derogation' means disparagement; weakening of a law, authority or power; it can also mean formal exemption from a law; something which is considered to have no worth; an act of officially stating that a rule no longer needs to be obeyed. On the other hand, 'anathema' means something one vehemently dislikes. It is a thing which is devoted to evil; it is an ecclesiastical curse that prohibits a person from receiving communion and bars such a person from contact with members of the church. Thus, from a combined reading of *Common Cause* and *Alembic* the ratio is crystal clear: there is no concept called *ex post facto* EC in environmental

jurisprudence. It cannot be countenanced. It is an anathema. This is because it is detrimental to the environment and could lead to irreparable ecological degradation.

41.2. The fact that in the concluding portions in *Common Cause* as well as in *Alembic,* the Bench had allowed the defaulting projects to continue in the peculiar facts of the first case and also by issuing directions under Article 142 of the Constitution in the latter is not the ratio of the two judgments and therefore do not form any binding precedent.

42. The trilogy of *Electrosteel, Pahwa* and *D. Swamy* came about in quick succession. In a span of about ten months, the three judgments were delivered by a two-Judge Bench of this Court: *Electrosteel* on 09.12.2021, *Pahwa* on 25.03.2022 and *D. Swamy* on 22.09.2022. The line of reasoning adopted in all the three judgments is the same. Referring to *Alembic,* the Bench after asserting that the requirement to obtain EC is non-negotiable and that industries which pollute the environment should not be

allowed to operate unchecked and degrade the environment, however posed the question as to whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for functioning without prior EC. After answering the question in the negative, the Bench went on to hold that while *ex post facto* EC should not be granted ordinarily and certainly not for the asking, it cannot also be declined with pedantic rigidity. Environment Protection Act does not prohibit *ex post facto* EC. Some relaxations and even grant of *ex post facto* EC in appropriate cases is not impermissible. The Bench observed that while *Alembic* deprecated *ex post facto* EC, no order for closure of the concerned three industries was passed. A balanced approach should be taken which holds the industries to account for having operated without EC but without ordering a closure of operations.

42.1. Though the subject matter in *D. Swamy* was the legality and validity of an order passed by the NGT dismissing an application filed by the appellant seeking a direction for closure of the common bio-medical waste

treatment facility run by the third respondent on the ground of alleged non-compliance to the provisions of the 2006 EIA Notification, the two-Judge Bench went on to hold the 2017 Notification and the 2021 OM as being valid; the 2017 Notification was issued in the same manner as the 1994 EIA Notification and the 2006 EIA Notification were issued. This declaration of validity was *de hors* any challenge and adjudication.

43. A comparison of the earlier two-Judge Bench decisions in *Common Cause* and *Alembic* on the one hand and *Electrosteel*, *Pahwa* and *D. Swamy* on the other hand would clearly indicate that the latter trilogy of judgments went on a tangent and completely contrary to the ratio laid down by the previous two-Judge Bench in *Common Cause* and *Alembic.* While *Common Cause* and *Alembic* clearly laid down the principle following evolution of the environmental jurisprudence in the country and declared as a principle of law based on the pleadings, other materials on record and arguments of the parties including the issues adjudicated that those projects where ECs are required, prior EC is necessary;

grant of *ex post facto* EC would be detrimental to the environment. Concept of *ex post facto* EC is in derogation of the fundamental principles of environmental jurisprudence; rather, it is completely alien to environmental jurisprudence. In fact, *ex post facto* EC is an anathema to environmental jurisprudence which cannot countenance such a notion or concept. We have noticed the meaning of the word 'derogation' which means formal exemption from the law. On the other hand, 'anathema' means a thing which is devoted to evil; an ecclesiastical curse that prohibits a person from receiving communion and bars such a person from contact with members of the church. Thus, the ratio is crystal clear: there is no concept of *ex post facto* EC in environmental jurisprudence. In contrast, the subsequent two-Judge coordinate Bench declared in *Electrosteel, Pahwa* and *D. Swamy* that there is no absolute prohibition under the Environmental Protection Act to grant *ex post facto* EC, rather grant of *ex post facto* EC is not impermissible. In appropriate cases, *ex post facto* EC can be granted. It is thus clear that the subsequent coordinate Bench in *Electrosteel, Pahwa* and *D. Swamy* has not followed the binding precedent of the

previous two-Judge Bench declared in *Common Cause* and *Alembic*. It is not possible to reconcile the two sets of judgments. The latter set of judgments in *Electrosteel, Pahwa* and *D. Swamy* is clearly in conflict with the ratio laid down in *Common Cause* and *Alembic*. Therefore, the latter judgments in *Electrosteel, Pahwa* and *D. Swamy* are clearly hit by the principle of *per incuriam*. A *per incuriam* judgment is not binding on a subsequent coordinate Bench. A coordinate Bench can disagree with it and decline to follow it. As held in *A.R. Antulay* and *Bilkis Yakub Rasool*, a *per incuriam* decision has no precedential value and the decision rendered *per incuriam* is not binding. Therefore, the two-Judge Bench in *Vanashakti* rightly followed the correct ratio laid down in *Common Cause* and *Alembic* which is in complete alignment with the environmental jurisprudence developed in our country and has build upon it, rather than following the *per incuriam* decisions in *Electrosteel, Pahwa* and *D. Swamy*. The fact that certain paragraphs in *Electrosteel* were not discussed in *Vanashakti* or that the judgments in *Pahwa* and *D. Swamy* were not mentioned and discussed would not make an iota of difference in as much

as the two-Judge Bench in *Vanashakti* was not bound to follow the *per incuriam* decisions of a coordinate Bench in *Electrosteel, Pahwa* and *D. Swamy*. On the contrary, the *Vanashakti* judgment is a further development on the jurisprudence carried forward by *Common Cause* and *Alembic* and has rightly followed the ratio laid down in *Common Cause* and *Alembic.*

43.1. The fact that the two-Judge Bench in *D. Swamy* had declared the 2017 Notification and the 2021 OM as being valid would also not make any difference to the declaration made by the subsequent coordinate Bench in *Vanashakti* where the 2017 Notification and the 2021 OM have been declared as illegal and invalid. As already noticed above, the legality and validity of the aforesaid notification and OM was not the subject matter in *D. Swamy*; there was no adjudication on the said notification and OM. Just by the way and as a justification for its decision dismissing the application of the appellant, the two-Judge Bench came to an abrupt conclusion about the validity of the 2017

Notification and the 2021 OM. No adjudication and reasoning on this aspect are discernible.

43.2. In *Jayant Verma,* the subsequent coordinate Bench considering constitutional validity of Section 21-A of the Banking Regulation Act, 1949 noticed that an earlier two-Judge Bench in *Yasangi Venkateswara Rao* had held the said provision to be valid. After declaring that the decision in *Yasangi Venkateswara Rao* was *per incuriam* as it failed to discuss any law and precedent and that no *ratio decidendi* was forthcoming in the decision in *Yasangi Venkateswara Rao,* the subsequent two-Judge coordinate Bench posed the question as to whether the judgment in *Yasangi Venkateswara Rao* was binding on it since both the Benches were of equal strength i.e. two-Judge Bench. The two-Judge Bench in *Jayant Verma* declared that the principle of *per incuriam* would kick in and that the judgment in *Yasangi Venkateswara Rao* could not deter it from laying down the correct law on the subject. Therefore and following the above principle, no fault can be found in *Vanashakti* when the two-judge Bench declared the 2017

Notification and the 2021 OM as being invalid and legally unsustainable, ignoring the declaration made in *D. Swamy*.

44. By not following the binding precedent laid down in *Common Cause* and *Alembic*, the latter coordinate Bench took a completely divergent view in *Electrosteel*, *Pahwa* and *D. Swamy* though the ratio laid down in the former judgments were clearly binding on the latter. In the process, judicial discipline and judicial propriety have been breached.

45. The United Nations Conference on Environment and Development, also known as the Rio Conference or the Earth Summit, was held at Rio De Janeiro, Brazil in June, 1992. This was followed by the United Nations Conference on Sustainable Development, also known as the Rio+20 Conference, again held in Rio De Janeiro, Brazil in June, 2012. The 2012 Conference built up upon the 1992 Conference and made a declaration recognising climate change as a pervasive crisis, calling for urgent action to arrest the same, aligning with the United Nations Framework Convention on Climate Change.

45.1. The Paris Agreement, 2015 is a legally binding international treaty on climate change. As of today, 195 nation states have joined the Paris Agreement, committed to combat climate change. In India, the union cabinet gave its approval to ratify the Paris Agreement on climate change in October, 2016 though India had signed the agreement earlier in April, 2016.

45.2. The consistent theme in all the three conferences and agreement was the acknowledgement that there are areas of insufficient progress and setbacks in the march towards achieving sustainable development, aggravated by economic, food and energy crisis. In this scenario, it was reiterated that nation states should not backtrack from their commitment to the outcome of the United Nations Conference on Environment and Development.

45.3. The expression 'do not backtrack' implies that nation states should always be guided by non-regressive thinking and that they do not go back on the commitments made at Rio. The seeds of non-regression is traceable to the above Rio declaration. Non-regression is an essential

component of sustainable development, which as a principle and goal of environmental jurisprudence has been endorsed by this Court. In fact, non-regression is not solely about progressive sustainable development objectives, rather it aims at preventing measures which roll-back the existing levels of environmental protection.

46. The principle of non-regression has been endorsed by the NGT as an accepted norm of environmental jurisprudence in India. In *Society for Protection of Environment and Biodiversity Vs. Union of India*[28], it has been observed that non-regression is based on the idea that environmental law should not be modified to the detriment of environmental protection. The precautionary principle as propounded by this Court is the cornerstone of environmental jurisprudence in our country. Therefore, the principle of non-regression needs to be brought into play because today environmental law is facing a number of threats, such as, deregulation, movement to simplify and at the same time attempting to diminish environmental control

[28] (2017) SCC Online NGT 981

projecting environmental legislation as being too complex and an economic climate which favours 'development' at the expense of protection of environment.

47. In *Navtej Singh Johar Vs. Union of India*[29], a Constitution Bench of this Court emphasized that the State, which includes all three organs i.e. the legislature, the executive as well as the judiciary, has an obligation to take appropriate measures for the progressive realisation of economic, social and cultural rights. This Court held thus:

> **201.** The doctrine of progressive realisation of rights, as a natural corollary, gives birth to the doctrine of non-retrogression. As per this doctrine, there must not be any regression of rights. In a progressive and an ever-improving society, there is no place for retreat. The society has to march ahead.
>
> **202.** The doctrine of non-retrogression sets forth that the State should not take measures or steps that deliberately lead to retrogression on the enjoyment of rights either under the Constitution or otherwise.

[29] (2018) 10 SCC 1

48. The principle of non-regression prohibits the State from reversing or weakening the existing standards of environmental protection in the country.

49. Based on the above analysis, it is clear that the trilogy of *Electrosteel, Pahwa* and *D. Swamy* which are being followed by the review judgment are not only hit by the principle of *per incuriam,* those are also in complete conflict with the principle of non-regression. *Electrosteel, Pahwa* and *D. Swamy* and the review judgment take a complete u-turn from the trajectory of environmental jurisprudence which has evolved over the years and consistently followed a pattern of progression to prevent environmental degradation and protection of the environment.

50. It is unfortunate that a false narrative is being created pitting environment against development. It is a completely untenable binary in as much as ecology and development are not adversaries. Both are part of the constitutional construct of sustainable development. At the cost of repetition, it is reiterated that there is no antinomy between development and environment. Unfortunately,

Electrosteel, Pahwa and *D. Swamy* on which reliance is being placed by the review judgment only seeks to reinforce the above stereotype.

51. Let me now deal with the review petition. Order XLVII of the Supreme Court Rules, 2013 deals with the review jurisdiction. As per Rule 1, this Court may review its judgment or order but no application for review will be entertained in a civil proceeding except on the ground mentioned in Order XLVII Rule 1 of the Civil Procedure Code. The rest of the provisions deal with the procedural aspect of review.

52. The review petition has been filed by an entity called Confederation of Real Estate Developers of India. In other words, it is a body of real estate developers. In para 3 of the review petition, it is stated that the review petition has been filed in the interest of hundreds of the members of the confederation who had applied for EC under the 2021 OM. Thus, from this statement itself, it is evident that members of the confederation are builders and developers who had started their projects without EC but had applied under the

2021 OM for EC. Beyond this, no other particulars are available: as to when the members had started their respective projects; whether each project required prior EC; or whether expansion of the projects required EC. The dates of application for EC under the 2021 OM have also not been mentioned. But from the above averment, it is evident that the applications for EC were made after 07.07.2021 i.e. the date of the 2021 OM.

52.1. I am afraid, on the aforestated ground itself, the review petition is liable to be dismissed. It has already been noticed supra that on the part of the MOEF&CC, the 2017 Notification has not been withdrawn, though in *Vanashakti* the same has been declared invalid and illegal by this Court. Even if we ignore *Vanashakti* for the time being, para 14 of the 2017 Notification is staring at our face. Para 14 has already been extracted above and analysed. Even at the cost of repetition, it is reiterated that as per para 14 of the 2017 Notification, only those projects or activities which were in violation of the 2006 EIA Notification as on the date of the 2017 Notification i.e. 14.03.2017, were only eligible to apply

for EC. The time period for making such application was six months from the date of the said notification i.e. up to 13.09.2017. Following intervention of the Madras High Court, MOEF&CC had extended this window period for 30 days more from 14.03.2018 to 13.04.2018. If that be the position, there is no question of any project proponent applying for EC after 13.04.2018. Even if a more charitable view is taken, the standard operating procedure introduced through the 2021 OM sought to streamline the procedure for grant of EC to only this category of project proponents. Therefore, members of the review petitioner are not entitled to any benefit under the 2021 OM, even if the same is assumed to be valid.

53. In the course of the hearing, learned senior counsel Mr. Rohatgi advanced a very novel submission on behalf of the review petitioner. Though at the first blush, the argument appears to be attractive, it really has no merit at all. The argument is that if the illegal projects have to be demolished in terms of the *Vanashakti* judgment and have to be rebuilt again after obtaining EC, the demolition will

generate more dust and more pollution. That apart, such a construct is against any logic, economic or otherwise.

53.1. This argument has been noted only to be rejected. Since the review petitioner itself has said that its members had applied for EC under the 2021 OM, at the first instance, such EC cannot be granted in terms of the 2017 Notification after 13.04.2018. Therefore, the question of consideration of such projects for EC does not arise at all. More particularly, it does not lie in the mouth of law violators to advance such a kind of justification to sustain the illegality which goes to the root.

54. At this stage, I may mention that the author of the 2017 Notification and 2021 OM i.e. MOEF&CC has not filed any review petition for review of the *Vanashakti* judgment. MOEF&CC has accepted the verdict of this Court in *Vanashakti.* It may also be mentioned that a solemn assurance was given by the learned Additional Solicitor General on instructions that the 2017 Notification is only a one-time measure. This only reinforces the position that the 2021 OM is only a follow up measure of the 2017

Notification. It only seeks to lay down standard operating procedure streamlining the process for consideration of EC of those project proponents who had availed the benefit of the 2017 Notification. Even assuming the 2021 OM to be valid, it has not extended the window period provided under the 2017 Notification or had not said that it would accept newer applications for grant of EC. Central Government has not said anywhere that the learned Additional Solicitor General had given the solemn assurance before the Madras High Court without its consent or that it would like to resile from that position. The Central Government has not made a single statement disowning such an assurance. Therefore, it is quite perplexing why the latter coordinate Bench in *Pahwa* and thereafter in *D. Swamy* should take pains in observing that a statement made by the counsel in court would not prevent the authority concerned from making amendments and/or modifications provided such amendments and/or modifications are as per the procedure prescribed by law.

54.1. The review judgment also proceeds on this line of reasoning and makes similar observations. A solemn

assurance given by one of the highest law officers of the country that too after obtaining instructions from the Central Government is certainly binding on the Central Government and it is clearly discernible that Central Government has accepted this position.

54.2. Question is when the Central Government or the MOEF&CC have themselves not come forward to seek relaxation of this assurance and have not sought for review of *Vanashakti,* then why the coordinate Bench in *Electrosteel, Pahwa* and *D. Swamy* and now the review judgment should be seen so keen virtually prodding the Central Government or the MOEF&CC to grant *ex post facto* EC to all the law violators.

55. The applicant in Miscellaneous Application (Diary) No. 46855 of 2025 represented by the learned Solicitor General of India, Mr. Tushar Mehta, only seeks a clarification and a declaration that the benefit of protection extended to the ECs already granted under the 2017 Notification in *Vanashakti* should apply to the project of the applicant also. It has been pointed out that had it not been

for the *Vanashakti* judgment being delivered at that point of time, the applicant would have obtained the EC under the 2017 Notification. Similar is the prayer made by the applicant in Miscellaneous Application (Diary) No. 52650 of 2025 where the applicant seeks identical relief. Besides the above two, lot many miscellaneous applications have been filed seeking similar clarification and declaration. I am of the considered opinion that the concerns of the individual applicants are capable of being accommodated by way of appropriate clarification and/or modification of paragraph 35 of the *Vanashakti* judgment. For that, the entire judgment in *Vanashakti* is not required to be recalled.

55.1. In the above context, the very positing of the question, as posed in the review judgment, whether it would be in the public interest to demolish all such projects and permitting the money spent from the pocket of public exchequer to go in the dustbin, is itself erroneous. Such a question does not arise at all.

56. Before parting with the record, I would like to painfully observe that the deadly Delhi smog reminds us

everyday about the hazards of environmental pollution. Supreme Court as the highest constitutional court of the country has the duty and obligation under the Constitution of India and the laws framed thereunder to safeguard the environment. It cannot be seen backtracking on the sound environmental jurisprudence that has evolved in this country, that too, on a review petition filed by persons who have shown scant regard for the rule of law.

57. The review judgment is an innocent expression of opinion. It overlooks the very fundamentals of environmental jurisprudence. Precautionary principle is the cornerstone of environmental jurisprudence. Polluter pays is only a principle of reparation. Precautionary principle cannot be given a short shrift by relying on polluter pays principle. The review judgment is a step in retrogression.

58. For all the aforesaid reasons, review petition is dismissed.

.....J.
[UJJAL BHUYAN]

NEW DELHI;
NOVEMBER 18, 2025.

Reportable

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

Review Petition (C) @ Diary No.41929 of 2025
In
Writ Petition (C) No.1394 of 2023

Confederation of Real Estate Developers of India (CREDAI).

...Petitioner

Versus

Vanashakti and Anr.

...Respondents

J U D G E M E N T

K. VINOD CHANDRAN, J.

1. This review petition has given rise to two opinions, placed before me, one allowing the review and the other rejecting it. Having gone through the two opinions; both insightful, profound and thought-provoking, I agree with the one allowing the review, restoring the proceedings in the writ petitions and the civil appeal, the common judgment under review having considered an identical challenge, against a Notification and an Office Memorandum. As a

necessary corollary, with all the respect at my command, I have to record my disagreement with the one rejecting the review, maintaining the judgment dated 16.05.2025.

2. I pen this only since I owe a duty to give reasons for my concurrence and since the opinion rejecting the review denounces the one permitting it. Liberty to dissent is the hall mark of a robust judicial system, distancing itself from an overbearing allegiance to one's own beliefs of right and wrong.

3. The facts giving rise to the controversy are more than evident from the two opinions. Suffice it to notice that under the Environment (Protection) Act, 1986, the Environmental Impact Assessment Notification, 1994 (EIA Not.1994; *the abbreviations in brackets, here and henceforth, used for brevity*) was brought in as a regulatory regime in furtherance of protection of environment, requiring Environmental Clearance (EC) for certain projects. Later, on 14.09.2006, the Environmental Impact Assessment Notification, 2006 (EIA Not.2006) was brought out wherein the activities coming under the regulatory regime were

divided into two categories, one requiring prior EC from the Ministry of Environment, Forest and Climate Change (formerly MoEF, now designated as MoEF&CC) on the recommendations and assessment of the Expert Appraisal Committee (EAC), while the projects falling in the other category were to be assessed by the State Environmental Impact Assessment Authority (EIAA) on the recommendation of the State Expert Appraisal Committee (SEAC). The controversy arose insofar as another notification dated 14.03.2017 (Not. of 2017) brought out by the MoEF&CC which made a provision for grant of *ex post facto* EC in respect of the projects which have been initiated and continued without prior EC under the EIA Not. 2006.

4. Purportedly, on the strength of the directions issued by the National Green Tribunal (NGT), Principal Bench, New Delhi in ***Tanaji B. Gambhire v. Chief Secretary, Government of Maharashtra and Ors.***[1]***,*** the MoEF&CC issued an Office Memorandum dated 07.07.2021 (O.M. of 2021), putting in place a Standard Operating Procedure

[1] Appeal No.34 of 2020

(SOP) for identification and handling of violation cases under the EIA Not. 2006, which provided an open-ended measure of obtaining EC after commencement or even completion of the project.

5. The Not. of 2017 and the O.M. of 2021 were struck down by this Court while sustaining those ECs already granted under the measure stipulated therein. The review was filed and arguments addressed on the ground of the judgement having not looked into the precedents available and when perused, failed to notice certain compelling aspects, the observations on which have the effect of a binding precedent by Co-ordinate Benches. *Inter alia,* the hardship caused insofar as the projects which had proceeded on the basis of the Not. of 2017 and O.M. of 2021, were pointed out, many of which were only short of the issuance of EC when the decision came, i.e.: short of an *ex post facto* EC in hand.

6. As mentioned at the outset, I am in respectful concurrence with the opinion allowing the review and the reasoning in the divergent opinion are the following: -

I. ***Common Cause v. Union of India***[2] rejected the contention that the absence of word ''prior'' in the EIA Not. 1994, made available a window for obtaining an *ex post facto* EC. It was held that considering the damage to the environment which also would have a long-term impact, especially in cases of mining, a prior EC was mandatory even in the event of expansion or modernization of existing mining activities and also in the case of renewal without any such expansion or modernization. It was categorically held that an *ex post facto* EC would be detrimental to the environment, resulting in irreparable degradation of the environment. It was also found that the concept of an *ex post facto* or a retrospective EC is completely alien to environmental jurisprudence including the EIA Not.1994 and EIA Not. 2006.

[2] (2017) 9 SCC 499

II. ***Alembic Pharmaceuticals Ltd. v. Rohit Prajapati & Ors.***[3] considered the issue of a provision for an *ex post facto* EC to industrial units, made possible by a circular dated 14.05.2002, diluting the requirement for a prior EC, even under the EIA Notification, 1994. The two Judge Bench in ***Alembic*** examined the notifications and held that *ex post facto* EC is in derogation of the fundamental principles of environmental jurisprudence and is anathema to the EIA Not. 1994, even when the word ''prior'' was not employed therein.

III. The validity of the Not. of 2017 was put to challenge before the Madras High Court in ***Puducherry Environment Protection Association v. Union of India***[4] in which the learned Additional Solicitor General appearing for the Government of India, across the Bar, submitted on instructions that the impugned Notification clearly and certainly would

[3] (2020) 7 SCC 157
[4] 2017 SCC OnLine Mad 7056

be only a one-time measure. The Not. of 2017 provided such measure of *ex post facto* EC only between 14.03.2017 to 13.09.2017 which stood extended by the High Court for a further 30 days: till 13.04.2018, and not thereafter.

IV. ***Electrosteel Steels Limited v. Union of India and Ors.***[5] though noticed the Not. of 2017 and O.M. of 2021 as also the stay operating against the O.M. in ***Fatima v. Union of India Rep. by its Secretary to the Government***[6] held that the requirement to obtain EC is non-negotiable and it is imperative for the protection of future generations that the pollution laws are strictly enforced. The Bench, on the peculiar facts, posed to itself a question as to whether a technical irregularity of shifting a unit without prior EC would determinately affect the employment prospects and the economy of the country. A relaxation was made but at the same time

[5] (2023) 6 SCC 615
[6] (2021) SCC Online Mad 12936

emphasizing the requirement of a prior EC and asserting that *ex post facto* EC should not orderly be granted and certainly not for the asking. Only in exceptional circumstances; therein of a virtual closure of the industry, resulting in large scale loss of employment and stoppage of huge revenue, an *ex post facto* approval was directed to be considered.

V. ***Pawha Plastics Private Limited and Anr. v. Dastak NGO and Ors.***[7] and ***D. Swamy v. Karnataka State Pollution Control Board and Ors.***[8] followed ***Electrosteel*** and found that closure of an industry solely on the ground of want of prior EC would be against public interest. **E*lectrosteel, Pahwa Plastics*** and ***D. Swamy*** adopted the same reasoning which was contrary to that laid down in ***Alembic*** and ***Common Cause***. The three later judgments having not followed the binding

[7] (2023) 12 SCC 774
[8] (2023) 20 SCC 469

precedent in the former two; of Co-ordinate Benches, there is no reconciliation possible of the two sets of judgments. The later decisions are clearly in conflict with the ratio in the earlier decisions and hence *per incuriam,* which would not bind a Coordinate Bench as has been held in ***National Insurance Co. Ltd. v. Pranay Sethi***[9].

VI. The Not. of 2017 and O.M. of 2021 would result in a back tracking of the fundamental principles of environmental protection, which should always be guided by a non-regressive thinking, which would work against the commitments made at the Rio Conference; the Earth Summit held in June 1992. A false narrative pitting environment against development is untenable, and the principle of sustained development is reinforced by a plethora of judgments of this Court.

VII. The argument raised that demolition of those projects, which were completed on the strength of

[9] (2017) 16 SCC 680

the O.M. of 2021, albeit illegally, would result in further pollution especially if an EC was possible before initiation cannot be entertained since it emanates from the violator, as a recourse to justify the blatant illegality. Especially, when there is no review filed by the author of the notification, the Central Government who has also given an assurance through one of the highest Law Officers of the Country, after obtaining instructions, which binds the Central Government.

7. My reasoning is confined to whether the review is warranted. I forbear from considering the validity of the Not. of 2017 or the O.M. of 2021, which, if the review is allowed will have to be considered by the Bench before which it is posted, which consideration cannot be preempted.

I. ***Common Cause*** considered the EIA Not. 1994 and EIA Not. 2006 to hold that *ex-post facto* EC is completely alien to environment jurisprudence and the said notifications. However, 102 lease holders who did not have EC was permitted to move the authorities for

necessary clearances, approval and consents after depositing the remaining dues and full payment of compensation and the penalties levied. In the event of *ex-post facto* EC being granted the mining lease was directed to be renewed.

II. ***Alembic*** followed ***Common Cause*** and held that environment law cannot countenance the notion of *ex-post facto* EC. But, finding the appellant industries to have obtained EC, though after several years of the Not. of 1994, permitted the industries to continue operations subject to the environment degradation being evaluated and penalty imposed for disobedience with the regulatory regime. This Court hence in both these decisions despite finding that *ex-post facto* EC is not permissible at all, on facts allowed continued operations subject to conditions, adopting a balanced approach, while not totally condoning the disobedience by enabling punitive reparations.

III. Needless to emphasize that requirement of an EC was brought in by an EIA notification under the

Environment Protection Act. When the requirement of a prior EC itself was brought about under the statutory regime, invoking the power conferred on the Government can it be said that the rigor of the regulation cannot be relaxed. The answer to this would primarily rest upon the principle that a power to bring in a particular regulation would also encompass within itself the power to cancel it. This would have to be tested herein on the anvil of the principles regulating environmental jurisprudence. However, the power to relax the requirement cannot be found to be totally absent and, in that circumstance, whether the undertaking made would be a blanket restriction is the moot question. This again, would have to be tested on the principle of whether there can be an estoppel against a statute, which issue, looming large, obviously has not been dealt with in the judgment under review.

IV. ***Electrosteel, Pahwa*** & ***D. Swamy*** cannot *per se* be held to take a divergent view from ***Common Cause***

and ***Alembic***, since both these former decisions were noticed in the later decisions and while reaffirming the principle a balanced approach undertaken as in the earlier cases. This was in consonance with the relaxation, permitting an *ex-post facto* EC to be obtained, as adopted in the earlier decisions. There was a possibility of reconciliation, especially since the Not. of 2017 was not in the contemplation of the earlier decisions. Hence if a contrary view had to be taken necessarily there should have been a reference to a larger Bench, especially when the Not. of 2017 was referred to and upheld in ***D. Swamy*** placing reliance on Section 21 of the General Clauses Act, 1897 which affirms the power to do something, enabling the addition, amendment, variation or rescinding of anything so done. The principle in ***Pranay Sethi*** would have been rendered more alluring and eloquent, achieving further illumination, if such a reference was made; especially after noticing the decision in

Electrosteel in its entirety and the validation of the Not. of 2017 in ***D. Swamy***.

V. The Not. of 2017 and O.M. of 2021, without holding on its validity, was brought in, not as a regressive measure but reckoning the ground realities. The regulatory regime falters oftener than ever, for multiple reasons, not possible of compartmentalization as due to one or the other malady; all of which an evolving society would attempt to rectify in the long run. As has been held in ***Navtej Singh Johar and Ors. v. Union of India***[10], the State, which includes all the three organs, has an obligation to take appropriate measures in progressive realization of economic, social and cultural rights. The Legislature, the Courts and the Executive, hence, has to reckon the changing times stark realities and the gross consequences of a strict, straitjacket implementation of a regulatory regime, which also could turn counterproductive as in the present case.

[10] (2018) 10 SCC 1

VI. This Court under Article 142 of the Constitution of India is empowered to pass orders to secure ends of justice, which has been rightly invoked in the decisions cited, concerning environment itself. Can it be said that when the State is found to be conferred with a power to regulate, it is totally denuded of the power to relax the rigor brought in, merely because it concerns the environment. It could be held circumscribed in its invocation, in certain matters, still, the power cannot be found to be totally absent.

VII. As far as narratives are concerned, those cannot be categorized as total lies, half-truths or full truths, none, possible of reliance in adjudication. Neither Court nor Judge would proceed on mere narratives to roll back a measure provided by law or to enforce one not laid down by a statute or a legal instrument.

VIII. As is discernible from the records, the writ petitions challenging the Not. of 2017 and O.M. of 2021 were initiated with considerable delay though the petition leading to the Civil Appeal before the Madras High

Court was in 2017 itself. The relaxation in the regulatory regime was kept alive for long years when the matters were pending. Two examples, one of a green field airport and the other of a full-fledged hospital and medical college having been constructed and completed when the regulatory regime was in a fluid state cannot be ignored. It has been rightly argued that demolition of the structures raised, merely for the purpose of applying for a prior EC to construct afresh, would not only cause undue hardship but also result in further depredation of the environment by the debris generated, which will not be possible of reuse leading to abject waste of resources and massive loss of revenue. Hence a rigid application of the regulation would be counterproductive especially for those who adjusted their affairs on the strength of the relaxation.

IX. *Prima facie* the notification enables assessment of whether a prior EC was permissible or not, in the perspective of the facts existing at the time of commencement of the project. The consideration is

possible, only on condition of closure of operation while the assessment is carried out. It also enables sufficient safeguards for determination & payment of penalties proportionate to the scale of the project and the extent of commercialization during the violation period, furnishing of bank guarantee equivalent to the amount for implementation of Remediation/Natural & Community Resource Augmentation Plan and eventually if EC is not possible, demolition or closure of the project, which eventuality also attracts the deterrent and penal provisions under the Environment Protection Act. A rigid, pedantic approach first directing demolition and then enabling an application for EC for commencing the very same project would be akin to setting the clock back to save time.

X. The records reveal that the NMDC, the State of Telangana and the Karnataka Industrial and Infrastructure Development Corporation Limited; State and its instrumentalities have filed separate review petitions against the very same judgment. The

observation that the judgments in ***Electrosteel, Pahwa*** & ***D. Swamy*** as also the opinion allowing the review, display a *'keen virtual prodding of the Government of India or the MoEF&CC, to grant ex post facto EC to all violators' (sic),* ignores and disregards, the provisions of the Not. of 2017 read with the O.M. of 2021, the identical measure adopted by ***Common Cause*** & ***Alembic*** and the validity conferred to like violators who fortuitously obtained the *ex post facto* EC before the judgment was delivered, while denying it to similarly placed who were on the verge of being issued with an EC. In my humble opinion, it also lowers the majesty of this Court.

8. The balanced approach, in the wake of admitted violations, taken in ***Common Cause*** & ***Alembic,*** have been completely lost sight of, by the judgment under review. The judgment under review, with due respect did not look into the aspects of the power conferred under the Environment Protection Act and the legal principles regarding an undertaking given in derogation of the statutory provisions.

The judgment under review failed to notice the decision in ***Electrosteel*** in its entirety and its attention was not drawn to ***Pahwa*** and ***D. Swamy.*** It is one thing to find ***Electrosteel, Pahwa*** and ***D. Swamy*** *per-incuriam* in the original proceeding, which would have restrained a review on that ground; but quite another to reject the prayer for review on the ground that though not noticed or referred to, those decisions are *per incuriam;* which still is a valid ground for review for not having been considered. I fully concur with the opinion of the Learned Chief Justice of India and find the review to be not only warranted, but imperative and expedient.

..... J.
(K. Vinod Chandran)

New Delhi;
November 18, 2025.

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ANNEXURE R1/7

F.No. IA3-22/10/2022-IA.III [E 177258]
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division
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Indira Paryavaran Bhawan
3rd Floor, Vayu Wing, Jor Bagh Road
Ali Ganj, New Delhi-3

Dated: 2nd August, 2023

OFFICE MEMORANDUM

Subject: Procedure for consideration of Category 'B' proposals at Central level due to the non-functionality or delay in constitution of SEIAA/SEAC – reg.

The State Environmental Impact Assessment Authorities (SEIAAs)/State Expert Appraisal Committees (SEACs) have been constituted in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for decentralisation of the Environment Clearance (EC) process and grant of Environment Clearances at the State level. All projects or activities under Category 'B' in the Schedule of the EIA Notification, 2006 are appraised by the respective SEACs/SEIAAs of the States/UTs.

2. As per the extant provisions of EIA, 2006, in the absence of a duly constituted SEIAA/SEAC, a Category 'B' project shall be considered at the Central Level as a Category 'B' project. However, instances have been brought to the notice of this Ministry that in the event of non-functionality or delay in constitution of SEIAA/SEAC, many proposals submitted to SEIAA are held up at different stages of EC process at the State level. The matter has been examined in the Ministry and it is observed that there could be different situations arising out of non-functionality or delay in constitution of SEIAA/SEAC as enumerated below:

i. Proposals submitted to SEIAA and not accepted by SEIAA.

ii. Proposals received by SEAC/SEIAA and have been processed or are under processing.

iii. Proposals considered and/or deferred by SEAC for various reasons.

iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.

v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.

vi. Proposals approved by SEIAA but minutes/letter not uploaded on PARIVESH.

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3. In this regard, the Ministry deems it necessary to clarify the process for handling such proposals. For the scenarios mentioned at sub para (i) to (v) of para 2 above, the following procedures shall be followed:

i. Consequent upon the non-functioning/discontinuation of SEIAA/SEACs, the Member Secretary of SEIAA/State Government shall submit the details of the pending proposals to the PARIVESH of MoEF&CC with a request to transfer such proposals to the Central level.

ii. PARIVESH shall examine the aforesaid request and seek the approval of the Competent Authority for the transfer of proposals from SEIAA/SEAC to the Central level.

iii. Thereafter, the proposals from the SEIAA/SEAC shall be transferred through PARIVESH to the concerned Member Secretary of the EAC at Central level.

iv. The concerned Member Secretary of the EAC at Central level shall carry out the due diligence to ascertain the level of examination/appraisal needed to be carried out by the Central level EAC based on the stage at which the proposal was pending for appraisal at the concerned SEIAA/SEAC.

4. For the scenario mentioned at sub para (vi) of para 2 above, based on the request from the Member Secretary of SEIAA/State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes/letters for the proposals which were duly approved by SEIAA before it became non-functional.

5. Further, in case of only SEIAA becoming non-functional / discontinued due to various reasons, the proposals pending with SEAC for (re)consideration up to the day of such discontinuation shall be (re)considered by the respective SEAC and forwarded to the Ministry along with recommendation as per the procedure prescribed at Para 3 above.

6. This is issued with the approval of Competent Authority.

29/8/2023

(Sundar Ramanathan)
Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs

4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS(TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.